SHRI A.G. KULKARNI (Maharashtra): Mr. Vice-Chairman, I am grateful to you for having agreed to have a discussion on a very vital and important problems, particularly an economic problem. We ar all along wasting our time on so many other matters, but the country can only prosper by the development of the economy. Today what we are discussing is a problem of the sugar industry and a demand for nationalisation from various parts of this country. The sugar industry is an industry which is like the textile industry as regards capital as regards employment, as involvement. regards production. [Interruption by Shri Chitta Basu) Why are you coming in unnecessarily? I want to educate you also in this. You are having radical ideas. You have some education on constructive side of the problem.

What I want to state is that the sugar industry is also a problem industry be cause, sugar, though it produces a sweetening agent, has never satisfied either the consumer or the producer, that is, the agriculturist who produces the raw material for it. The entire blame for the muddle in the sugar industry is squarely to be put at the door of this Government.

Sir, during the last twentytwo years we are seeing various phases of the sugar industry, excess production at some time and scarcity at other, and so on. I would like to quote from the report of a Commission appointed by the Government called the Sugar Enquiry Commission. What I want to say is I am apportioning the blame on the Government and charging it with the responsibility in this matter. The same Commission has found out that the Government policy is one of *ad lwcism* and not one of planning on a longterm perspective for sugar production in this country. The Commission states, I quote :

Sometimes the so-called measures for stabilisation have themselves pre vented a return to normalcy and have tended to prolong the instability. Short-term palliatives have post-

poned long-term remedies. Ad hoc measures to deal with specific problems as they arose from time to time h»ve only too quickly militated against comprehensive solutions being sought. In fact *ad hocism* has been one of the worst man-made causes of instability faced by the industry. Sir, why I have quoted this is because i* is a very valuable report. When the Government has appointed a Commission, they have given this certificate to the Government that the entire policy on sugar is based on *ad hocism* and is injected with politics wherever certain solutions are demanded.

want to bring to the notice of this Sir. I august House that the sugar problem should be seen in a long-term perspective, that is the perspective of the better land use in the different parts of this country and an adequate return to the grower and also the guestion of the by products of the sugar industry to be processed with the full encouragement at the Government level. Unless all these aspects are gone into, the sugar problem will always remain with us. I say this hecause this is the opportunity now when we produce round about 35 lakh tonnes, and next year we expect to produce 40 lakh tonnes. And we will have a chance of devising a realistic and logical plan for the sugar industry for the coming one or two Plans. I demand this because this year the Government has shirked its responsibility in fixing incentive prices to the sugar-cane growers. The demand was something between Rs. 10 and Rs. 15 per quintal, while the Government has fixed it at Rs. 7.3 or whatever it is though it is national ? I am afraid next year the sugarcane growers will not come forward to grow sugar-cane in the context of the increased capacity that is licensed and the demand of the industry for crushing. At that time again the prices of gur or jaggery or khandsari will rise and within a period of three or four years the Government will again come to the same sorry state of a scarcity condition. I say this because if you see the production in this country, the production figures of the sugar-cane grower here are very low as compared to the other international competitors. We find that while in Hawai the average is about 80 tonnes, our average has never exceeded between 17 and 20 tonnes; when their recovery is between 11 and 14 per cent, our recovery has never gone more than 9 or 9.8 per cent. This is an industry wherein is invested a capital Rs. 400 crores-the entire production is about Rs. 600 crores. And if you see the total impact of so much of capital being invested in this industry and of so many people concerned with this industry, it is natural that the demand for nationalisation should come because of the failure of the industry to pay remunerative price U the growers and also their failure to deliver the goods to the consumers at a

price which the -onsumers can afford to pay.

Another aspect of the problem which I .un highlighting is that it is actually a problem more (f the agriculturists, as 1 call it. It is n >t an industrial problem, as it is. It is a problem wherein the sugar-get the maximum or an incentive return so that he can supply cane to the factor/. What is it ? Twenty-five per cent is 1 >r wages, 75 per cent has to be given fo ■ raw materials. And that is the crux of the problem. What I have found out is this Nowhere in this whole world is there sujar production in a belt where there is (<treme heat or extreme cold. Nobody st ould take it that I am talking with a b assed and regional view. I have to submit hat I am talking from a scientific view. . . (Interruptions) Do not talk any nonsense. I ;itn giving this view that in tropical co intries only they can produce this er >p better. But what about extreme co iditions of cold and heat? 1 challenge. Let he Government say that in such conditions anywhere else sugarcane is grown tc a proportion which you can get from the tropical countries.

[The V CE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair] Let the Members and the representatives of the sugar-cane growers from U.P. and Bihar der this dispassionately. Do not take it that I am oijy pleading for them because you car not blame if there is a demand for Btee plant to be started in Bombay where there is no raw material. Naturally, in his country, agricultural strategy has to be based on the better and effective land use. If the rawmaterial say. wheat or so- nething else can be grown in B area better, i t is the B area only where it can be grown and processing factory organised. If this is grown in G area, the Government must give encouragement to the C ai ea, because you will have to find out wl ere national interest is best served Wh' n I said that politics h?s entered this sug tr trade, it is because the Government wa its to satisfy the demands coming right up from moment to moment. And you will f nd that in this country today the price (f sugar has got a difference or Rs. 40 per c uintal. You will never believe-between the prices in UP. and those in the Si uth, there is a difference of Rs. 40 per [uintal. Tlie difficulty is why there is this difference of Rs. 40 per guintal. It is 1 of that they want to give anytning to the ndustrialists or any profit to them. They 1 'ant to say that they want to give it to the sugar-cane growers. That alone is not the problem ? In the Northern

part, the yield has been not more than 20 to 30 tonnes. And that is why the difficulty has been that tlie sugar-cane growers are not getting a proper return. That is why I am claiming that the perspective of a longterm sugar policy should be included in the development of industry. You have got a Research Institute at Lucknow. Develop certain strains which can grow in the colder areas also. Do that research. That is why ...

THE MINISTER OF STATE IN THI MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNA SAHEB SHINDE) : The Kanpur Institute is not sugar-cane Institute.

SHRI A. G. KULKARNI : I am sorry, Lucknow. Develop that type of strain there. That is what I am saying. It is a problem of major land improvement, major agricultural development, ro?jor research on the development of different strains. I reemphasise that it is the failure of this Government not—an individual or the industry or a worker or somebody else—to have ths perspective. They have injected politics into the sugar industry. That is why the entire thing has collapsed.

this country, the agriculturists have never failed, particularly in sugar cane wherein, I can say, we hare reached certain targets between 130 to 150 tonnes per acre; we have achieved that. That shows that we are not lagging behind international competition, ?nd our agriculturists have proved more than a match in development new strains, in growing new strains, in getting yields which are commensurate with and even better than others in the world. Similarly, in respect of recovery, we have achieved between 13 to 14 per cent on an average. There also you cannot blame the agriculturist. I want to say that the agriculturist has caught up with the new development techniques with all agricultural developments.

I only plead with the Government. Let them not play with this industry. It is playing with fire. Please devise some method when there is over production in this country. Do not inject politics for whatever reason you may want to say. I do not take that nationalisation is the panacea for removing all the ills in this country. Nationalisation has to be selective. The main point is production. It is the availability of a particular item to the consumer and the cheapest price and incntive price to the grower. As long as

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[Shri A. G. Kulkarni]

io years back, the Maharashtra Pradesh Congress Committee resolved that there should be Uic nationalisation of banks of the import and export trade and that -all agricutural produce should either come within the cooperative sector or the nationalised sector. That was a demand made by my State's Pradesh Congress Committee. I am highlighting this because we are not lacking in the proper understanding of the problem.

As for nationalisation I again say that nationalisation will increase bureaucrati sation, and that is why I am not going to allow any increase in bureaucratic authority whereby corruption starts and we again mismanage the whole thing.

Coming to the U. P. problem, Sir, it is unique nowadays. If you go through the U. P. problem. ...

SHRI BANKA BEHARY DAS (Orissa): Mr. Kulkarni, I am not wasting your time. The discussion is supposed to be raised on the nationalisation of the sugar industry. The argument that you are advancing is indirectly against nationalisation.

SHRI A. G. KULKARNI : Starling with a preamble I am coming to nat ionalisation. What I was saying was that in U. P. particularly there is a complete mess in the sugar industry. You have to study the production figures of U. P. right from tg60. Having reached 14.5 lakh tonnes, it came down to as much as 7 lakh tonnes. Now it is 11 lakh tonnes. That is why il ' a, very mismanaged affair. For that, Sir, I blame the Government...

SHRI G. D. PANDE (Uttar Pradesh) : As against the total national production of 35 lakh tonnes, U.P. gave 14.5 lakh tonnes. Up and down is a national characteristic. It is nothing peculiar to U. P. alone.

SHRI A. G. KULKARNI : Mr. Pande, I will again reaffirm that in U. P. particularly the entire sugar-cane production has been at the vagaries of the industrialist of U. P. They have not done justice to the sentiments of the growers who are supplying them sugar-cane. <u>Th.it</u> is why from 14.5 lakh tonnes it came down to 7 lakhs tonnes. (*Interruption by Shri C. D. Pa* I know you are an industrialist ... «

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Order, please. Mr. Pande, you wil! get the chance to explain your case.

Discussion

SHRI A. G. KULKARNI : ...he will have time to explain his case. Let him not mix up issues. My hon'ble friend, Mr. Pande, denies it. I have got another figure with me. Let him deny that too.

In U. P. there have been the maximum number of investigations under the Industries (Development and Regulation) Act. What do you have to say against this? There were investigations about mismanagement ...

SHRI C. D. PANDE : Only in U. P., and not in Bihar ? Does he mean to say that this thing was confined to U. P. aloir: ?

SHRI A. G. KULKARNI : What I want to say is that U. P.'s case is unique.

SHRI C D, PANDE : In Maharashtra cooperative people are eating up lots of money. They have become magnates out of the cooperatives....

AN HON'BLE MEMBER: Mr. Panrle will have ample time to speak.

SHRI A. G. KULKARNI : Sir, I should get five minutes more because of Mr. Pande's interruptions. Therefore, Sir, the maximum nu[^] nvestigations took place in the U. P. sugar factories. The maximum difference tn production is in U.P. and Bihar.

Again, Sir, if you look at^he figures payment to the cane-growers in U. P. it is Rs. 3 crores at the end of the season compared to Rs. 11 crores of last year. The U. P. sugar factories are getting differred payment from ... (*Interruption*) the poverty-stricken sugar-cane grower in U. P. That is the fun of the whole game. Therefore, the U. P. industrialists are getting all sugar-cane free, no payment. So Rs. 1 s crores were due in February. The U. P. sugar factories yet to pay about Rs. 5 crores as sugar cane cess....

SHRI C. D. PANDE : Out of Rs. ioo crores

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Order, please.

SHRI C D. PANDE: ... my knowledge :tter than that of all of you put together.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Yes, I know your knowledge is much better in favour of the U. P. sugar magnates...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Order, please.

SHRI CHATORA SHEKHAR: Sir, why should he i iterrupt? Has he got your permission to i iterrupt him ?

SHRI C. D. PANDE : I must, explain what I wanted to say. He says that in U.P. the sugarcane grower has to be paid and that Rs. 5 croi JS has to be paid as cess. He is giving a nisleading picture. .. (*Inter-Ttptions*)...I(ou; of Rs. 120 crores, Rs. 5 crores remains inpaid, does it lie in his mouth to say t iat nothing has been paid. He should be re tsonable ...

THE VIC 3-GH AIRMAN (SHRI AKBAR ALI I- HAN) : Why should you, get restless and interrupt ? You can note down the >oints and when your turn comes you certairily refute that allegation.

SHRI CHAI\T)RA SHEKHAR: Mr. Vice-Chairman, he is speaking as if they are paying from their pocket. This is the price of raw material.

SHRI A. G. KULKARNI : The sugar industrialist hcu been charging him for his ignorance. They are deriving the maximum price from the Government as well as the co isumer. They get round about Rs. 163 per quintal. Out of that they have paid rery little to the Government and to the sugar-cane grower... (*Interruption by Shri C.D. Pande*)... Here is another Pande arguing with me.

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN) : You have to finish in two minutes.

SHRI A. G. KULKARNI : I am losing time. I : m not going to yield to anybody.

THE VIC i-CHIRMAN (SHRI AKBAR ALI KHAN) : That is why I allow you up to 3 o'clock.

SHRI A. G. KULKARNI : No, Sir-Before 3-10 I cannot finish. Sir, I was saying that the I . P. Government has got to be blamed. Jor the last twenty years every governm :nt, the Maharashtra Government, tl e Gujarat Government or the Mysore Jovernment, has been using this cess 1 < r improving the quality of sugar-cane, f < r building good roads in factory areas. J ut what has the U.P. Government dot e? They have been just the hand-maid of the sugar industrialists of U. P. and nothing more. That is what I charge that Government with. That is why the demand for nationalisation has come from Bihar, U. P. and some other areas, including the Southern parts. ...

SHRI KRISHAN KANT (Haryana) : Haryana also.

SHRI A. G- KULKARNI : I da tut know about Haryana. Sir, I throw a challenge. There are 22 Iakh growers in U. P. In the cooperative sector U. P. has a well-knit sugarcane growers' organisation. Let him deny that. Why are they not going into this co-operative sector? Why are they not collecting from every grower some money to form a viable-share capital to acquire sugar factories from the industrialists, I do not understand. I raised this problem with the Prime Minister and she said that whereas my State co-operative has developed, her State has not developed. Again, the Prime Minister stated in Lucknow that in U. P. everybody was interested in politics .

SHRI Z. A. AHMAD (Uttar Pradesh) : In U. P. it is the State Government which is not encouraging co-operatives.

SHRI A. G. KULKARNI : That is correct. Now it is on the authority of the Prime Minister that I say that if the U. P. Government could manage their own affairs in the interest of the agriculturist in the interest of rural welfare, they could meet the challenge. I will help them. The point is that with these cooperatives you can co-operatise. Out of the 71 odd factories, 21 are in U. P. alone .

(Interruptions)

AN HON'BLE MEMBER: **You** have specialised only in U. P.

SHRI A. G. KULKARNI .-...Recently the Ko.ida Rao Committee made a study of this nationalisation problem. Tkey have said that in the whole country about Rs. 90 to ioo crores would b" required for the take-over of the;e mills. A certain estimate has been given for the modernisation problem also. What I want to suggest is that in the case of U. P. thr immediate solution, as I have said, is nationalisation of the mills which have misbehaved, which have not paid to the agriculturists, whatsoever they may b:. I would add that the Government should not nationalise this industry permanently because utlimately this is an agricultural processing activity and do not stand for the creation of bureaucracy in this industry.

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So I only suggest that in this agricultural processing industry, it is the cane-grower or the agriculturist who is himself more interested in the development of his own w '.nith. There are so many other states. There are various examples like Gujarat, Mahara htra, Mysore, Andhra, Madras and so on. You can take them and find the solution. But nationalisation is the only solution now as far as U. P. and Bihar are concerned. (*Time bell rings*) Sir, I have got only two points to make.

THE VICE-CHAIRMAN (SHRI .AKBAR ALI KHAN) : Mr. Kulkarni, you must appreciate that this is a aj hour discussion and you must listen to the other people also. I will not give you more time.

SHRI A. G. KULKARNI : Sir, I will only take two or three minutes more.

THE VICE-CHAIRMAN SHRI AKBAR ALI KHAN) : AU right.

SHRI A. G. KULKARNI : Sir, my party people arc also willing to give me some time.

Now, Sir, there is also a demand for nationalisation in Maharashtra. I do not want to deny that. But by which class it is demanded? It is the private sector class. In the private sector mills, there is a deman:l going on that nationalisation should be there. But actually this nationalisation is a problem which is to be solved on merits. For this purpose, I dem-ind that this Government must face this problem squarely. I learn the Government is still thinking of appointing some committee here or some committee there. But umpteen committees have been appointed and their reports are on the shelf. There was the Sen Committee report, but nothing has been done. Only Government has taken steps to earn more money by way of excise and soon. Actually, a perspective of healthy development of the sugar industry has not been planned by the Government. That is why I lay in U. P. particularly this problem can be solved. There ts another way also. Just as you form a textile corporation, you can form a sugar corporation whereby you can give loans, modernise the sugar mills, etc. I do not object to that. That is also another way, particularly where, for instance U. P., cane co-operatives are there. They are active and they are prepared to take up the responsibility. The

State Government must immediately go there and help the cane-growers even at some risk for themselves.

My last point is, why so much discussion is going on here ? Mr. C. B. Gupta, the Chief Minister of U. P., suggests 'let the Centre tak; a decision. Here at the Centre they say 'let the State take a decision'. I wantonly to plead with the Government of India that this is not a State problem. I want to give them a warning that it is an all-India problem. Only one State cannot solve that problem. You will have to take an all-India perspective and find a workable solution. And for that, the present time is the right time. You have got ample production, ample buffer-stocks. You can really plan a long-range perspective of the sugar industry where the sugarcane growers will get the pride of place and get maximum encouragement at the hands of the Government. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. T.N. Singh.

भ्यो मानसिंह वर्मा (उत्तर प्रदेश): श्रीमन मझे एक प्रश्न प्रष्ठना है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Not now.

SHRI T. N. SINGH (Uttar Pradesh) : Mr. Vice-Chairman, Sir, I am *orry that in a discussion on this subject, provincialism has been unneceisraily imported. It was not necessary to raise provincial feelings in this unfottunate country of ours. I wish the hon. Speaker who preceded me had not raised provincial issues.

SHRI A. G. KULKARNI: Sir . . .

SHRI T. N. SINGH : Please keep quiet.

SHRI A. G. KULKARNI: Sir, he is making an aspersion on me. At the outset I had stated that I am putting the problem in aperspective in which we can understand it scientifically. I have never said about any provincial considerations. I only said what is scientifically possible.

SHRI T. N. SINGH : Whatever may have been the speaker's intentions, the fact is that sitting here, I did feel that U.P was being picked out for a special attack. Let me take the agriculture aspect !; The previous speaker has not put the whole agricultural problem in the proper perspective. Agriculture in U. P. may be backward. We may be suffering from many failings. We have got a very large population and a high pressure on land. I know

of Ihe poverty in East U. P. It is easy to condemn a poo! man whose holdings are uneconomic, for failure to do his agricultural work pif DCrly but it is not desirable to do so. I b long to East U. P. I know what the problems are, what the difficulties are; half an acre of land, one acre of land-that is he average holding. It is all right for pe)ple who have $\overline{20}$ or 30 or 40 acres, th' bourgeois farmers to say that they are d >ing this or that thing better. But th' man in U. P. knows what agricultun means, what odds he has to face. La< k of capital resources, lack ol inputs, hardly any irrigation facilities and th • vagaries of monsoon make agricult ire a perpetual gamble. Then the issue of location of sugar mills has been raisec . Why ? In . U. P. and Bihar, and for tl at matter in North India, sugarcane is on y a 10-month crop as again t the 16 t > 18-months crop in the South and Maharashtra. Now this means that 50 per cent more land is occupied for this purpose. A id yet people go on calculating all kirds of advantages, disadvantages and so on for location of sugar mills in South. That is why I say it has been made a p -ovincial issue. I can understand youi saying that agricultrist in U.P. should do much more than what it is doing. Bi t do we realise the real plight of the j oor agriculturist in our province and n other neighbouring provinces? The hon. Member—I do not know whether le is an agriculturist or a KUsaa

SHRI BALK.1USHNA GUPTA (Bihar) : He is neither.

SHRI C. D. PANDE: He is a co-operative magnate.

(Interruptions)

SHRI T. N. SINGH : I know what it means to be a cisan in East U. P. It is not an assured rainfall area like Konkan or other fortuna e parts of India.

SHRI A. G. tULKARNI : Sir, ..

SHRI T. N. SINGH : Please do not disturb me.

(Interruptions)

THE VICECHAIRMAN (SHRI AKBAR ALI ¥ HAN) : :Do not interrupt, please.

SHRI A. G KULKARNI : Sir, he has asked whet'ier I am an agriculturist or what I am. Perhaps Mr. T. N. Singh does not know what agriculture is. I am a basic agriculturist. And he does not know that the Maharashtra sugarcane crop k for 11 months as in U. P. Perhaps it is he who does not know agriculture.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You can reply later.

SHRI T. N. SINGH : Sir, I wish to be heard

patiently hy Members. They wil! have time to say whatever they want.

THE VICE-CHAIRMAN (SHRI

श्री राजनारायण (उत्तर प्रदेख): श्रीमन्, मै आप से निवेदन करना चाहता हूं कि आप श्री कुलकर्णी जी को रोकिये वरना दूसरों को उन्हें शांत करना पड़ेगा । जब वे चाहते हैं खडे हो जाते हैं और आप उन्हें रोकते नहीं

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I object that he should not do like this.

AKBAR ALI KHAN) : I can only s_{ay} that आ राजनारायण : आपके आब्जेक्शन का

क्या मतलब हुआ जब कि वे उसे डिसओबे

करते हैं ।

Mr. Kulkarni or Mr. Rajn&rain should not do like this. If they do not listen to me....

श्रो राजनारायण : ठीक है अगर व आब करते हैं, वरना हम चेयर से रिक्वेस्ट करते हैं कि आयन्दा वे खडे होंगे तो हम उन्हें रोक देंगे।

SHRI T. N. SINGH : Now, Sir, it has been my g^reatest complaint that in all our four Plans, agriculture has been most neglected. We have not given that attention or priority to agriculture which we should have given it. And mind you, in the words of Jawaharlal Nehru, it is the biggest private sector in the country, but of the small man; and"*he should have been encouraged as against ind 'is trial isa-tion. This is where, I say, will he real socialism, to help the poor agriculturist to see that he finds his feet. And this has not been done, this task has been neg' ected, all these years. And it has not been done even in the Fourth Plan. That is my grievance.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : In the First Plan something was done.

SHRI T. N. SINGH : Oh, that was only marginal.

SHRI ARJUN ARORA (Uttar Pradesh) : Mr. Singh was a Member of the Planning Commission.

SHRI T. N. SINGH : I am coming to that. Have patience, Mr. Arora ; do not Worry. some of us in the Planning When Commission in those days Wanted this. priority for agriculture the whole House here and everyone there, all wanted industrialisation first. They wanti d big industrial plans to be prepared. Giganticism was the order of the day and mine was a very small voice, a weak voice, against the voice of the House and of the late Prime Minister Nehru. So, let us not go into the records of the Planning Commission. It is no use opening up that chapter. But let us at least now realise what we have to do. And the prime question today is to see that agriculture really nourishes. If it flourishes, I say, it will bring about a greater economic transformation than industry. And in U. P. even there will be increased output as much as anywhere else. The peasant in U. P. is second to none as and a hardworking cultivator, unfortunately second to none also in his poverty. Therefore, be a little considerate and kind to the peasants of East U. P. instead of being critical in this House. I wish a peasant from U. P. were here to answer the criticisms. But I am here and I am answering on his behalf. A most unjust criticism has been made against the hard-working, toiling peasants in U. P. and I stoutly strongly, protest against such attacks.

Now coming to other problems, we want nationalisation of the sugar industry in U. P. I wish my friend and others who may follow me hereafter would take care to read the Industrial Policy Resolution of 1956 which is the guideline even today for all our industrial planning and investment programmes and by which they also swear. In that resolution there are two categories of industries schedule A and schedule B. The sugar industry does not find a place in any of these to. Schedule A has been reserved exclusively for tht public sector and schedule B for both public and private sectors. The rest have been left generally to the private sector. Though the public sector has the right to enter any field it wajits, that proviso is there. Now, what has been our Governments' record and attitude? Since the honourable Member has tried to recall to membership in me tlie past days of my th/; Planning Commission, I want to point to him-and non- of those great ad-

vocates of socialism has got up to saythat in the year 1963-640[^] of the 17 items listed in schedule A, only 6 or 7 are today reserved exclusively for the public sector and all the other categories have been thrown open to the private sector also. I am talking of schedule A. Before 1962 it was exclusively reserved for the public sector. Now it has been thrown open to the private sector also, not by the Planu Commission, but by a decision or decisions of the Cabinet from time to time after 1963. Does anyone want me to repeat all these things? I had no intention. That is a sorry tale by itself. Today we are taking advice of Mr. T. T. Krishnamach But what was his record in those days? I was a victim of his policy to liberalise the Industrial Policy Resolution. I opposed him that this should not be done, that the scope of schedule. A should not be red ; in this manner, and I was virtually hunded out of the Planning Commission. This is what happened. It is easy for people to talk of socialism and nationalisation.

I happened to be the Minister of Industry in 1964-65. We started what was called the Cement Corporation, we started the Paper Corporation, to enter the con-sumer field. What has happened to those Corporations? How far have they progressed? Five years have gone by. Where are they ? What progress have they made ? And here we talk of big nationalisation. Why indulge in empty rhetoric"? We may have disputes. We may have political differences. But let us not go that far and distort facts. would not like you to do that if you really mean nationalisation of sugar industry. If vou mean it, nationalisation of sugar industry should be on an all-India scale as observed by my friend, ' the peaker. The fate of this rightly previous speaker. proposition will be what it has been of similar others; God help us when such propositions are made, the purpose being to think in terms of a province and not on an all India basis. I remember what has been happening in regard to other such proposals. Cement is going to be decontrolled. It is being decontrolled now as a great socialist process, a socialist action. And We have given six months notice of decontrol. What happened when we decontrolled it four years ago? It was done suddenly. No notice was given to the private sector that we were going to decontrol it from such and such date. But here we have given six months' notice to the producers of cement that it is going to be decontrolled from such and such a date. When have you heard of such a notice

being given ? And we call it socialism. It is not the com ct and proper thing to do. Let us be really socialist. What is our way of life ? Is it ihe simple life of a real socialist ?

Khan Abdul Ghaffar Khan, addressing us here, rightly said, "Socialism is not so much a matter of doctrine. It is a way of life." Living in Delhi, this affiuentsity from from month tc month, from day to day, we have forgotu a the poor in our villages. And yet we talk glibly of socialism. I know what socialism is, what hunger is, what poverty is. I h .d my difficult days. There was one Prime Minister, the late Shri Lal Bahadur Shastri. He knew what poverty was and he knew and appreciated th urg;s and desires of poor masses. I wish if yo\i really mean socialism, let us do it in *il* e iight way. This capital city is not thC right environment for thinking of soc ulism. When you live in Delhi, every d*y, every hour, that you pass in this gv Med city of ours, every decision of ou s, every action that we take. is bound tc taint and dilute socialism. The very way we live, is all against, socialism. I am saying it from my heart. I mean it. Th< refore, I say if we really want socialism, let us forget this high affluence-tainted social life, this alien and Western n odemism.

Let us see wl at the purpose of the Industrial Folic; Resolution was. It was for the State to control the commanding heights of econ >my. Now, I ask you: When we abandoned the Forging and Foundry Casting Plant at Allahabad, the heavy pressure uump at Allahabad, and also many other important industries, nobody had a tear to shed. Here we are waxing eloquen on sugar industry, for what purpose? Somebody in the private sector invested s >me money somewhere and you want to c< mpensate him because under the Cons itution you will have to compensate him What ignorances we are ? It was s iggested by some people : select those mill which have not paid their taxes and natioi alise them. We seem to be ignorant of (ur Constitution. I tried to do it in the case of one or two firms. But then they s.dd, "You cannot pick and choose particul ir concerns like this." Nationalisation has to be of a whole category of industrial units. The mere fact that somel jdy is not paying this or that due is not going to put him in a separate categor t. Why do we talk in this manner ? This is a responsible House. We should say something which we can really do. Thirefore, I would in all humility say, let us make a proposal which

we mean to implement, which we should and we can implement. Let us not try to be fool others and the masses. They can befooled for some time, but not for all times, and they will retaliate in a big way if you go on in this way. I do not want such things to be done.

Then, people have talked of cooperatives. I think Maharashtra has a very good record in this regard. Some public-spirited mean have done a good job. I pay all tributes to them. But taking the whole country in view, you will permit me an honest expression of opinion when I say the cooperatives have so far been a failure in India.

I must say that it was on co-operatives that we built up our hopes but the cooperatives have not succeeded. We have got infinite capacity to quarrel, blame and accuse each other; we are torn by all sorts of quarrels and casteism; there is a lot of corruption and other evils. AU these things have been there to kill the co-operative movement in India, a very laudable movement. In this connection I do not remember the full Sanskrit verse. Yudhishthira was asked by the demon— he had earlier killed his four brothers for

not replying to questions faTFHfN^{\wedge} • — "What is the greatest wonder ?" Yudhi shthira replied that the greatest wonder was that people were dying everyday, yet we all think that we will go on living indefinitely. So is the case with our co operatives. We see that they are making no progress and their performance is far from satisfactory, still we are going on trying to maintain them and have pinned our faith in them. The conditions in the country are growing from bad to worse; there is growing population; there is large-scale unemployment. Therefore you cannot afford to play with the economy of the country.

SHRI Z. A. AHMAD : What should be done ? We would like to have your positive opinion.

SHRI T. N. SINGH: I wish I had time to explain all these things and my ideas on the subject. But within the limited time at my disposal I will not be able to explain all these things in detail.

Now I will take up this question of nationalisation. 'According to our Constitution it will not be possible to nationalise sugar mills in U. P. alone. The Centre will have to come in. Let us assume that we have decided to set apart Rs. 150 or Rs. 200 crorei out of our Plan for this purpose.

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[Shri T.N. Singh]

Then according to our own classification in the Industrial Policy Resolution certain industries will have to be given higher priority and they have to be taken over in the public sector first by the Centre. Wherever there is concurrent jurisdiction the Centre prevails. Therefore in this case, the Centre's responsibility will prevail. Some people have been crying hoarse for nationalisation of the car industry; I have opposed it, yet some people have really been crying hoarse about it. I have been asking "What about the tractor industry? It has not been nationalised. It is of a much higher priority than the car industry." Not only that Sir, in 1965 I had myself negotiated for the setting up of a tractor factory in the public sector with Czechoslovak collaboration. That project has not yet seen the light of the day, although five years have elapsed.

What this country needs most today— and this is what our late Prime Minister Lal Bahadur Shastri one day told me—is an honest administration. The poor man in the village is crying for an honest administration. Assure him all that instead of frittering away your limited resources in this manner. As it is, the administration of our public sector has been disappointing. I will be unfair to the public sector if I do not say that. Our administration has not been able to take up the responsibility to the extent it is expected to do. Similarly we have not got an honest administration as we should have. What are we going to do about it ?

In regard to agriculture again, I would say that it is better if we give a little more Our on agriculture. emphasis small agriculturists should be given fertilisers and water at cheap rates and other facilities. We want the States to raise more resources. But the States raise resources by taxing these very items fertilisers, water, etc. which are useful to small agriculturists. The whole point therefore is that the inputs in agriculture should be lowpriced if you want real agricultural revolution. Up till now we have given all kinds of concessions to industries. The STC, the MMTC, etc. have devoted themselves to importing material so that the private sector can get it cheap. All sorts of concessions like double depreciation, tax rebate, and other things have been given to the private sector. But when it come3 to the question of giving concessions to agriculturists, we say that the States should raise taxes. I can tell you the dav

wiH come when the States will revol* against the Centre. Already there are enough signs of conflict between the States and the Centre. Gone are the days when one party used to rule both at the Centre and in the States. Now you are going to have more and more tension conflict. Therefore I do not want the Centre to do anything which wiH compel the States to raise their banner of revolt. We should not do that.

(Time bell rings)

I have suggested that we should take up high priority items first. I have also Suggested to do something urgently for the poor agriculturists. If you want to bring real socialism in this country, it is desirable that you should concentrate on getting a hold on the commanding heights of the economy. Let us not fritter away our limited resources. As it is, we are indebted to the various other nations to the extent of Rs. 6,000 crores. With our total exports being of the order of Rs. 900 crores a year, our imports are of the order of Rs. 1,200 crores. Therefore I would like you to apply your mind more objectively so that the country's resources are invested only in those things which are really essential and which will help in boosting the economy of the country. Now take the case of co-operatives—an important item of our Plan strategy. What has been their performance ? I am all in favour of co-operatives but they should be run honestly and efficiently. I do not believe in giving any special certificate to the private sector. The private sector has many faults today; I am fully aware of its shortcomings and sometimes very wrong things have been done in the private sector. I want the public sector to expand but I do not want to lose my head in that process. I want to have the public sector where it is absolutely necessary. Our resources are very limited. Let us not go by Slogans; like people crying 'thief 'thief, we should not also cry 'thief and run with the crowd. We should acertain problems and facts as they are and then act in their light.

With these few words, Sir, I conclude.

SHRI S. D. MISRA (Uttar Pradesh) : Sir, on a point of order, the other diay when this question was raised in the Question Hour, we requested the Chair to give a direction to the Minister that they must get the legal opinion about this matter of nationalisation.

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In that altho lgh the Minister had said that they vould consider whether they would gi e it to us, we have not yet got either the opinion of the Solicitor-General i r of the Law Ministry or of the Fooi'. Ministry or of the Ministers coni erned. I do not agree that it is such confidential things that it should be h riden from us, because, otherwise, it precludes a real discussion of this issue. T ic State Government is saying that thry cannot do it because the Centre is competent to do it. Now we are at a loss to understand as to who can do it or will do it. Thus we are groping in th 1 dark and we cannot understand wl. y it is being hidden from us.

SHRI ANNASAHEB SHINDE : Sir, no direction was given by the Chair in regard to whether copies of the legal ad 'ice should be placed on the Table of the House. In fact, the suggestion was made by the hon. Member, and *he* Chair said it might be considered. i5ut there was no direction from the Chail.

SHRI S. D. MISRA : What is the objection to it ?

SHRI ANNA SAHEB SHINDE : It is not the system, it is not the convention to lay such cocuments on the Table of the House aid, tberefoie, Sir, I regret very much m inability to make this documents av lilable.

भी राजनारायण : श्रीमन्, एटार्नी जन-रज को इस सदन में बुलाया जा सकता है और मेरा अ।प से यह सजेशन है कि आप एटार्नी बेनरल साहब को कहें कि वह इस सदन मे आयें और आ कर के हम सब के सामने अपनी राज व्यक्त करें।

भी चन्द्रशेखर : किस प्याइन्ट पर ?

भी राखनारायण : इस पर कि शुगर इंबस्ट्री का समाजीकारण करने के लिये केन्द्रीय सरकार सक्षम है या राज्य सरकार सक्षम है क्योंकि हम एक नोट पढ रहे है. . .

उपसनाज्यक्ष (श्री अकबर अली खान) : नोटन पढिये । भी राजनारायण : . . जिसमें श्री ए० पी० जैन का भी है और जिसमे सेन्ट्रल गवर्न-मेंट का भी है।

उपसभाष्यक (श्री अकबर अली खान) : ठीक है, समझ गया ।

भी राजनारायण : सुनिये एक मिनट। because the authority for doing so vested only in the Central Government. गई है 1 तारीज को ।

भी शीलमद्र याजी (बिहार) : कौन सा पेपर है?

मी राजनारायणः यह आपका ही है हमारे दीक्षित जीने लिखा है, उन्हीं का आटि-कल है। वह बता देंगे।

तो, श्रीमन्, यह बड़ा वैलिष्ठ प्रक्र है जो कि उन्होंने उठा लिया है।

भी पीताम्बर दास (उत्तर प्रदेश) : यह इनकी स्पीच का एक भाग है क्या ?

श्री राजनारायण : स्पीच तो हम बाद में देंगे ।

SHRI S. D. MISRA : Sir, it is my information that the Law Minister has given a different opinion and the Law Secretary has given a different opinion. Is it a fact or not? Let them say.

SHRI BANK A BEHARY DAS: Sir, I was astonished to hear Mr. Shinde say so; the Chairman might not have directed that day, but how can he say that this is not the procedure ? If the Minister wants, he can give it out. *[Interruptions]* There is a debate now there is a conflict now, between the U. P. Government and the Government of India, as regards the legal aspects of this take-over of the sugar industry. When there is the conflict now, somebody has to resolve it. The Government may do it on their own behalf or, if the Members of this House want it, the Government should corr.e forward, and clear the whole air. I do not *think* i there is any Member who will say, "Let

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[Shri Banka Behary Das]

us not resolve this issue." So we are competent enough to resolve the issue, and I want that the Minister here should come forward and sayif they have already taken legal opinion whether the State should do it or the Government of India should do it, because this is a national debate and we cannot discuss it in the air

SHRI A. P. JAIN (Uttar Pradesh) : Mr. Vice-Chairman, the question of legislative important issues remain. Number one ; is it competence is irrelevant to this discussion, possible, even if we have the competence, to because this discussion refers to the Central Government and nobody has questioned that the Central Government has the power to nationalise at the all-India level? That is issue number one. ' ihe sugar industry. The only question is Issue number two is whether, while whether the State Governments have i nationalising, we can nationalise only the correspondingly tlie power to nationalise it, but privately-owned mills and keep the coas we are discussing this question in Parliament, our discussion is addressed to the Central Government, and the Central Government has unquestionably the power to nationalise the industry. So the question whether the State Government has or has not the competence to nationalise the sugar industry is irrelevant to this discussion.

SHRI S. D. MISRA : No, no.

SHRI C. D. PANDE : On a point of order, Sir. Mr. Ajit Prasad Jain said that it is because we are discussing it here it is immaterial whether the State Government has the legislative competence or not. Today we must take the whole background of the case into consideration when this issue has been before the public for the last two months and il has been said by the j spokesmen of this Government that thi* matter relates to tlie State Government of U. P. And the U. P: Government, naturally, said, "No, we are not alone, occase it is an all-India question, this question should be decided by the Central Government." In that you don't mind. This will help you. Here it is said "in the country." And in the country, you practice to give the legal opinion in the matter to this House. I say we want it. Why do you object to it? We can call the Attorney General here.

(Interruptions)

SHRI G. H. VALIMOHMED MOMIN (Guiarat) : On a point of order. At present there is no need to call the Attorney-General here. The subject of the discussion is to raise a discussion on the demand for nationalization of the sugar industry in the country. In the subject-matter of very relevant. Now the Government of Uttar the discussion there can be no U. P., no Pradesh, in its Cabinet meeting, passed a Maharashtra and all that.

HRI C. D. PANDE : What is the S background to this ? That we should know.

Discussion

SHRI B. K. P. SINHA (Bihar): Mi. Vice-Chairman, I have heard with care and attention the objervat.on-. of the hon. Member from U. P. He is right that the issue in that sense does not compel us to call for legal op nion. But that does not end the matter because, even if the Centre is competent-and here we are concerned with the Centre-two other nationalise the sugar units in one State only to the exclusion of nationalising the sugar industy operative mills out of its purview, or not. That is another issue. Therefore, it is not correct to say that in view of the language of the subjectmatter of the discussion legal opinion need not be called for.

SHRI M. M. DHARIA (Maharashtra) : I am really surprised at the argument advanced without reading the subject-matter of the discussion itself. It is "l:> raise a discussion on the demand fot nationalization of the sugar industry in the country." It is nowhere said that the nationalization is to be in U. P. or Bihar or other places.

SHRI C. D. PANDE : What is ihe background to this?

SHRI M. M. DHARIA: Secondly, even if any legal expert.

You already know that since the last two or three months this talk has been going on of nationalising the industry in U.P.

SHRI C. D. PANDE : There is that background.

SHRI S. D. MISRA : Yes, the background is resolution that they are for nationalisatiod of the sugar industry. But they also put in writing thas they are not competent because this will mean

what I

discrimination between one State and : another and so they are not competent j to do it. Therefor2 they referred this matter of the Ceatral Government. Therefore I this becomes a vi .al question.

SHRI M. M. i DHARI A : My submision is, even if any -gal expert is called here in this House . nd his opinion is taken, ultimately it is n< t the opinion of that legal expert, or eve I that prevails. But it ; the of this Hou>e, opinion of the courts concerned. ma) be the High Court or the Supreme Co.irt or wherever it may be challenged. & >ultimately it has to be decided there. !Now this dicussion today has given an opportunity io all the Members, partici tarty to the consthutional experts in the >-fouse, to express their opinions as to w.iat will happen, if the whole of the industry is to be nationalised, what are the problems; if the sugar indus-, try in a prticula' State has to be nationalised, what are '.he problems, whether the co-operative indu stry can be kept as il is. So this discussion has given an opportunity to all the Memb rs to express their views. Naturally, these \ iews and the views of the Law Ministry an I of other experts can be considered by the Government, and thereby we can facil tate the Government to come to some t inclusion. So, instead ot assisting the Goi ernment, just to make a demand as to wh it is the opinion ol the Government does matters. I feel that, not help if the Govfxnment has made up its mind without listening to the Members, when the Government is not democratically functioning. Go /ernment should say in this House that this issue is absolutely open so far as the G rvernment is concerned, and I feel tha: the Government has kept it open and the Government would like to have the very valuable advice of this House. And let us tender that advice to the Governi!;

SHRI S. N. MISHRA : Mr. Vice-Chairman, I wt aid particularly like you to recognise that there are certain constitutional and leg; il problems which arise in the considera' ion of a measure of this kind. Some problems have already been referred to by i he hon. Member but I would not, even if I am in a minority of one, agree wit'i the proposition that some units in a ay industry cannot be nationalised. An recently...

THE VICECHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Mishra, you are expressing opinion on the subject 7—.5 R.S./69

Discussion

SHRI S. N. MISHRA -. I am raising a constitutional doubt on which I wou'd like the opinion of an expert. Here as you see, the position that has been taken up by many hon. Members, boradly, is that we are talking of nationalising the industry in the country as a whole and, therefore, no problem arises. (*Interruptions*) I am explaining the position as I see it. The hon. Member Mr. Dharia and the hon. Member Mr. Jain talking of the problem as a whole, that we are not thinking of the problem in segments. But want to assert is that the problem can be considered in segments. I am speaking only in a constitutional sense. Ii the Government wants to nationalise an industry in a particular State or even some units of State, industry in a particular State, would constitutional or legal problems arise ? If there are any constitutional or legal problems, I would like to have the opinion of the Attorney-

General. As has been urged by the hon. Rajnarain we do require in Mr. this connection the expert opinion of the Attorney-General. So I would like to support that demand. The Attorney-General is ihere to give his advice in such matters. Probably the Attorney General has never made his appearance in this august House and this is the one subject on which we would like to get the expert opinion of the Attorney-General.

SHRI PITAMBER DAS : Sir, I have two submissions to make. The first is about the point raised by Mr. Sinha that we have to consider whether the Central Government is authorised to nationalise the sugar industry in only one State, or for that matter only two or three States, or whether it is constitutionally essentia! for it to nationalise it in the whole country. I was surprised to hear Mr. Dharia. I have been noticing since my entry in this House that Mr. Dharia talks very sensibly but today I was surprised to hear him.

SHRI M. M. DHARIA : May be, your company might have affected your judgment.

SHRI PITAMBER DAS : May be, I was labouring under wrong illusion since the last i J vears.

SHRI M. M. DHARIA : I am sorry if the hon. Member requires that much time to understand me. What can I do ?

SHRI PITAMBER DAS: My friend Mr. Dharia .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Leave Mr. Dharia kindly come to the point.

SHRI PITAMBER DAS: My friend Mr. Dharia says that after looking at the Resolution he comes to the conclusion that it is to be nationalised in the whole country. That is what he says. I would request him to look at the Resolution *once* again. We are not discussing the nationalisation of the sugar industry in the country. W'hat we are discussing is the demand for nationalisation of the sugar industry in the country and every *one* of us knows that it is only one State in the whole country that has demanded the nationalisation of the sugar industry.

SOME HON. MEMBERS: No, no.

SHRI PITAMBER DAS: You may agree or you may not agree. But tell me a second State which has demanded nationalisation of the sugar industry. It is only U. P. where this demand is made.

अो रिजक र(म: (हरियाणा) : कौन से स्टट का कह रहे हैं।

श्री पीताम्बर दास : मैंने यू० पी० का जित्र किया है । यू० पी० में ही डिमान्ड उठी है ।

श्री एस॰ डी॰ मिश्राः वहां कैबिनेट में आया है।

(Interruption)

SHRI PITAMBER DAS : In addition to U. P. there is perhaps another State which has demanded this, namely, Bihar. But I want to know whether there is any third State which has asked for this. In this country there are 15 or 16 States. So virtually speaking this discussion is only about the demand for nationalisation of the sugar industry in U. P. and Bihar. That is submission No. 1.

My second submission is that when the question of getting the advice of the Attorney-General comes I am surprised that some of my friends should be anxious to keep the House in darkness. Why should we remain in constitutional darkness or constitutional ignorance? If some of us feel that light would come through the Attorney-General what objection can others have? We say ^fq^ff jrr

vHflfyWW: F^{ro}m darkness lead us unto light. So let us have more light on this matter.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Mr. Chandra-Shekhar.

KUMARI SHANTA VASISHT (Delhi) : Mr. Vice-Chairman, I have been getting up to catch your eye so many times and every time you have been calling somebody else. Why should I not be given a chance to express my opinion ?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I will give yuu.

KUMARI SHANTA VASISHT: You have been calling nearly half a dozen Members but still I do not get the chance.

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN) : Your party members have already spoken.

SHRI K. S.' CHAVDA (Gujarat) : Are you calling party-wise ? If you are going according to the parties, then the question is different.

KUMARI SHANTA VASISHT : You have been calling so many others.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I will give you a chance after Mr. Chandra Shekhar.

•SHRI CHANDRA SHEKHAR : Mr. Vice-Chairman, I have every sympathy for my friend, Mr. Pitamber Das for whom I have great respect and also for Mr. Mishra. They are so eager to know the the views of the Attorney-General but there-are certain points of procedure. The Attorney-General' is not expected to give advice on legal and constitutional points in order to enlighten the Members and to enable them to make their speeches on a particular issue.

(Interruptions)

KUMARI SHANTA VASISHT: Sir, may I .

SHRI CHANDRA SHEKHAR: All right, you get up ten times. I have not just completed one sentence even and the hon. Lady Member gets up immediately.

T was just saying that the Attorney-General is expected to make his observations or is opinion here if a law point is involved when the Parliament is taking any decision in regard to the enactment of a law or a decision which is going to influence the enactment which will influence the life of the society or of the country. SHRI S. D. & ISRA: This is so.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHA N) : That is your opinion.

SHRI CHN1RA SHEKHAR: Unfortunately, Mr. S D. Misra does not know anything except he brief he gets.

SHRI S.D. MISRA: We do not know the wrong thing > like Mr. Chandra Shekhar. We know the right things.

SHRI CHANDRA SHEKHAR: Mr. S. D. Misra k lows only one thing that somehow today the debate on nationalisation should lot proceed and for that we should be gi t involved in these technicalities.

What I meai to say is, today there is neither any Bil nor any Resolution. It is only a motion for a short duration discussion. I shoud like to know any precedent from th' hon. Mr. Pitamber Das or from the ho i. Mr. Mishra in any part of the world in any parliamentary history when the Atto ney-General has been summoned to give opinion on a short duration discussion motion. If it were a question of childif i curiosity *on* the part of some new en'rants in parliamentary life I could have understood but if two veterans, old Members, want to be curious like children then I have nothing to say.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Vice-Chairman, we have a right to expre ss our views.

KUMARI S) IANTA VASISHT: Kindly listen. I am dad that I can reply after Shri Chandra Shekhar has shown his ignorance by making that statement. Please hear me patiently, as you heard these people on the opposite. I want you to be patient. My j oint is this. Government in a Parliamentai / democracy means getting the views of al sections of the House and it is for the (Covernment to govern by mutual consulution with various parties and the repres< ntatives of the people of the country. No. :, the House is entitled to know the leg;l opinion. Whenever any matter is raisi d by Members or even by private person: the Government often take legal opinion 'or their own guidance and their own functioning in the particular matter. It doe-; not have to be related to a Bill and it do's not have to be related to a Resolution. You may take legal opinion even at variou stages of a certain situation developing. Therefore, the Government

are always within their right to ask for legal opinion at any stage on a particular question. (Interruption)

याजी जी आपको तो हमेशा बोलने की आदत हो गई है। जब आपका टाइम आयेगा तब बोलियेगा।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : You address me,

SHANTA VASISHT: KUMARI The Government has already taken legal opinion in this matter. This particular discussion should not develop, like all other dicussions, into a battle of wits between the Government and the parties. I am sure the Government and particularly the Minister concerned are interested in getting the views of all the people and also ultimately of giving their views. We do not expect the Covernment always to agree to what we say, but we do expect the Government to listen to the various views expressed in the House and then to take their final decision. It is the right of the House, that, when there is any doubt about a certain legal question and if the legal opinion is there, the Covernment may enlighten the House about it. If they have got it, they should also say it, so that Members are able to participate in the debate in the context of the view that is expressed in the legal opinion rather than everybody saying what he or she feels. The legal opinion being there and Membei s not knowing about it is not good. If Members know it, the debate can be more relevant and more to the point. I am sure the Minister is ve y sympathetic and would want to enlighten us if it is feasible. If he gives the legal opinion, I think the debate can be more fruitful. Thank you.

SHRI OM MEHTA (Jammu and Kashmir) : I would draw your attention to one thing ...

SHRI ANNASAHEB SHINDE: Sir, ...

SHRI CHANDRA SHEKHAR: He wants to quote a rule. The Minister should not get precedence over him.

(Interruptions)

SHRI OM MEHTA : I am not saying anything, but before you give your ruling. I want to say this. It is a Short Duration Discussion under rule 176. Rule 178 says :

"There shall be no formal *motion* before the Council nor voting. The

[Shri Om Mehta]

member who has given notice may make a short statement and the Minister shall reply shortly. Any member who has previously intimated to the Chairman may be permitted to take part in the discussion."

So, there is no formal motion and no voting.

श्री रा**जनारायणः** हम यह निवेदन करना हे कि ट्रेजरी बैंचेज वालों को एक सीनियर और समझदार आदमी को विहप बनाना चाहिये ।

श्वी चन्द्र शेखरः जब आप जैसे आदमी अ¹ गये है तो कोई बात नहीं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : I have asked the Minister.

SHRI ANNASAHEB SHINDE: I think all this controversy can be avoided because as far as the legal opinion is concerned, we have consulted the Law Ministry. Legal opinion has been given that the State Government is also competent to acquire the sugar industry.

SHRI K. CHANDRASEKHAR\N

/Kerala) : Correct, absolutely correct.

SHRI S. N. MISHRA: *I* want to make one point clear.

THE VICE-CHAIRMAN (SHR¹ AKBAR ALI KHAN) : Please hear me. The position is that the House has approved of a two-and-ahalf hour short duration discussion on the sugar industry. While discussing it the question has arisen whether we should take the advice of ihe Attorney-General or not. After hearing so many, there are at least half a dozen more who want to speak on the same point. I have no objection, let the whole time be taken on this preliminary matter, but I think that will be against the very idea or object that there should be a discussion. If senior people like Mr. Mishra, after speaking twice, want to speak again, I have nothing to say, but I would like you to help me in carrying on the discussion on ihe sugar industry and nol else. One more thing. Please sit down. Do not get impatient. I asked the Minister concerned. He said that he had consul;ni the law department and he has given his opinion. Pitamber Dasji, we may agree with him or we may not agree with him. Even if the Attorney-General has given his opinion, we may agree with it or we may disagree with it. Now, the main

question is we want the views of all the people, people with diffeient shades of opinion. Their views should be ventilated on the demand for the nationalisation of tin; sugar industry. I would appeal to you now io close this. I had already called Mr. Dikshit. Let him speak on the motion itself. I am in possession of the House. Whatever you decide I will carry out.

SHRI S. N. MISHRA : I am very sorry that we are not being helped. My submission is that the House has to be helped in certain circumstances by the Government. Now, it was a very humble submission made to the Government that we should be given some idea about the advice tendered, legal advice tendered to the Government, on various constitutioanl issues which arise in this connection. But the Government has been extremely secretive in this matter. The Government do not want to share the legal advice it had received and, again, when the hon. Minister spoke on this at your instance he spoke to us only about one single point. There are many other points which arise and, iherefore, I would say

(Interruptions)

SHRI CHANDRA SHEKHAR: Let him speak.

SHRI S. N. MISHRA : In half a sentence I will finish. I never take time more than absolutely necessary. So, we want that on various issues we should get the expert legal advice. It is nowhere mentioned in the Constitution, as has been sought to be made out, that it is only in the context of Bills or formal motions that the advice of the Attorney-General could be sought. The advice of the Attorney-General can be sought on anything .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Please read that. Let me hear him.

SHRI S. N. MISHRA: According to article 88 of the Constitution of India there is no such mention .

श्री राजनारायण : यह एक कास्टीटचू-शनल प्वाइन्ट है।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Please read it.

SHRI S. N. MISHRA: It says :— "Every Minister and the Attorney General of India shall have the right That is the oni) thing. There is no other condition. The n, with regard to his functions also, *tn* any subject his advice could be soug it by the Government of India. Since the Government of India is not sharing wth us the advice that it has received, it becorres absolutely necessary for us to g < t legal opinion.

rruptions)

श्वीजेड० ए∍ अहमद: आप एक [वात तय कीजिये । इस तरह से डिसकणन कैसे होगा ।

श्री राजनाराधणः : यही तरीका है और हमेशा सदन में होता है ।

4 p.m.

THE VICECHAIRMAN (SHRI AKBAR ALI t HAN) : Please sit down. Please sit down After hearing the latest point of Mr. A ishra, the opposition leader, I am oi" t is opinion that I would like io decide th s matter after I hear all those persons wio want to speak on this. No more discuision on this question. Mr. Dikshit.

SHRI C. D. >ANDE : On a point of clarification.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KUAN) : Please sit down.

श्री राजनारायण : श्रीमन्, आपने हमको कहा कि आप हमजो एक मिनट सनेंगे ।

SHRI C. D. PANDE: The Minister has said that tht Law Ministry has given this opinion, j lis is a very serious thing

THE VIC S-CHAIRMAN (SHRI AKBAR ALI K HAN) : Your leader has spoken. Please st down. Kindly sit down.

SHRI C. D. PANDE: Kindly hear me. If you hear, the vhole House would agree with me.

SHRI JAGDJJSH CHANDRA DIKSHIT (Uttar Pradesh) : Sir, you have called me.

SHRI C. D. PANDE: The legal opinion is that the State can acquire. May I also know whether the legal opinion is that the Centre can take action in one State alone ? This is another question. The third question is, suppose the West Bengal Government decides to nationalise the jute industry, the Bombay Government decides to nationalise the textile industry. Is it ' competent to do it ? No. Then we have to decide about plan tions . . .

SHRI B. K. P. SINHA: 1 would like to say

श्री राजनारायण : वाइस चेयरमॅन सहिब वेकार हल्ला हो रहा है । पाइन्ट उठाया हमने और हमारे पाइन्ट पर ही डिस्कणन हो गया । आधे मिनट हमको सून लीजिए । म अपन मित चन्द्रशेखर की मदद करना चाहता हूं। अगर उनकी यह इच्छा है तो । अगर हमको एटनीं जनरल की यह राय मालम हो जाय कि राज्य सरकार भी काम्पीटेन्ट है तो हम अपने राज्य की सरकार पर दबाव डाल सकते हैं कि चाहे केन्द्र जहसूम में जाय तुम अपने राज्य में ऐसा करो । इसलिए हम चाहते हैं कि एटानीं जनरल की ओपीनियन यहां पर आ जाय । हर राज्य में एक पार्टी की सरकार नहीं चल रही है। उत्तर प्रदेश में एक पार्टी ही चला रही हो तो भी दूसरे लोगों की मदद कहीं न कहीं होगी । तो हमारे यहां से कुछ पाइन्ट दिए गये हैं कि इन-इन कामों को किया जाय । अगर राज्य की सरकार काणीटेन्ट है और एटार्नी जनरल की राय हम जान लें तो हंम इस पर बहुत ही जोर दे सकते हैं कि श्री चन्द्रभान जी गुप्त आप सबसे पहले उत्तर प्रदेश में जगरकेन इंडस्ट्री का समाजीकरण करो।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Please sit down. I do not want anybody to dictate. Mr, Dikshit.

SHRI JAGDISH CHANDRA DIKSHIT : Sir, I have found in the House that senior Members, always encroach upon the time of the younger Members in regard to speech. I think it was half-past three when I expected to get a chance to speak. But nearly an hour has been taken on parliamentary quibblings and so on without realising the fact that the House was debating a very important economic

[Shri Jagdish Chandra Dikshit]

and social question in which about two crores of people are interested. You would br interested to know, Mr. Vice-Chairman, that about 30 lakhs of cultivators cultivate cane, supply cane to the sugar industry which is manufactured into sugar. The industry employs about 2,30,000 workers. These 33 lakhs of people, if computed in terms of family members, would come to about 2 crores of people. You are thus at the moment considering a subject which concerns about 5 per cent of the population and, therefore, I expect hon. Members to bear with me and to apply their mind to the question seriously and with consideration.

While doing so, I would first of all like to precisely state the grounds that have been advanced or that might be advanced to oppose the request or demand for nationalisation. The first is of course that some of the factories are now very old, that their plants have become obsolete, that their machinery has become outdated and, therefore, to invest money on them, or to pay compensation for them would be in a way frittering away the very precious resources of the nation. If I take tin's argument as sound, I want to know what the Government or this august House is thinking of the cane cultivators, who must cultivate cane, must harvest cane and wait for its being crushed by factories which are obsolete or outdated and which are in the process of whittling away. Is that your concern for the peasants and the cane growers that you commit their future to the mercy of unpredictable fate or chance? Then it has been very easily and lightly said by one of the most respected speakers that only Rs. 3J crores remains to be paid to the growers by some factories and therefore it should not be made a ground for demanding nationalisation. The argument is not so simple, Mr. Vice-Chairman. You can imagine if the peasant does not get the price for his cane this year, how can he then be expected to invest in the cultivation of cane to be able to make cane available during the year to come ? The money he gets by selling is cane is his only resource to meet his consumption needs, to meet the necessaries of his life, as also the capital needs for further cultivation. If he is not going to get the cine price he has earned through his toil, to invest in agriculture, how can you expect any improvement either in per acre yield or quality of cane; and how can you think of accomplishing the green revolution or improved agriculture about which you and I have been crying

hoarse for days and years together ? Kindly remember sugar is grown in the fields and not in factories.

Then again, only vesterday on the newspapers the spokesmen of the sugar industry said that in U. P. alone 56 sugar factories invested Rs. 43 crores on rehabilitation. The earlier argument goes a begging because of this statement. Because if Rs. 43 crores had been invested by 56 factories, then they are no more obsolete plants. And if they remain obsolete plants as claimed simultaneously, then how could it be said that they have invested anything? If you take the two arguments together, the fallacy of both stands exposed. Further, if you go into the sugar statistics, you will find that the capacity of private sector had doubled. What does this increase in capacity show? It shows that there were a few business houses, who were intelligent enough to know how the proceedings of the Licensing Committee could be manipulated to their advantage; they did not allow any new unit, or new entrepreneurs to come into the field, they, thus, skillfully pre-empted new capital from coming into the field. They took advantage of all that procedural and routine mechanism and could afford to expand the capacity of their plants. What I want to underline is that, to say that if the industry is nationalised or if a demand for nationalisation is made it would be scaring away the capital is a phantom deliberately created. I challenge the merit of such propositions. Out of 207 sugar factories that exist today, 137 came into being before the Second World War. Each of them was then established at a cost of Rs. io to 14 lakhs. And if you take the total capital investment at the time they were erected, it would not come to more than 14 to 15 crores for the country as a whole, and not more than Rs. 9 crores sc far as UP is concerned. The figure which I am stating about U.P. is from employers' own document, namely, the Birla Commitees' Report published in 1954. Cannot the nation find Rs. 15 crores to nationalise this industry? Is a sum of Rs. 15 crores going to be an unbearable burden for the na to in? I do not know what Dr. Pande was talking about. He said that a capita/ of about ioo crores of rupees was locked up in U. P. Sugar Industry. I do not know wherefrom he got that figure. Whether you look into the report of the Tariff Board or that of Birla Committee, better authorities than he, you will find that he was making a claim which cannot be objectively sustained. I must also rejoin

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the argument he c and now, that because the services are c irrupt and because public undertakings ha 'e failed to operate successfully therefore to nationalise the sugar industry- would be like throwing it into the hands that wuld kill it. I do not know on what basis s ich a malarious attack is made on oui services. I am reminded at the moment cf a tribunal's decision; of course, it was g ven about two decades ago, when the industrial dispute of the Bihar sugar fa(tory workers went for adjudication to Mr. B- P. Sinha, who later bacame tht Chief Justice of India, he had then oc :asion to observe ' it is not without just ication that the spokesman of labour characterised balance sheets as cooked or the purpose of showing losses', and he i Jund that it was not safe to base any cone usion in regard to losses ou the data add iced in the balance sheet of sugar factorie:. In another adjudication case follow!] g it, when the matter was adjudicated ipon by Mr. Shiv Pujan Rai, another judge of the Patna High Court, he went c a record to say that some of the sugar fac ories had suffered losses because they had invested money in share speculation, fina teed other business, and undertook mone • lending business. In regard to the actoiles taken over by the Government of India under the In dustries (Develoj ment and Regulation) Act, the report c f the Tariff Commission °f '959 states t iat they had made good profits during a period sugar factories working in the p-ivate sector had claimed losses. Here, I em quoting not from a trade union recoi 1 or as a trade unionist, I am quoting from the judgements given by celebrated judges and reports composed by recognised authorites.

Therefore, to ay in the face of these pronouncements of authorities like Mr. Sinha, Mr. Shiv Pujan Rai and Tariff Commission that the public sector in sugar would not be a boon, but would be a curse, is not lair. Let me restate the position and r< vert back to argument from where I had digressed. Today, out of 207 fctorie, live are in the pttblic sector, five to ten are under the Industries (Development and Regulation) Act, being looked after by the Government of India and 66 are operating in the cooperative sector. Hardly sc en to ten parties of the private sector ha 'e entered the industry after the Second World War. How can one say that in t ie face of such a record of the entry of ne i capital, capital would be scared away by he demand of nationalisation? When tl I factories in the private or have growi older than their technically estimated life, why this cry

to protect them ? Now you will ask me why I want nationalisation of the Indian Sugar Industry. I want it because, in 1932 when the Central legislature legislated the Indian Sugar Industry Protection Act extending protection to the sugar industry, it stated clearly in its preamble, that the protection is being given to the Sugar industry to protect the canegrowers. Protection of the cane-grower was the main reason for giving protection to the industry. The thought about cane-growers leads me to retrospect.

In 1893 late Shri Mahadey Govind Ranade had contributed three articles to the Times of India, Bombay, pleading for giving protection to the sugar industry on the ground that cane-growing peasntry needs protection. That was also the groung that Madan Mohan Malviya took in the Industrial whose report was published in Commission 1916 to seek eencourage-ment from the government for the industry. It was on that basis (Indian Sugarcane Gomimittee) that the McKenon Committee was appointed in 1920 Then followed the Kisan Movement in U. P. with an accent on the no-rent campaign and the Bardolai and Khedda Movements in Guiarat and strike of cane-growers in Bihar. The Government of India was forced by these movements to think of taking measures to pacify the peasants. While the Kisan leaders in U. P., Bihar and Gujarat were prosecuted, and the peasantry was prosecuted, the Royal Commission on Agriculture and a Tariff Board foi Sugar Industry were also to consider the problem of peasants. On the recommendation of those bodies, protection wus granted to the growers. What happened then ? Immediately after protection, it became clear to the Government that the sugar industrialists were not going to protect the cane-growers. The Government was forced to bring in another piece oi' legislation in 1934, called the Sugar Cane Act. This Act for the first time made it obligatory for the sugar mill proprietors to pay the price which the Government fixed for cane, to the cane-gvowers. This was the first Government intervention in the field of canetransaction; it was the first restrictive measure taken by the legislature. Why did the industry yield to it ? But then what happened? The mischief of the private sector to defeat even this legislative mechanism to benefit tre peasantry became public in 1937 in U.P. and Bihar. Great national leaders like Mr. Sri Kirshna Sinha in Bihar and Mr. Govind Ballabh Pant in U. P. had to take coercive measures against the industry by putting the Sugar Control Act of

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Bihar on the statute book of Bihar in and the Sugar Control Act of U.P. 1937 on the statute book of U. P. in 1938 through they established Sugar which Control Boards in the two States. These two great leaders had made it obligatory on every annual licence sugar factory to obtain an the Government before starting their from through crushing operation. They had, the two legislations acquired all the powers tc control the erection, expansion and of factories except the power to operation take them What happened then ? over. after their Governments Soon resigned in What happened 939) they went to jail. these people went to jail, was. when finding Kisans of U. P. and Bihar bereft the Sugar Syndicateof their leaders of the employers, the organisation refused to conform to the schemes envisaged in and Bihar Acts. This provoked the U. P. even the foreign government-the then Government to punish the British Syndi cate by withdrawing recognition to carry behalf of the in on the transaction on 1940. Recognition in April was dustry. restored to in July after much humiliation and diminution in its athority. Then came Babu and Pantji were U. P. and Bihar. This 1946. when Shri back into power in time they dedicated themselves to greater cause, namely, the abolition of the Zamin All minds since then to 1954 in dari. the two States were concentrated on aboli tion of Zamindari. This programme was to the cane-growers of great relevance because till they were t' e double then slaves, Firstly they were serfs to their own secondly, landlords and, as members of the cane co-operative societies they were under an obligation to supply their cane which they were al to the factories to lotted. So, it was a kind of two-fold slavery. After producing the cane, they had to sell their cane to factories at the price fixed by the Government not in consultation with their representatives with the consultation employers but in of the factories to which they had been allotted. In their enthusiasm for redeeming peasants from the serfdom of Zamindars, Babu and Pantji relegated late Hari Sri Shastri's demand Nath Har for nationalisation made in November 1946 to the back-ground. Soon after zamindari was abolished, the demand for nationalisation revived. In 1957 the question was brought to the fore by Khuswaqat Rai in Lok Sabha, and in 1959 by Dr. Sampurna-nand (the then Chief Minister of U.P.). Their efforts failed as on both occasions the Central Government came in the way.

The cane-grower continued to be neglected, even the Plans ignored him.

Therefore, what I want to say is that while each one of you sitting in this House is committed to protect the interest of the peasants, the peasntry is being ruined and no symptom of agiatation on this count is visible in this House. Here is the sugar industry which has prospered and profiled in the name of the peasants with no bliss, whatsoever to the grower. May I ask every Member of each party represented here to stand with me and see that these poor people are no more denied justice— economic and social—due to them ?

Concluding, I would urge that the best scheme for doing so would be to adopt thj scheme of nationalisation like the one which has been envisaged in the Indian Electricity Act of 1948. When electricity was nationalised, what was done ? The statute created provincial electricity boards. They were given the power to acquire the units individually or severally as also to exempt those whom they deemed necessary. I am not enamoured ef the word 'nationalisation'. In fact I want Rationalisation in the sense it has been used in the Electricity Act of 1948. I prefer to call it rationalisation because what I aim at is the integration of the ownership of sugar factories and sugar caue fields. All over the world sugar indus tiy is not treated as an industry but as a plantation. Therefore we should see that ownership of sugar factories is taken over from the private sector and handed over to the pleasants. The best way possible to do so is to adopt the scheme of nationalisation, formulated for the electricity industry, i.e. of creating boards at t Instate level analogous to electricity boards and reminiscent by and large, of the old sugar control boards of U. P. and Bihar with added powers to acquire as also with power to exempt privately operated undertakings for the purpose. If the peasants were to be organised on co-operative lines ; to take over factories, their co-i organisations must follow and not precede nationalisation. The nationalisation of the sugar industry on the lines indicated 1 is both urgent and necessary.

डा॰ भाई महाबीर (दिल्ली) : उपसजा-ध्यक्ष महोदय, चीनी मिलों की समस्या कई दिनों से देश के अन्दर एक बड़ा प्रश्न वन कर के खड़ी हो रही है । कुछ ऐसी सिलें हैं, जो कि बीमार हैं, घाटे पर चलती हैं, कुछ ऐसी है, जो

कि बन्द हो चुकी हैं, कुछ ऐसी भी हैं जो कि गन्ने की कौमत के तौर पर जितना पैसा उनको किसानों को देना चाहिये था उतना दे नहीं पाई है, कुछ ऐसी हैं जिन्को कि सरकार की जितनी एक्साइज ड्यूटी चुकानी चाहिये थी वह पूरी नहीं उन्होंने चुकाई है और इस सारी स्थिति के कारण देश के अन्दर चीनी की मिलों की एक समस्या बन गई है और सब तरफ यह सवाल उठने लगा है कि चीनी की मिलों को इसी तरह से चलने दिया जय जैसी कि आज वह चल रहीं हैं या उनके लिये कोई नया रास्ता, कोई नया प्रबन्ध सोचा जागा।

एक पहलू हमारे देश में ऐसा है, एक पक्ष हमारे देश में ऐसा है जो कि हर समस्या का इलाज राष्ट्रीयकरण में देखता है ...

श्री शीलमद्र पाजीः एक पक्ष नहीं बहुत से पक्ष ।

डा० भाई महावीर : ... उनको किसी भी तकलीफ का इलाज यही दिखलाई देता है कि सरकार उसको जपने ऊपर ले ले और फिर सरकार उन मिनों को चलाये। अगर बन्द कपड़ा मिलें हैं लो कहा जाता है कि सरकार उनको ले ले, अगर बन्द चीनी मिलें हैं तो कहा जाता है कि सरकार को उन्हें ले लेना चाहिये, अगर विन्हीं चीनी मिलों के मेनेजमेंट के खिलाफ, प्रबन्ध के खिलाफ, शिकायतें आती हैं टेक्स न देने की या गन्ने की कीमत पुरी न देने की, उसके बकाया बच जाने की, तो कहा जाता है कि इसके सिवाय और कोई इलाज नहीं है कि चीनी मिलों को सरकार अपने हाथ में ले और अपने स्वामित्व में चलाये । और जब इस तरह के सवाल के पीछे राजनैतिक हेत भी आने लगता है जब किसी के दिमाग के अन्दर यह भी आ जाता है कि एक तीर से दो शिकार मारे जा सकते हैं, अपना राजनैतिक उल्ल भी सीधा किया जा सकता है और लोगों में वाह-वाही भी कमाई जा सकती है. फिर तो सोने में सुहागे का काम होता है और फिर न ज्यादा सोचने विचारने की किसी को जरूरत रहती है और न उसकी गुंजाइश बचती है।

श्रीमन्, हम लोग जिस दल से सम्बद्ध हैं जिस दल से सम्बद्ध होने का गौरव मुझे प्राप्त है, वह नेशनलाइजेेशन को, राष्ट्रीयकरण को कोई ऐसा "खल जा सिम सिम" नहीं समझता कि जिस मंत्र को जपते ही दुनिया को सब कठि-नाइयों को हम हल कर सकेंगे, सब तकलीकों को पार कर सकेंगे और एक स्वर्ग का, सुख का, एेश्वयं का द्वार हमारे सामने खुल जायगा। राष्ट्रीयकरण किन्हों परिस्थितियों में आब-श्यक होता है, किन्हीं परिस्थितियों में अनिवार्य होता है, किन्हीं परिस्थितियों में उचित होता है, लेकिन हम इस तरह से आंखों के अपरपट्टी बांध कर न चले, हम ऐसी किताब के उस फतवे को माला के मनकों की तरह न जपते बैठे रहें कि हर बीमारी का इलाज राष्ट्रीयकरण, हर तकलीफ का इलाज राष्ट्रीय करण, और इस वास्ते विना सोचे समझे ही सरकार इन मिलों को ले ले । इसलिये इस तरह इस फैसले पर हम छलांग लगा कर नहीं पहुंचते । हम सम-झते हैं, देखते हैं, कि सरकार आज तक जितने उद्योगों को चला रही है, सरकार की प्रबन्ध करने की क्षमता का जो हाल है और जिस तरह से गरीब टैक्सपेयर की गाढी, पसीने की कमाई बर्वाद होती है, अक्षमता के कारण जिसको डाउन दि डेन कहते हैं, उस तरह से परनाले के रास्ते से बहाई जाती है और उसको देख कर के हम यह आशा नहीं रखते कि सरकार के पास कोई ऐसा जादू का डंडा है जो कि सारी समस्याओं को हल कर देगा और खाली स्वामित्व बदलने से ही सब तरह की तकलीकों दर हो जायेंगी ।

सरकार ने पिछले दिनों में बैंकों को अपने हाथ में लिया । सब तरह के लोगों को बहुत धूमधाम से, ढोल बजा कर, कहा गया कि अब सच्चा समाजवाद आसमान से उतरने वाला है लेकिन अभी तक वह समाजवाद मुझको उतरा हुआ दिखाई नहीं देता । अभी तक सरकार यह फैसला नहीं कर सकी कि जो राष्ट्रीयकृत बैंक हैं उनकी साखनीति क्या होगी, किस आधार पर कर्जा देगें, किस आधार पर नहीं

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[डा० भाई महावीर]

देंगे । यहां ही नहीं बल्कि जो कंसल्टेटिव कमेटी है, सलाहकार समिति है ऊसके अन्दर भी यह सवाल आया और मैंने पूछा कि क्या सरकार ने अपने हाथ में आये हये बैंकों को इस तरह के आदेश दिये हैं कि वह उपभोग्य के कामों के लिये भी कर्जी देना शरू कर दें, उपभोग्य के लिये. कंजम्पजन के लिये कर्जा दें. तो जवाब यह दिया गया कि नहीं, प्रधान मंत्री महोदयाँ बैठी थीं उन्होंने कहा कि ऐसा नहीं है, हमारे बैंक जो हैं वह उपभोग्य के कामों के लिये कर्जा नहीं देते । मैंने उनको कहा कि शायद आपकी नजर से वह विज्ञापन नहीं गजरा, समाचार-पवों में जो विज्ञापन छपा है वह आपने नहीं देखा. जिसमें कि यह है कि बैंकों की ओर से अगर ग हणियां चाहें तो उनको अपने किचन इक्विपमेंट के लिये कर्जा मिल सकता है, रेफीजरेटर खरीदने के लिये बैंकों से कर्जा मिल सकता है. ककर खरीदने के लिये बैंक से कर्जा मिल सकता है । अब बैंकों के राष्टीयकरण के बाद जो लोग इस कारण से परेणान हैं कि उनके घर में ककर नहीं है या रेफ़िजरेटर नहीं है या जो छोटे दर्जे के लोग हैं जिनके घर मैं बिजली का पंखा नहीं है उनके बास्ते, उनको यह चीजें देने के वास्ते, बैंकों से साखनीति बना कर कर्जा क्यों न दें. उन लोगों की जो जरूरत की चीजें हैं वह उनको क्यों न दी जायें, लेकिन फिर जब यह नहीं होता तो क्या उद्देश्य था जिसके लिये बैंकों को सरकार ने अपने हाथ में लिया । आज तक कितने महीने हो गयें लेकिन सरकार बैंकों के बोर्डस आफ डाइरेक्टर्स नहीं बना सकी । डाइरेक्टर्स के बोर्ड बनाने में सरकार को इतनी देर लग सकती है, साखनीति का निर्धारण करने में इतनी देर लग सकती है तो फिर क्या होगा। कल या परसों यहां प्रश्न उठा कि बैंकों के लिये किस प्रकार की साख-नीति का निर्घारण होगा तो हमें जवाब दिया गया कि अभी फैसला नहीं हआ है, बैंकों के ऊपर फलां काम के लिये कोई रोक नहीं लगाई गई है लेकिन इन कामों के लिये ऋण दें इसका फैसला हम अभी नहीं कर पाये । तो सरकार के हाथ में केवल आ जाने से राज- नैतिक उल्लू तो सीधा हो सकता है, किसी को हटाना, किसी को गिराना, किसी को ऊंचा चढाना, यह लक्ष्य तो शायद पुरा किया जा सकता है लेकिन केवल यही लक्ष्य ले कर के अगर हम अपने देश की अर्थ-नीति को चलायेंगे तो मुझे लगता है कि अर्थनीति के साथ भी अन्याय है और राजनीति के साथ भी अन्याय है, हम न इसमें राजनीति के साथ इंसाफ करेंगे और न हम इस तरीके से देश की अर्थ-व्यवस्था सुधार सकेंग ।

इसलिये, महोदय, मेरा निवदन है कि चीनी मिलों की समस्या है किन्तु जिस प्रकार के आधार को ले कर ही यह कहते हैं कि सरकार उनको अपने हाथ में ले ले उन आधारों के अन्दर मुझे कोई ज्यादा तथ्य नहीं दिखाई देता है ।

कहा गया कि चीनी के जो कारखानेदार हैं, चीनी की जो मिलें हैं, वह बहत बड़ी मुनाफा-बाजी करती हैं, मनाफाखोरी करती हैं, लेकिन मेरे पास यह रिजर्व वैंक की ब्लेटिन के आंकडे हैं जो कि 1967 के दिसम्बर में प्रकाशित हुई। इसमें 1960-61 से ले कर 1965-66 तक के आंकडे हैं और इसमें कुछ 18-20 किस्म की जो इंडस्ट्रीज हैं उनके आंकडे हैं । उन आंकडों को हम देखें तो ग्रास प्राफिट एज पर परसेंटेज आफ कैपिटल इम्प्लायड यह सब का दिया है । चीनी मिलों के लिये 1965-66 में जो इसका प्रतिशत है वह 9.6 है जब कि और बाकी के जितने उद्योग हैं उन सब का इससे ऊपर है। अगर ग्रास प्राफिट को ही केवल देखें, जो मनाफा है उसका आंकडा ही लिया जाय तो उससे यह दिखाई देगा कि चीनी उद्योग बाकी उद्योगों से नीचे है। तो कम से कम इस आधार पर यह मांग करने का कोई कारण नहीं रहता कि मनाफा हो रहा है इस-लिये चीनी मिलों को सरकार अपने हाथ में ले ले । इसी तरह से हमारे पास दसरे और तथ्य हैं। यह बात लाकर रखी जाती है कि पंजी का जो मनाफा हआ उस मनाफे को प्लाऊ-बैंक नहीं किया गया, फिर से पंजी बढाने के लिये, उत्पादन को अधिक अच्छा करने के लिये, नई मणीनरी डालने के लिये उस मनाफे का इस्ते-

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माल नहीं किया गया । अब अगर इनवेस्ट-मेंट और प्लाऊवैंक आफ प्राफिट के आंकडे लिये जायें, इन आंकड़ों को हम देखें, तो किसी एक फैक्ट्री के बारे में जिसको ग्रास-ब्लाक कहते हैं, यानी एक ब्लाक के तौर पर जिसको में समझता हं कि एक हजार टन की कपेसिटी के साथ जोडा जाता है उसके आंकडों को हम देखें तो 1936-37 में यह लगभग 16 लाख था, यह फिगर थी, और वह 1957-58 में 62 लाख थी और 1967-68 में 120 लाख थी यह कूल इनवेस्टमेंट है और प्लाऊवैंक प्राफिट जो है उसके आंकड़े भी हम देखें तो 6 प्रतिशत के करीब जो डिविडंड है वह बांटा गया और वाकी जो प्राफिटन है उसका एक अच्छा प्रति-शत लगाया गया, प्लाऊ-बैंक कर के उन्हीं मिलों को अच्छा चलाने के लिये और डिप्रिसियशन को पुरा करने के लियें । महोदय, हां, कुछ इस तरह की बात जरूर है कि पूरी कीमत शायद केन ग्रोअर्स को नहीं दी गई ।...केन ग्रीअर्स को पुरी कीमत नहीं दी गई, उसको भी हम केवल एक पक्ष लेकर सोवें तो मैं समझता हं यह स्थिति कोई बहत ठीक नहीं होगी, क्योंकि दूसरी ओर हमारे सामने इस तरह के भी उदाहरण हैं कि सरकार जिस फैब्टरी को चला रही है-सर-कार के एडमिनिस्टेशन में. सरकार के नियंत्रण में हाथीडांडा की जो मिल है - जितना उसको एक्साइज देना है जितना उसको गन्ने की कीमत देनी है वह भी अगर पूरी न दे पाय तो समझना चाहिये कि ऐसे कोई कारण हैं कि सरकार के हाथ में आने से बी चीनी मिलों में सुधार नहीं हुआ है, उसके सामने भी कठिनाई है । अगर सरकारी नियंत्रण में चलने वाली मिलों के अंदर भी यह है तो यह सोचना पडेगा कि यह कठि-नाई दूसरों के रान्ते में भी हो सकती है । को आपरेटिव्ह फैकडियों के ज्ञाता हमारे कुलकर्णी साहब हैं, उनको कोआपरेटिव्ह फैक्ट्रियों का काफी अनुभव है में उनसे जानना चाहता था कि क्या सहकार मिलों की स्थिति आज ऐसी है कि जिसके बारे में हम कह सकें कि सब ठीक है क्योंकि अगर गारी चीनी मिलें एक ही कीमत पर गन्ना खरोदतो हैं, एक ही कीमत देने के बाद

गन्ना उत्पादकों को जो प्राफिट है, नफा है, जिस नफे के ऊपर सरकार को इनकमटैक्स मिलेगा, जिस नफे के ऊपर सरकार की आय बनेगी वह नफा अगर कोआपरेटिव्ह फैक्टरीज में आता है, तो जैसा कि मुझे पता लगा कि ये जो जौइन्ट स्टाक कम्पनीज हैं, उनका अगर 10 लाख रू० ग्रास प्राफिट था तो कोआपरेटिव्ह फैस्टरोज का 4 लाख रु० है, अब यह 10 लाख और 4 लाख का इतना वडा अंतर कहां से आया । इसके सिवाय जिस वक्त प्राफिट एन्ड लास एकाउन्ट बन जाता है, बैलेन्स शीट तैयार होता है, तब फैसला किया जाता है कि गना जो खरीदा गया उसकी कितनी क्रीमत हम दें। पहले जो मिनिमम स्टेट्चुटरी रिक्वायई प्राइस है वह दे दिया जाता है, बाक़ी का बैलेन्स प्राफिट एन्ड लास एकाउन्ट बनने के बाद किया जाता है। परिणाम यह होता है कि जो प्राफिट था। जिसके ऊपर सरकार को रेवेन्यू नहीं था, वह रेवेन्य न देते हए गन्ना उत्पादकों को मिल जाता (Time bell rings) मझे था । इसमें सिद्धान्ततः कोई आपत्ति नहीं है । मैं दो मिनट में खत्म कर रहा हूं। इसमें कोई आपत्ति नहीं है कि गन्ना उत्पादकों को ज्यादा क्रीमत मिले लेकिन आखिर वह रुपया अगर गन्ना उत्पादकों को इस तरीके से मिलना है कि जो रेवन्य है, सरकार का जो टैक्स है, यह टैक्स काट कर बांटा जाना है, तो फिर सरकार अगर सारी एसी मिलों को छूट दे दे तो उसका परिणाम देश के रेवन्य पर क्या होगा। फिर उसके परिणामस्वरूप दूसरे कितने प्रकार के और टैक्स लगाने पडेंगे, यह पहलू हमें आंख से ओझल नहीं करना चाहिये ।

जब मैं यह सब कहुता हूं तो इसका मतलब यह नहीं है कि चीनी मिलों को जो चलाने वाले हैं वे देवता है, उनके ऊपर विलकुल आक्षेप नहीं किया जा सकता है, उन पर कोई अंगुली नहीं उठा सकता । उनके अंदर जो त्रुटियां हैं, जहां वह गोलमाल करते हैं, जहां वह ब्लैक करते हैं, ब्लैक में चीनी बेचते हैं, वहां उन सब बातों को रोकथाम का प्रबन्ध करना पड़ेगा और मेरे दल का यह मत है कि आज इस सवाल का हल

डा० भाई महावीर]

यह नहीं है कि खाली सरकार अपने हाथ म शगर इंडस्ट्री को ले ले, हल यह है कि धीरे धीरे जो गत्रा उत्पादक हैं उनको मैनेजमेन्ट में शेयर और उनका क्षेयर ओनरजिप में बनना चाहिये, गन्ने की क़ीमत का एक अंश झेयरों के रूप में गन्ना उत्पादकों को दिया जाय, धीरे धीरे उनकी जावाज उन चीनी मिलों के प्रबंध के अंदर आय और ग्रैज्अली और प्रोग्नेसिवली कोआपरेटाइ-जयन हो सगर इन्डस्ट्री का । आज जो चीनी मिलें सहकारी आधार पर चलती हैं उनमें कहा कहां सुवार की गंजायश है, कहां-कहां कमियां है, इसको देखने की आवश्यकता है । हमारे पास इस प्रकार के तथ्य हैं कि कहीं कोई डाइरेक्टर बनता है जिसको उस उद्योग का पता नहीं है, उद्योग का पता हो या न हो जिनका प्रभाव है जिनका रसूख़ है, जो जरा चौधरी हैं, जो दूसरों को दबा सकते हैं और व्यक्तिगत लाभ उठाते हैं। इसका इलाज सिर्फ यह है कि हम चीनो उद्योग को एक नयी व्यवस्था की दिशा में आगे बढाएं, उस व्यवस्था में गन्ना उत्पादकों का हिस्सा हो, प्रबन्ध हो और उस मिल्कियत में उसी तरह से जो लेवर हैं, कर्मचारी हैं, उस उद्योग में काम कर रहे हैं उनका हिस्सा हो और कुछ हिस्सा जो कन्ज्यमर्स हैं, उपभोक्ता हैं, उनको भी दिया जाय । इस तरह एक नयी दिशा अपने सामने रखकर चलें, केवल सर-कारीकरण के नारे में न भागें क्योंकि सरकार के हाथ में जाने से ही सही परिणाम निकलेगा इस आणा पर हम नहीं जी सकते । हमें लगता है सरकार के हाथ अभी बहत भरे हैं, हैन्ड्स टू फुल हैं, और यह उसके वग को बात नहीं है कि इस समय उसको ठीक से चला सके ।

SHRI KRISHAN KANT : Mr. Vice-Chairman, Sir, the question before the House today whether the sugar industry in this country should be nationalised or not has arisen because of the basic fact that this industry had Government protection for a number of decades.

[THE VICE-CHAIRMAN (SHRI D. THENGARI) IN THE CHAIR]

Before independence the British Government gave protection to the sugar in-

[RAJYA-SABHA]

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and after dustry independence. the Government of India continued to give protection to the sugar industry. The question is whether that protection bas been used in fulfilment and achievement of the objectives for which this protection was given. The industry was given protection to see that the cane growers got protection and secondly to see that sugar production in the country increased and the consumer was able to get sugar at an economic price. We should now two objectives have been examine whether the achieved or not by giving protection to the industry. Mr. Vice-Chairman, Sir, • we feel, after so many decades of protection, that these objectives have not been achieved. The peasants and the cane growers have not been able to get protection. Those who got protection are the sugar magnates and the sugar industrialists and they gained money out of it. The sugarcane grower has been reduced to a position of grower and supplier of raw material to the sugar magnates just like hewers of wood and drawers of water. He still suffers under the reign of the industrialists who are in league with the officials and the Government there. Even the prices of cane are fixed by a third party at the instance of the political pressure of the sugar industrialists and magnates. Under these conditions the prices of sugar have gone up. Our prices are two-hand-ahalf or three times the international market price. So the consumer here has to pay more and the producer has to get less. Under these circumstances, we have to see whether protection to the ind': should be continued or not. Now, why is this demand for nationalisation ? It has come out of this frustration of the consumer and the producer of cane

Mr. Vice-Chairman, there can be another solution for this. Give no protection to the industrialists and allow import of sugar. But in the competition our sugar industry will fade away. This wiH not be a solution because we cannot do it as it would involve foreign exchange and so many other things. So this solution goes out. What other solution is before the country? That solution is to regulate the industry. How to regulate the industry ? We have seen so many regulations in this country, as Mr. Dikshit has said. Sir, this demand for nationalisation of the sugar industry is not a new one. Of course, it has gel a new dimension now, a new intensity, because of the inteifference of the sugar magnates in the political life of this country. Whether it is this State or that State, there is this political in

ference. Just as he Birlas have started interfering with ihe political life of the country and the} want their pound of flesh, in the sarm way the sugar magnates have started iatei bring with the political life of the differ nt States. That is why this demand foi nationalisation of the sugar industry has come, so that the politi-; ical life of this co mtry may be purified.

Mr. Vice-Chai: man, Sir, Mr. Raj-narain and others will remember that the Congress -Socialii t Party in its constitutional had said hat the sugar industry should be nation ilised. At that time the Congress Socialis Party was part of the Indian National C ingress. In 1946, when the U.P. and Jlihar Sugar Workers' Federation was f. nned-it was affiliated to the INTUC-with Hariharnath Shastri as the Pr 'sident, one of the objectives enshrined 11 the constitution of the Federation was na Lionalisation of the sugar industry. So, this lemand for nationalisation is as old as 1956 or even earlier when the Congr. ss Socialist Party was functioning in the Congress organisation.

The workers of he sugar industry were the pioneers in he movement for ths nationalisation of 1 he sugar industry. The demand has grown now because the whole sugar industry, lhe sugar industry magnates, have I motioned and behaved indifferently towards the consumer and the workers in this countiy. Even Mr. Nehru while spea cing in the Constituent Assembly on 8th December, 1947, said the Government riust find out who were particularly responsible for the situation that had been ere a ted and find out who were guilty and t-iev should be taken to task. Not only th it. The Tariff Commission which ga\; its report in 1950 said that if really ve had not relied on the figures supplied by the factories in each year, there would not have arisen any scarcity. Not only 1 fiat. They did not even cooperate with tie Sugar Commission which was appoint d of which Mr. Ganga-nath Jha was the chairman. The Sugar Ordinance was issi; ed in 1950 so that the whole thing could 1 ave been properly gone into. But the d fficulty is the Tariff Commission's rep< :-t says we are getting the figures only fr. m the factories, but nobody knows a< tually the statistical position, the costing of production, etc. Even since 1950 there has been no change. The Tariff Commission's report said that dependence cm the figures supplied by the factories fcr the formulation of official data should cease and the present machinery for the collection and compilation of the sugar statistics be strength3580

ened so as to be able to obtain correct and complete statistics of production and the costing of production. Even for the last 2 the years that has not been done and Government and its agencies are statistics provided functionning on the by the sugar magnates, the sugar industry, and till this day they have not developed their own sources of economic intelligence. They have not so far developed their own system Why are not the of collecting statistics. representatives of cane-growers consulted fixing the prices of sugar-cane? while Sir. this demand of nationalisation is not new. Shri A. P. Jain is here. He will remember that it was Mr. Kushwant Roy who had brought about this thing as long back as 1955. Though he did not agree with him, I think he will himself reply why he did not agree. But you will find, Sir, these forces were there, the Syndicate prople. Then what happened ? What did Morarjibhai do ? Morarjibhai announced in April, 1959 the revised excise duty of Rs. 5-04 per hundred-weight and Rs. 3-9 for khandsari. So what happened ? The canegrowers who are producing khandsari and other things diverted their produce to the factories so that they could get a higher rate. What happened ? Not only that. A bad situation was created. The cane-growers in U.P. and other places were feeling frustrated. At that time in the U.P. Planning Board on the 14th September, 1959 this question of nationalisation of sugar industry was raised. Dr. Sampoornanand went into the proceedings and appreciated the idea and indicated that a high-power committee would be appointed to go into the details of the inter State implications and the economics of the whole When the industrialilists and the thing. magnates came to know that the sugar sugar industry might be nationalised, they ran the house of the Food Minister who to happened at that time to be Mr. S. K. Patil in the Government of India. They took Mr. S. K. Patil to U.P. and while speaking in Kanpur on the 22nd October in the year at the Conference of Sugar Merchants All-India Association, he observed that the Government would not be interested in nationalising one industry because it was more alreadv overburdened with the running of too many public sector undertakings. This was what he said while Dr. Sampoornanand who was in the State and who understood the problems of the cane-growers. said that the problem was grave and they were going to think of nationalising the sugar industry. At that time Mr. S. K.

[Shri Krishan Kant] Patil came from the Centre and said it could not be done. What happened ? Morarjibhai opposed it. Mr. S. K. Patil opposed it. And I am sorry to say today Dr. Bhai Mahavir was also saying something on those lines. Looking into all those things one has to see what other way is there to solve this problem. I think after a a lot of discussion, after a lot of study into the whole thing, it seems that this trade should be completely nationalised, because the industrialists are making money on the hard labour of the sugarcane growers. In these conditions I am astonished to find that the demand of nationalisation is raised not only from U.P. I and Bihar, according to my friend, this demand is growing even in Haryana also. My friend comes from Haryana and he must have full facts of the situation. Di. Gadgil, of the Planning the Deputy Chairman Commission, goes to U.P. and says there can be no nationalisation. Why? Why should Dr. Gadgil have gone to U.P. and say all this? He has no right to give this verdict. He says cooperativisa-tion. For cooperativisation, do you think the industrialists will let the cane-growers being cooperativised? The only way out is the Government should take over the sugar industry and slowly hand it over to the cooperatives formed from among the cane-growers, labourers, technicians and the consumers so that this industry could be properly run to the benefit of the consumer, the cane-grower and the weaker sections of the people of the country.

SITARAM JAIPURIA SHRI (Uttar Pradesh) : Mr. Vice-Chairman, when I was hearing the debate here. I felt a little amused and also a little distressed, amused bacause some of my friends who were supposed to be well-informed and very much being in the thick and thin in the so-called benefits arising out of the sugar industry, suggested that nationalisation or cooperativisation is necessary to remove the evils that are there in the sugar industry at certain places, and distressed because thev named the late Pandit Jawaharlal Nehru, our revered leader, that he was for nationalisation. He is supposed to have suggested that something should be done in his that respect. My attention is drawn to speech on a very partment resolution which he moved when he said,

"The average idea, well, of some people apparently, is that the whole function of the Government should be for them to seize hold of the private sector factories with or without compensation, and having done so, well, we have gained socialism and there the matter ends. That, if I may say so, is a primitive and infantile notion."

If such a wise counsel of one of the greatest men of history cannot influence our deci" sions even now, I am afraid, there is some thing wrong in the country's thinking. My friend, Mr. Kulkarni, for whom I have the greatest respect, has been trying to compare the sugar industry in U.P. in the private sector with that in the cooperative sector in Maharashtra. I have great respect for my friend for his knowledge not only of sugar and textiles, and other industries, there is hardly any field in which he would not like to enter, anv cooperative movement, anything. But so far as I can claim to know, I know the difficulties.... (Interruptions) Anyway I do not want to go into all that and I will confine myself to the present debate as it is being held. The point is that if you compare the sugar industry in the private sector with that in the cooperative sector in same State, I am prepared to stand the test and scrutiny of any independent body, and I say tfiat the private sector has done much better than any other cooperative industry in that particular State. But an effort is being made here that sugar industry, the cooperative sugar the industry, in Maharashtra should be compared private sector sugar industry in with the U.P. There could not be a bigger fallacy of comparison. It is most unfair and unjust. I would venture to ask : Is there any sugar industry in U.P. in the cooperative sector which has paid higher wages that the private sector? Is there any sugar cooperative factory which has paid more bonus than the private sector? Is there any cooperative sugar factory in U.P. which has paid higher cane price than the private sector? So far as the arrears of sugar-cane prices are concerned, I will come to that a little later, but I do not want to justify that because the cooperative sugar factories also have not been able to pay the arrears of the sugar-cane prices there is any justification for the private sector to be allowed to be free from this responsibility of not paying the sugar-cane arrears.

In fact I for one will never hold any brief on that account and I will say with all humility that with the powers that the Government possess and with the right that they have they are absolutely in a position to take whatever action they like.

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Here I would like to quote from 'The Law Relating to Sugar Factories in Uttar Pradesh" where penalties have been mentioned. Sec ion 22 says :

"If any pers jn contravenes any of the provisions of his Act or any rule or of order made thereunder, he shall be liable to impi sonment up to six months or to a fine not exceeding rupees five thousand or >oth and in the case of continuing < >ntravention to a further fine not exce - .ding one thousand for each day dur ng which the contravention continu

Interruptions)

Mr Vice-Chairman, is this: The point. me isures of punishment are When such available to the State Governments, do you nationalising the industry, suggest tl at by when the entire thing belongs to the State secor who are the colleagues of the bureaucr. ts all over the Administration, they are foing to take any action, if they have not been able to do it so far in spi*e of thesI provisions ? problem objectively rati er than find a scapegoat. If there is one purchaser in the will t iat purchaser of whole country, sugarcane pay a higher } rice of sugarcane to the growers? Las year and before that, *i.e.* within two J :ars the sugar mill industry has paid Rs. § crores approximatelygrowers in extra-to the sugarcane Uttar Pradesh it self over and above the minimum cane price that had been fixed. Similarly it wil be very pertinent to note that one pure laser can dictate to the growers and wll ;rever nationalisation has been done, w< know the results. The questions and 1 nswers in this House and the other House will more than prove and convince everyone that after national-« isation the tear 1 in the eyes of the public have been very much more. I remember a story which was told to me once. There were fou r people sitting together. There was a doi tor, a lawyer, a consumer and a preache,. The Minister-preacher said "I pray or all". The doctor said "I prescribe fc ! all." The lawyer said "I plead for all. ' The poor consumer said "I was for all.' pay for all.' (Interruption) Mr. Vice-Chairman, I 1 onsume after production but there are nany friends who think that they consume only by destruction and that is the lifference between the two.

Now, Mr. V ce-Chairman, let us know what exactly are the ciriteria for the nationalisation of any industry. It is

normally said that it is in the public interest. Now who is affected by this ? I think the first is the consumer, then is the worker, then the cane-grower and finally what amount goes to the State exchequer or the Government. Now so far as the consumers are concerned, the sugar prices are determined after very detailed examination by the Tariff Commission. There have been many statements by the Minister, by even Mr. Ajit Prasad Jain, om' most revered leader, who had been the Food Minister earlier, even he has mentioned that the sugar industry is such a highly controlled industry that there is hardly any scope left for any one to manipulate. I would not like to go into the question of dividends but I am quite sure that if the consumer is to be benefitted, the first and foremost thing we must do is to bring down the cost of sugar. If the cost of sugar is to be reduced, then the question of sugarcane prices naturally comes in, because it constitutes nearly 70 prer cent, of the cost of sugar. I would venture to submit that the wages that have been fixed by the Government and by the Wage Boards and the cane-growers being completely under the grip of co-operative unions, (*Time bell rings*) Sir, I may kindly be permitted to take two minutes more.

Mr. Vice-Chairman, Sir, even during the previous year many sugar factories have been paid cane prices as high as Rs. 180 per ton in U.P. as against the minimum cane price of Rs. 70. Thus you will see that neither the workers nor the cane-growers nor the consumers nor the State exchequer are going to be benefitted by this nationalisation which is going to be demanded by a large number of people. People who speak loudly claim to have bigger voice than those who like to place things in their proper perspective

Even in the matter of co-operatives I know very well Haryana's history; they have not succeeded there. Punjab is one of those places where the co-operatives have absolutely failed. The State of U. P., what do we find there ? Half of the cooperative factories are losing. Andhra and Kerala have suffered badly. Yes, in Maharashtra the sugar co-operatives have done well and I would like to congratulate them for their very successful performance. But it is because of the co-operative movement ? Certainly not it is because the soil and climate of that State is such where any sugar industry will do very well. If you compare the contrubution of the sugar i ldustry in the private sector iN Maharashtra with that

in the co-operative sector, in spite ot' it^ being 40 years old, it is still younger than many of the new mills. *[Interruptions]*

Mr. Vice-Chairman, *even* the Chairman of the I. F. C. which has advanced quite a substantial amount of money in the cooperative sector as said about the textile cooperatives as follows on the 25th September, 1969 at the aist Annual General Meeting of the Shareholders of the Corporation :

" The question of financing textile cooperatives was reviewed by the Board of Directors of the Corporation. The Board felt that as these units could not be regarded viable in the strict commercial sense the responsibility for financing the same must be shared with the Corporation by the concerned State Governments."

The Chairman has further stated :

" I regret to have to repeat that, in spite of the Corporation's loans to co-operatives being guaranteed by the Central and State Governments, the concerned guarantor Governments have not done all that could be expected of them towards clearing the defaults. "

Obviously, Mr. Vice-Chairman, my submission is that sick mills are all over the country and there is no reason that because one particular mill is sick, there should be efforts to compare it with a strong unit and then try to plead ihe case for nationalisation.

I would, therefore, submit that, onc^e you think of nationlisation of sugar mill the question will arise and I would ask Mr. Shinde or Jagjivan Ramji to answer this question while replying the debate that, if one state, *i.e.* U. P. is authorised to nationalise sugar industry in their State, can there be any reason for them to stop Maharashtra from nationalising cotton industry or Bengal from nationalising jute industry or Assam from nationalising tea or the South from nationalising coffee ? This trend will be most dangerous.

I have mentioned all these points Mr. Vice-Chairman, which, I feel, need to be calmly thought of and discussed about, and I would suggest, before the Government takes any decision in this matter, that they should find out the exact position, discuss with the people concerned as to what exactly are the maladies and what are the remedies before they come to any conclusion. Nationalisation is neither going to help them, nor is going to help the Government, nor the consumers, and I would therefore storng-ly support that the Government should consider this thing in proper perspective, more in the economic sense of the term than in any political sense or political thinking- as was seen here in the House a little while ago.

Thank you, Mr. Vice-Chairman.

SHRI A. P. JAIN : Mr. Vice-Chairman, I have been referred to by the speakers on both the sides. About a decade and a half ago there was a Motion moved by a member of the Lok Sabha, Mr. Kns-hwakt Rai for the nationalisation of the sugar industry. I was the Food Minister at the time and I opposed that Motion. The Motion was dropped. Now it is natural that hon. Members should expect me to explain why I rejected the Motion at that time and why today I am in favour of the nationalisation of the sugar •industry. I want to inform hon. Members that at the time when the debate took place the climate for the nationalisation was not so favourable as is the case today. Out of seven speakers excluding myself who participated in the debate, only three speakers, that is the mover and two others-all Members of one party--supported the Motion, and ihe remaining Members, who participated in the debate, to whatever party or group they belonged, opposed it in one or other manner. Some suggested that a committee might be appointed to consider the question. Others suggested that the private industries might be taken over by the coopeatives. But there was none except the members of one party who supported the nationalisation of the industry.

SHRI LOKANATH MISHRA (Orissa): But does that mean that the hon. Member gets guided only by the wind, not by any reasons ?

SHRI A. P. JAIN : Please have a little patience. Be a little quiet and you will have all the answers.

SHRI LOKANATH MISRA : I have been listening to what you said.

SHRI A. P. JAIN : But you have not listened fully. (*Interruptions*) Yes, Mr. Vice-Chairman, at that time I said that the sugar industry was one of the most highly controlled industries. From the

time of the p irchase of the sugarcane right up

private sector be nationalised (this is what the Cabinet decided) in accordance with an uniform policy formulated for India as a whole. The Cabinet ♦ appeals to the Government of India to kindly take a decision in this regard before the commencement of the ensuring crushing season.

In other words they realised the importance of the matter. The U. P. Cabinet also realised the importance of timing ; they wanted that the sugar industry should be nationalised before the crushing season—it should already have been nationalised, *i.e.* before the current crushing season started. Now why has a change come about in U. P. ? Because the sugar industry in U. P. is one of the most backward industries.

I have heard with great patience and attention to my friend, Mr. Jaipuria. He did admit that there were certain faults with the industry. But if you look at the sugar industry today, its principal . features are that the yield of sugarcane per acre, for the last 25 or 30 years, has remained constant at round about 15 tons per acre. As against that, Maharashtra produces 40 to 45 tons. South has about 30 or 35 tons. Now the condition of labour in the U. P. sugar factories is the most miserable. I have seen some of the factories abroad, in Egypt, in Hawai and the factories are like slums as compared to the factories abroad. In other words, the factory- owners here in U. P. have never tried to improve the condition of the factories. As regards yield, sugar recover is only about 9.5 per cent in U. P. while in Maharashtra it is about 11 to 12 per cent. In the south also it is higher.

Now, look at it from another point of view. Out of about 75 mills about one-third of the milis are in the red. They are sheer scraps to be rejected. Further, the sugar mills in U. P. are located in a most irrational manner. There are factories which have common walls ; there are factories which are situated at distances of two to three miles away from one another. There is a speciality in the case of the sugar industry ; that is the material, the sugarcane, must be reaped immediately before it is taken to the factory. So it becomes necessary that a sugar mill must have an area of sugarcane for its supply. But because the factories are irrationally situated the result is that one factory peaches upon the sugarcane supply of another factory. In other words, the sugar industry in the U. P. today is in doldrums. The same is the condition in

to the sale of the sugar, one or other type of control was applied to this industry. Suga | cane price was controlled by an o: der. Releases of the sugar took place oni' with the permission of Government. Government could retain 25 per cent, of the sugar to be acquired and to be sold at a prescribed rate. The minimum wage were laid down for the workers. Government has the power to control the loc; tion and the working of the sugar indus ry. Further, Government has the power ti > take over the sugar mills which were nol working properly. These were the consid rations which I advanced at that time. N >w. Sir, fifteen years have advanced and luring these fifteen years we have learnt nany lessons, and one of the biggest less >ns which the nation has learnt is that coi trols have failed to answer the national net is. Now, Mr. Vice-Chairman, you will remember that so many times there hav: been talks on the Dutt Committee report. We prescribed a very complicated sys em of licensing for the industries. And the main object of the system of Ii ensing was to avoid monopolies. B it, instead of curbing monopolies, m mopolies have in fact been encourag d. Again we tried to control th: prices of foodgrains by physical controls. We again failed there. Today I find that the controls, applicable to tie sugar mills have failed to put them i 1 a proper condition. I come from Utiar Pradesh and that is the State when the sugar industry was established at he earliest stage. What were the reason> for this, I need not go into. Perhaps there were fortuitous reasons why the si gar industry was established there. Now the cane-growers in U. P. are making an unanimous demand for the nationalisati jn of this industry. The labour unions t lere are agreed that the sugar industry 1 lust be nationalised. And what about the 3overnment, the Government in U. P. leaded by Shri Chandra-bhan Gupta, t] e Chief Minister ? He cannot be acci sed of having any animus or enmity igainst the sugar millowners. Now the U. P. Government has passed a Resolui on which runs as follows. This Resolution was passed on the 5th of October, 196;, and the Resolution is :

" The Cab net (the U. P. Cabinet) endorses the Correspondence of the Chief Ministe j with the Prime Minister and the Jnion Minister for Agriculture on th question of nationalisation of sugar factories. The Cabinet is of the view tliat sugar factories of the

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[Shri A. P. Jain]

Bihar too. It is not that I have any $en_{-\ell}$ mity against the sugar magnates, but I am convinced that the sugar industry in U. P. cannot be saved unless it is taken over by the Government. That is why I plead for its nationalisation. There is no other alternative left.

Take the question of irrational location. One factory belongs to A and another factory belongs to B. Which of the factories is to be closed ? Please remember that the loss of the factory owner, whose factory is closed, would be total. He will simply go out of trade. At one times we tried to remove certain factories which are wrongly situated to some other places within the State and outside the State but the resistance was so great that it could not be done. The industry, in my opinion, must be rationalised in the matter of location ; it must be modernised in the matter of machinery.

Now, Mr. Vice-Chairman, you will be surprised to know that since independ-ance not one single factory owned privately has come up in U. P., only four new factories have come up during the plans and they are all in the co-operative sectors. That shows how the industry in U. P. particularly in the sector owned by private owners, has become stagnant. It is not a growing industry.

SHRI C. D. PANDE : Factories did not come into existence in U. P. because the licensing system in U. P. was such that no licence was given to the parties who applied. The four licences that were given were given

SHRI A. P. JAIN : I completely repudiate that. As nobody applied, nobody got.

SHRI C. D. PANDE : They have all been given to South India.

SHRI A. P. JAIN : One of his friends applied and I gave him a licence—Mr. Dan Singh.

SHRI C. D. PANDE : How many years back was it ?

SHRI A. P. JAIN : But Mr. Dan Singh did not um the factory; it is $_{a}$ monument of his failure.

SHRI C. D. PANDE : Because the poor man died.

SHRI A. P. JAIN That is the condi-ion of the sugar industry in U. P. It is sttagnant. It is not improving. Yields are low; laboui is discontented; the farmer is dissatisfied. About half a dozen millowners themselves have approached the Government and said that their plant may be taken over. It is for that reason I want nationalisation and not because I am opposed to any person.

SHRI LOKANATH MISRA : Mr. Vice Chairman, whatever has been said by Mr. A. P. Jain regarding request by some of the industrialists for their mills to be taken over, there is some difficulty in my understanding probably or there is some difficulty in his putting across the thing. The point is whether there is also a permanent instruction from the Centre to the State or an understading in the State Government that no mill should be allowed to be wound up or should be allowed to die. They are sick all the time and they are not allowed to be wound up because the. local pressure is so much. One of the Ministers I am told-I do not know whether it was in U.P. or Bihar- resorted' to Satyagraha for nonclosure of a mill. They want all those mills to continue as sick mills, and some of the mills might have said that they might be taken over instead of continuing in such conditions. So the way in which he says that is completely misleading the House.

SHRI RIZAQ. RAM : Sir, I want to make one submission. Actually more than an hour has been taken in interruptions by the Opposition and in seeking clarifications speeches are made. The time of the Members who are keen to speak is consumed like this. I would beg of you to please clarify whether all Members who are movers of the motion will get time or not. What is the position ? Will the debate go on and continue tomorrow ?

THE VICE-CHAIRMAN (SHRI D. THENGARI) : I will speak about it afterwards. Now kindly take your seat. Have you finished Mr. Jain ?

SHRI A. P. JAIN : Sir, my friend, Mr. Lokanath Misra, has provided me with the strongest argument for nationalisation. Every Minister, every public man, every Congressman, in U.P. is keen that sugar mills should run because if a mill stops crushing, thousands and thousands of farmers are affected by it. Therefore if a Minister went and staged Satyagraha that the mills must be run, what he did is the right thing. And the reason why I am pleading for the nationalised in U.P. about 12 lakhs of cane growers will be ruined. As long as the

sugar industry r< mains in the hands of the private owners it cannot survive, it cannot continue. It ma\ be there for a period of five years or ten years but the industry will be extinguu led. Because I am keen about the welfc re of my State which has no other big industries except the sugar industry. I am.

SHRI LOKA NIATH MISRA : Which you were not i j years back as Minister ?

THE VICE-C CHAIRMAN (SHRI D. THENGARI) : Mr. Misra, the time is limited. No int' rruptions.

SHRI A. P. JAIN: pleading and pleading with all ;arnestness that the sugar industry must bi nationalised. After that whether it will fac handed over to the cooperative sect ir or not, I am not concerned.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : Shri Z. A. Ahmad.

श्री राजनारायण : इसके वाद तो हमारी पार्टी का नम्बर आता है ।

ुउपसमाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : आप बैठिये ।

श्वी राजनारायण : इनको आपने बुला लिया, कारण बता दीजिये, हम बैठ जाते हैं।

उपसभाव्यक्ष (त्री दत्तोपंत ठेंगड़ी) : कारण बताने की वात नहीं है, हमने उनको बुला लिया है ।

श्री राजनारायणाः आप हमको एक्सप्लेन कर दीजिये, अगर श्री जेड० ए० अहमद को कहीं जाना हो तो हमको कह देते हम अपना चांस फारगो कर सकते हैं।

श्वी जेड० ए० अहमद :: हां, यह समझ लो कि जाना है । मुझे बोलने दो ।

श्री राजनारायणाः देखिये, हमारी पार्टी को नेगलेक्ट नहीं कर सकते हैं । अभी हमारी पार्टी आयेगी । हो, अगर यह कहते हैं कि उनको जाना है तो वह हमसे दरख्वास्त करते ।

श्री जेड० ए० अहमद: मुझे बोलने दो, मैं अब दरख्वास्त करता हं। श्री राजनारायण : ठीक है, लेकिन अगर चेयर में बैठ कर के कोई हमारी पार्टी को नेग-लेक्ट कर दे, दिस इज बैंड । हां, आपके कहने से मैं अपना चांस फारगो करता हं ।

SHRI Z. A. AHMAD : Certain strange considerations have been brought to bear on this discussion. Some of our U.P. friends have been very touchy about this demand for nationalisation of the sugar industry. I do not know why they should be so touchy. The question here is that the sugar industry in the country as a whole should be nationalised but I smell a rat in their very touchiness. I feel they are touchy because as we say in Hindi :

The sugar magnets have been the source of

श्री सीताराम जैपुरिया: डाढ़ी तो आपके है ही नहीं, हुजूर ।

श्री जेड० ए० अहमद: मेरे डाढ़ी हो या नहीं । हां, मेरे डाढ़ी नहीं । मैं आपकी डाढ़ी के बारे में नहीं कहता हूं, मैं दूसरों की डाढ़ी के बारे में कहता हं ।

political corruption in U.P. That fact must be recognised.

SHRI B. K. P. SINHA : Which industrial house is not ?

SHRI Z. A. AHMAD : Particularly the sugar magnates of U.P. have played havoc with our politics. They have financed certain groups, certain parties, certain individuals and what I am afraid is \blacksquare

SHRI C. D. PANDE : Anti-C. B. Gupta.

SHRI Z. A. AHMAD : It may be anti-C. B. Gupta, anti-X, anti-Y but they have done that. And I smell a rat in this sense that .

SHRI C. D. PANDE : It is anti-C. B. Gupta alone that .

SHRI Z. A. AHMAD : Again and again Mr. C. D. Pande is saying the same thing. I am referring to one thing that . . .

SHRI C. D. PANDE : The Government of India said you do it and you want to put the onus on U.P. The U.P. Government had made it clear why it **should** be done by the Centre.

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SHRI Z. A. AHMAD : We, as Members of Parliament, have every right from time to time to discuss such vital national questions and to review our industrial policy. Again I say that the whole question of Mr. G. B. Gupta was brought in because they have a sort of guilty conscience. Some of our friends like Mr. C. D. Pande have a guilty conscience. We never raised the question of Mr. G. B. Gupta. We are talking about an all-India problem, a very important problem relating to the welfare of millions and millions of our people, a problem connected with the industrial and agricultural development of our country and you brought in that. Therefore, I ignore it for the time being. I have said what I wanted to say. Now, Sir, we should see this question in the larger context. Mr. T. N. Singh stated that the sugar industry does not come either in Schedule A or Schedule B. Schedule A is the national sector and Schedule B is the mixed sector. He says it is neither in Schedule A or Schedule B. I think that is no argument at all. As our life advances, we can put | certain items, certain industries either j in Schedule A or in Schedule B. There is nothing fixed for all time to come. We can review our industrial development. If we feel the need for nationalising an industry, we can certainly put it in the concerned Schedule. Parliament has every right to do so. Therefore, to say that since it is not there it is not open to discussion, I think, is a totally wrong methodology, and not only a wrong methodology, but a wrong argument. Of course I do not want to say much about Mr. T. N. Singh's speech. I think it was a most irrelevant speech. It was a speech out of which nothing emerged.

SHRI A. G. KULKARNI : Theoretical.

SHRI Z. A. AHMAD : I shall take it theoretically. It was not at all theroretical. For example, socialism is way a of life. What does it mean. Socialism is a way of reorganising our production. It relates to our economy, our system of production, our system of distribution and in relation to that our political set-up. It is our political set-up and our State. That is socialism. For me socialism cannot be brought about sitting in Delhi. If you go to some remote village where there are no trains and you sit in an Ashram, how can we build socialism ? What type of people you put in the Planning Commission, I want to know. Can they bring about socialism with those who talk about this type of socialism? This is how

everything got bungled in the Planning Commission. He is a senior man. He says something should be done for the peasants. There is poverty and that is taken for granted, but tell us what should be done. Poverty is not disputed. The poor condition of the peasanty is not disputed. But what is to be done—that is my question. He was not able to give an answer. I think his whole line was the line of *status quo*, do nothing. Put up Ashrams and weep about the poverty of the people. You cannot do anything. You cannot mend matters. That is why I do not give much importance.

Now, in the larger context of the problem of developing agriculture, developing industry, developing agro-industries, improving the conditions of our people, it has to be viewed. Now, it has been very clealy stated and I do not want to say again that it is a major industry. Somebody said that it is a plantation industry. It is a. plantation industry. It is an agroindustry. It is an industry which affects the conditions of work of about, as Mr. Dikshit said, five per cent of the population. About 30 lakhs peasant families and about 2 • 5 lakh working-class families depend, on it. It is a very major industry. This major industry is not only in a bad state, it is in a state of chaos. There are some factories here and some are there. Some are absolutely outdated and in a bad condition. They are dying out. Those who take the cane from the peasant cannot pay him. Is it an ordinary thing? You get the cane and then you do not pay anything to the peasant. Go to the Meerut factories, Bijnor factories, the Gorakhpur factories, the Eastern UP factories. They do not pay to the peasant crores and crores of rupees. Why does not the Government step in ? The Government has a constitutional duty to protect the rights of the peasant. Now, that affects the cane development in the next year. The peasant has no money. About the conditions of the workers, Shri Ajit Prasad Jain, who is an ex-Food Minister and a senior Member of this House, has spoken. Shri Ariun Arora will tell vou more eloquently what the conditions of the workers are. Shri Chandra Shekhar will tell you about the bad condition of the worker. I do not know much about it, but I have heard that the condition of the workers is bad. I know the productioi is low. I know that there is inefficiency. The debate is not adequate. Is there a case or is there not a case for nationalising this industry?

Then, Sir, this is an industry in which the record of the private sector is very bad

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Where is my fri -nd ? He has gone. He said that the pr vate sector has done well. Let us examine what the private sector-has done. The 'e is bungling all round, inefficiency, los? of national wealth. Has the private sec' or done well ? Then, he said that the IJP industry should not be compared with t ie co-operative sector in Maharashtra. Why not ? Maharashtra is not an island, t is a part of India. If the cooperative movement has developed in Maharashtra, wl y not in UP ? It can be developed.

SHRI LOK/NATH MISRA : He said that if then is to be comparison, it should be between the co-operative sector of Maharashtra with the cooperative sector in UP.

SHRI Z. A. <u>\HMAD</u>: The whole thing is the co-nperative sector has not developed in UP ust because of the cancer of corruption that was there. That cancer is still there. Th'y would not allow anything to come up • They would not allow the price for the sugar-cane. (*Time bell rings.*) I have no even spoken for twelve minutes.

SHRI A. G. KULKARNI : The Bajpore Co-operativ | Society in UP has got the highest r ite. It is in UP. Let there be no such twisted version here.

SHRI Z. A. AHMAD : The Vice-Chairman has rui g ihe bell though I have spoken for twelve ninutes only. There are speakers who have ;poken for half an hour or thirty-five minutes. I am on record

THE VICE-CI AIRMAN (SHRI D-THENGARI) : There are many speakers-

SHRI Z. A. AHMAD : I have spoken less than anybody i Isc.

SHRI Z. A. Al IMAD : Now, much has been said. If the main the sugar factory owners have fattened at the cost of both the sugarcane

श्री राजनारायणः श्रीमन्, हम आपसे निवेदन करते हैं कि इस विवाद में हम लोग समझ जायें कि कम्युनिस्ट पार्टी का विचार क्या है। इसलिये इनको मौका दिया जाय हर पार्टी की विचारघारा

परो तरह से हमारे सामने जा जाय ।

growers and the consumers. That is a f; ct. They manipulate prices. They manir. ulate prices at which they will buy the ane and manipulate the price of sugar, t is scandalous. The Government does no⁵ step in adequately in order to stop their manipulations. So, this is a third facto . Now, if the sugarcane grower and tin consumer are to be protected, we have no alternative except to take this big industry in the State sector. When I say the State sector I include in that the co-operative sector. I do not exclude the co-operative sector. I think we will have to go stage by stage. In many places we will have to develop the co-operative sector. In many places we will have to take the industry into the nationalised sector, *i.e.*, nationalise it and put it under State ownership.

Now, Sir, in the end I would say after saying all this that this old-fashioned, antiquated opposition to nationalisation— we got an example of that type of opposition from Dr. Bhai Mahavir who said, "we want this, we want that, but nationalisation is not a panacea". How can I reply to it ? That means they are so outdated.

AN HON. MEMBER : Confused.

SHRI Z. A. AHMAD : Not confused. They are very conscious, not confused. If you say confused, I know it is a very conscious attitude, a very conscious exposition, a very deceptive exposition of their point of view, that is, "we are for the people; slowly and steadily bring them together; guide the people to share in industry; but do not nationalise". How do you guide the people to share in the industry unless you rapidly develop the co-operative sector and at the same time take steps to nationalise the industry as a whole within a few years? There will be Mr. Rajnarain who will say, not nationalise but socialise. He is going to say that, I do not accept it. For socialisation you. have first to socialise the State. You have to socialise the State and then you get socialisation. Everybody is a socialist now without understanding what socialism is. Mr. T. N. Singh says socialism is away of life. That means you sit in the Ashram and talk of the poor people, that is socialism. No. Socialisation has a different content, different meaning. Nationalisation has not that meaning. Nationalisation today means handing over that factory or that industry to the State and to that extent breaking the economic power of the vested interests in that industry. We are interested in breaking the economic power that they wield in our society. The political power that they wield through this, we want to break that. That creates the preconditions for our advance to socialism. By itself nationalisation is not socialism. But by nationalising industry we curb monopolies. We curb the strength of big money and thereby we create conditions for advance of the people towards a socialist order. That is

[Shri Z. A. Ahmad]

how it should be understood. Technically sepeaking, nationalisation may mean State capitalism also.

AN HON. MEMBER : Stateism.

SHRI Z. A. AHMAD : Stateism or State capitalism, it does not matter. It is a step forward. It is not Stateism. It is State capitalism. The establishment of State capitalism in the present society where monopoly is growing, where the strength and political influence of monopoly are growing, curbing through these measures their power, their intervention in the political and economic life, is an advance, in which direction ? It is an advance in the proper direction, in the direction of establishing a society in which the real economic power will be vested in the people and the political apparatus of the State will be controlled by the working people. That is my contention. Therefore, I tell Mr. Rajnarain that there is no difference between him and me. He wants to work out a fundamental difference between the Communists and the socialists. The socialists are for socialisation. The Communists are only for nationalisation. To that extent you do not understand the content of socialism. Socialise the State. Fight for the socialisation of the State. Political struggle for the socialisation of the State and handing over power to the working people, that is the basis of it. In order to develop that struggle we may take all sorts of measures including nationalisation of industries to curb the power of big money, to curb the power of monoply.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : I seek the co-operation of the House in one respect. There are many names. Secondly, even some of the groups have not yet expressed their viewpoint. Earlier we had decided that we would sit up to 6 o' clock. You will appreciate that before 6 it is not possible to do justice to different names and different groups. So, will the House kindly agree to sit longer because the discussion cannot be carried over ?

SHRI MULKA GOVINDA REDDY : Representatives of groups must be called so that they can have their own say.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : That is what I am saying.

SHRI K. S. CHAVDA : Dr. Ahmad said that socialism is not a way of life. Khan Abdul Gaflar Khan said and even

the Prime Minister said that socialism is a way of life. Perhaps Dr. Ahmad's socialism is Communism.

SHRI Z. A. AHMAD : Socialism means reorganising production, reorganising the State apparatus handing over power to the people.

SHRI BHUPESH GUPTA : Socialism can come only when the working class in power.

SHRI B. K. P. SINHA : Some of us have given our names. We do not belong to any organisation. Shall we get any chance ?

THE VICE-CHAIRMAN (SHRI D. THENGARI) : I am trying to accommodate as many as possible, but it may not be possible without the co-operation of the entire House. That is only request. Mr. Rajnarain.

SHRI NIREN GHOSH (WestBengal) : Mr. Rajnarain should not take more than ten minutes.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : Everbody will be given the same time. I think he will not take more than that.

श्री राजनारायण : उपसभाव्यक्ष महोदय, मैं 5.37 पर बोलने के लिये उठ रहा हूं। मैं सर्वप्रथम डा० जेड० ए० अहमद साहब को मुवारकवाद करुंगा कि उन्होंने बहुत ही सफाई के साथ इस वात को कबूला है कि मौजूदा जमाने में जो नेशनलाइजेशन का नारा चल रहा है वह सचमुच में स्टेटिज्म है, वह शायद स्टेट कैपिटि-लिज्म है और इन दो शब्दों का प्रयोग उन्होंने किया है। इसलिये मैं आज पहले मर्तवा सफाई के साथ उनका इन दो शब्दों को निका-लन के लिए म्यारकवाद देना चाहता हं।

श्रीमन्, मैं एक बात डा० जेड० ए० अहमद साहब को पहले बतला देना चाहता हूं कि किसी सम्पूर्ण वस्तु को यदि टुकड़े टुकड़े करके देखेंगे, तो बस्तुस्थिति पर सही नहीं पहुंचेंगे । मैं उन की बातों से सहमत नहीं हूं कि समाजवाद एक जीवन की प्रक्रिया नहीं है ।

Socialism is a way of life; capitalism is a way of life; feudalism is a way of life

में समझता हूं कि समाजवाद के वारे में हमारा अपना अध्ययन है और इसीलीये मैं कहता हूं कि समाजवाद एक दर्शन है। समाजवाद जीवन का एक बर्शन है। जिस तरह से अन्य बातो में जीवन का दर्शन है, लेकिन समाजवाद में जीवन की प्रक्रिया भिन्न होती है, पूजोवाद में जीवन की प्रक्रिया भिन्न होती है, पूजोवाद में जीवन की प्रक्रिया भिन्न होती है और सामन्त-वाद में जीवन को प्रक्रिया भिन्न होती है और सामन्त-वाद में जीवन को प्रक्रिया भिन्न होती है। हां, इतना कहना सही है कि समाजवाद में जीवन की प्रक्रिया बनाने के लिय हम को उत्पादन सम्बन्ध के मामले में परिवर्तन करना होगा और उत्पादन की शक्तियों को विभिन्न स्वरूप देना होगा । यह अगर कहते हैं तो मैं समझूंगा कि यही समाजवाद की दिशा में चले जा रहे हैं।

हमें खुशी है कि डा० जैड० ए० अहमद साहब हमारो बात सूनने के लिय बैठ गये हैं क्योंकि हमने उनसे रिक्वेस्ट किया था कि जब हम बोलेंगे तो आप बैठे रहियेगा । हम अपने उन मित्रों से भी कहना चाहते हैं जो उधर बैठे हैं कि हम किस जमाने में जाना चाहते हैं, इस चीज को जरा ध्यान से सुनें । To build socialism in a single country is a petty bourgecise ideal. श्री भूपेश गुप्त ने इस नारे को याद करने की कोशिश की है कि समाजवाद एक मुल्क में प्रति-ष्ठित होगा। जो लोग इसको मानते हैं वे पेटी बुर्जुवा हैं, छोटे छोटे पुंजीपति हैं तथा टुट-पुंजिया हैं। क्या इस प्रश्न पर फिर चला जायेगा ? मैं श्री जैड़० ए० अहमद से कहना चाहंगा कि केवल दर्शन का नाम लेकर किसी बात की उपेक्षा नहीं की जा सकती है। ट्राटस्की ने जो कुछ कहा है वह पूर्णतः सत्य है । जव टाटरकी ने कहा कि कम्बाइन्ड टेवलपमेंट, सम्मिलित विकान, तो उसका अर्थ होता है । अगर पिछडे मल्ब अपने विकास को गति को शोशे में देखेंगे. तो इस यग में जो सब से विकसित मल्क होगा, उस नुल्क के शीशे में अपनी शक्ल देखेंगे ।

कोई भी जरूरत नहीं है कि रूस आज जिन सीढियों पर चढ कर पहुंचा हम भी उन तमाम सीढ़ियों से चलें, हम जम्प करके पहुंचेंगे । मैं डाo जेडo एo अहमद से कठूंगा कि वे नेजन-लाइजेशन के चक्कर में न पड़ें, सोशनलाइ-जेशन को वात करें । श्रीमन्, मैं पहले ही बता दूं आपके द्वारा सम्मानित सदस्यों को कि निजी हाथों में उद्योगधन्धे रहें मैं इसका घोर विरोधी हूं; विरोधी ही नहीं बल्कि दुग्मन कहना चाहिये । यह केवल सिम्पिल कन्ट्रैडिक्शन सामान्य असंगति नहीं है, मैं डाo जेडo एo अहमद से कहना चाहता हूं कि यह वेसिक कन्ट्रै-डिक्शन है, मौलिक असंगति है । इस मौलिक असंगति को दूर नहीं किया जा रहा है ।

डा० जेड० ए० अहमदः उस्ताद, बहुत ऊंची बात कर रह हो ।

श्री राजनारायण : जव डा० जेड० ए० अहमद के सामने बोलना पड़ेगा तो जरूर करेंगे। इसलिये मैं कहना चाहता हूं कि हमारा सामाजी-करण का नारा मौलिक परिवर्तन लाना चाहता है।

बोलने के लिये उठने से पहले में डाक्टर साहब से बात करता रहा था । हम भी समाज बनाना चाहते हैं, वे भी समाज बनाना चाहते हैं, भूपेण गुप्त भी समाज बनाना चाहते हैं, चन्द्रशेखर जी भी सोचें । बहुत पार्टियां हों हम इसके पक्ष में नहीं हैं । हम नहीं कहते कि एक मल्क में अनेकों पार्टियां हों लेकिन एक मल्क में सर्वहारा की एक ही पार्टी रहे डा० जेड० ए० अहमद की इस राय से भी हम सहमत नहीं हैं। हम ट्राटस्की की राय से सहमत हैं कि एक मुल्क में समाजवाद की एक नहीं, अनेक पार्टियां रह सकती हैं। यह विवाद बडा लम्बा है । 1924 में कम्युनिस्ट पार्टी भारतवर्ष में वनीः । कांग्रस पार्टी एक थी । तो फिर 1934 में कांग्रेस सोजलिस्ट पार्टी क्यों बने? यह नहीं है कि हम लोगों ने इस पर विचार नहीं किया हैं, पूरा साहित्य है। हम लोगों ने विचार किया कि क्या कम्युनिस्ट पार्टी समाजवादी आन्दोलन का हथियार बनेगी या है ? हम इस निर्णय पर पहुंचे कि जिस समाजवादी आधा**र**

[श्री राजनारायण]

शिला को हम प्रतिष्ठित करना चाहते हैं कम्यु-निस्ट पार्टी उस समाजवादी आन्दोलन की आधारशिला नहीं है, कम्युनिस्ट पार्टी समाज-वादी आन्दोलन के लिये हथियार नहीं है, इस-लिये हमको कांग्रेस सोशलिस्ट पार्टी बनानी ही होगी । इसलिये 1934 में हमने कांग्रेस सोशलिस्ट पार्टी बनाई । डा० जेड० ए० अह-मद इस बात को अच्छी तरह से जानते हैं कि 1936 तक कम्युनिस्ट पार्टी कांग्रेस संग-ठन के पेरेलल थी, कांग्रेस में शामिल नहीं हुई थी, 1936 के बाद ये लोग कांग्रेस में शामिल होना शुरू हुए ।

डा० जेड० ए० अहमद : पर्सनली तो में...

श्री राजनारायण : पर्सनलो नहीं, मैं कम्यु-निस्ट पार्टी की वात कर रहा हूं । थर्ड इन्टर-नेशनल के बाद मामला चेंज हुआ है, तब कांग्रेस में शामिल हुए हैं । फिर कैसे हटे, क्यों हटे, क्यों अलगाव हुआ है उस पर कहूंगा तो शायद झकझक हो जायेगी, उसको मैं छोड़ रहा हूं । इतना समय, वाइस चेयरमैंन साहब नहीं देंगे । तो संयुक्त सोशलिस्ट पार्टी समाजवादी दर्शन पर चलना चाहती है । मार्क्स ने कभी सोश-लिज्म और कम्युनिज्म की बात नहीं कही । मार्क्स ने कहा –

"First phase of the society and the next phase of the society".

माक्से ने कहा कि पूंजीवादी व्यवस्था के वाद जो व्यवस्था आएगी उसके दो चरण होंगे, प्रथम सोपान और दूसरा सोपान ।

श्रो नन्द किशोर भट्ट (मध्य प्रदेश) : श्रीमन् पाइन्ट आफ आर्डर । जिस विषय पर बोलना है उस पर आइये तो ज्यादा अच्छा होगा क्योंकि और लोग जो बोलने वाले हैं उनको मौका मिलना चाहिये ।

श्री राजनारायण : हमारे मित्र ने, मुझे अफसोस है, विषय की गुरुता नहीं समझी है । अगर मैं सोशनलाइजेशन की भूमिका न दूं और कहं कि मैं सोशनलाइजेशन चाहता हं तो

डा० अहमद कह सकते हैं कि सोशनलाइजेशन तब तक न हो जब तक सोशलाइज्ड स्टेट न हो जाय । ऐसे बडे डाक्टर हैं और इनका दिमाग खाली नहीं है, डाक्टर का दिमाग भरा है, डाक्टर के दिमाग रूपी ब्लैक बोर्ड पर कुछ लिखा है, जब तक ब्लैक बोर्ड पर लिखी चीज को हम मिटायेंगे नहीं तब तक हमारी चीज कैसे बैठेगी ? इसलिये उस लिखी हई चीज को मिटाने के लिये हम थोडी सी भूमिका बांध रहे हैं। मैं बहत ही इज्जत करता हं डा० जेड० ए० अहमद की और मैं अपने मित्र भूपेश गुप्त की बहुत इज्जत करता हं। इसलिये मैं थोड़ा मेहनत करके तर्क-वितर्क करना चाहता हं । मार्क्स ने कहा-"The State will wither away" राज्य-शक्ति पतझर की तरह मरझा कर झर जायगी। गांधी जी ने कहा कि मैं चाहता हं कि एक हरिजन की बेटी प्रधान मंत्री हो और जवा-हरलाल सरीखे उसके सलाहकार हों । लेनिन ने कहा कि मैं चाहता हं--- "Every cook must learn how to rule the State." लेनिन ने कहा कि मैं ऐसी व्यवस्था चाहता हं जिसमें प्रत्येक गृहिणी, खाना बनाने वाली भी राजसत्ता पर सर्वेसर्वा अधिकार रख सकती हो, राजसत्ता को चलाने के योग्य हो ।

श्री एन० श्री राम रेड्डी (मैसूर) : अभी वैसाहै।

श्री राजनारायण : ये तीन महान व्यक्ति ये । गांधी जी अपने समय के विश्व के सबसे बड़े पृष्ठ्य थे । गांधी कहते रह गये कि प्रधान मंत्री और राष्ट्रपति के पद पर एक हरिजन की बेटी हो । इसमें भी बड़ा भारी अर्थ था। गांधी जी की मरे हुए 21 साल हो गए, जो लोग उस समय पैदा हुये होंगे वे वालिग हो गए, मगर सत्ता हरिजन की बेटी के हाथ में नहीं आई । इस साल दो चुनाव हुए, दोनों में द्विज, ब्राह्मण वैठ गये । लेनिन एक महान आदमी था, कान्तिकारी था, थ्योरी को प्रेच्टिस में लाने वाला था, मगर लेनिन का जहां राज है रूस बहां क्या है ? क्या आज बहां गृहिणी, रसोईदारिन राजसत्ता में समान अधिकार रखती [9 DEC. 1969]

है ? क्या स्टेट पतझर की तरह मुरझायी ? पतझर की तरह म्रझायी नहीं, मगर स्टेट में पावर और सेन्ट्रलाइज हुई ? भूपेश गुप्त कहते हैं कि पहले सत्ता सम्पूर्ण हो । जब सम्पूर्ण सत्ता हो जायगी तब उसको कोई गिराएगा? कोई नहीं गिराएगा। तब मेक्सिको में टाटस्की भारा जायगा, प्रधान मंत्री के डिक्टेशन पर बड़े बड़े उनके विरोधो समकालीन नेताओं का आपरेशन होगा और आपरेशन में उनकी हत्या कराई जायगी । एक नहीं अनेक उदाहरण हैं। तमाम देशों के उदाहरण देने के लिये मैं तैयार आया था कि किस-किस देश में प्रधान मंत्री के इशारे पर हत्या हई । स्टालिन ने आईर किया डाग्टरों को कि फ्रन्ज का आपरेशन करो और वह खत्म हो गया। तो यह सब तमाम चीजें हैं । Workers of the world unite. Dictatorship of the proletariat. डिक्टेटरशिप आफ दि प्रोलीटेरियेट । सर्वहारा डिक्टेटर बने। सर्वहारा ही सर्वहारा का एका-धिपति बना हुआ है और यही हमारे देश में चलाना चाहते हैं । श्रीमन्, मैं कहना चाहता हुं कि हम समाजवादी हैं और जनतंत्री हैं। हमारे लिये तो चन्द्र शेखर जी भी हैं और हमारे कृष्ण कान्त जी भी हैं, हमारे मित्र बांक विहारी दास भी हैं, समाजवादी भी हैं और जनतंत्री भी हैं...

एक माननीय सदस्य : मैं आप का मित्र नहीं हं।

श्री राजनारायण : आप सब हैं (Interruption) भूपेश जी कुछ निश्चित विचारधारा के प्रतीक हैं इस लिये मैं उन को मित्र तो कह सकता हूं लेकिन हनारी और उन की विचार धारा का टकराव है और यह खूव जानते हैं कि अंत तक टकराव हमारा और उन का ही होगा। यह कांग्रेस-वांग्रेस नव लुप्त हो जायगी ।

उपसभाध्यक्ष (थी दत्तोपंत ठेंगड़ी) : अव आप समाप्त करिये ।

श्री राजनारायणः मैं बहुत जल्दी समाप्त कर रहा हं। तो मेरा प्वाइंट यह है कि मैं

आज अपने मित्र को कहना चाहता हूँ, जो विरोधो कांग्रेस. पार्टी है कि वह सरकारो कांग्रेस पार्टी से इस तरह से मत लड़े । इस को उत्तर प्रदेश और महाराष्ट्र का सवाल मत वनाओ अनावश्यक हंग से । यह सवाल आज से नहीं, आरम्भ से ही उठा हआ है और मैं आज कहना चाहता हं कि 15 लाख से ऊपर जितने भी उद्योग हैं उन सब उद्योग धंदों का समाजीकरण हो। उस में चीनी सब से पहले ले ली जाय। मान लोजिये कि हमारी शाहगंज की चीनी मिल है । उस के एक एरिया के किसान गन्ना उत्पादन करते हैं । वह अपना गन्ना मिल को देते हैं और उन्हीं का गन्ना चीनी की शक्ल में आता है, तो उन किसान उत्पादकों की संस्था, जो मजदूर वहां लगे हुए हैं उन के प्रतिनिधि और सरकार, तीनों के नियंत्रण में, प्रबंध में, और संचालन में वहां की मिल हो । उस में उत्पादक भी हों, श्रमिक भी हों और सरकार भी हो । तीनों के बराबर प्रतिनिधि रहें और वे रह कर अविलम्ब, फौरन, अभी तमाम देश की चीनी मिलों का समाजीकरण कर दें। मैं समाजीकरण शब्द का प्रयोग केवल इस लिये कर रहा हं कि तब कंट्रोल सरकार के हाथ में नहीं रहेगा, बल्कि वह सरकार के हाथ की परिधि के बाहर चला जायगा ।

श्रीमन्, मैं थोड़ा सा समय और लूंगा क्योंकि इस विषय के हम जानकार हैं।

उपसभाध्यक्ष (श्री दत्तोपंत ठॅगड़ी) : लेकिन सब को बोलना है ।

श्री राजनारायणः मुझे वड़ी खुशी है। हमारे मित्र चले गये श्री अजित प्रसाद जैन...

आयो ए० पी० जैन : अजी मैं यहां हूं।

श्री राजनारायण : मैं चाहता हूं कि मैं श्री अजित प्रसाद जैन की इज्जत करुं । लेकिन मुझे इतना तो निवेदन करना ही है कि वे अपना स्वभाव ऐसा बनायें कि हमारे मन में उन के प्रति सहज आदर का भाव पैदा हो । जब हम मंत्री हों और उस समय नेजनलाइजेंगन का प्रस्ताव आये तो हम उस का विरोध करें और

[श्री राजनारायण] जब हम मंत्रिपद से हट जाये तो राष्ट्रीयकरण के प्रस्ताव का समर्थन करें यह दो आचरण उचित नहीं हैं । श्री अजित प्रसाद जैन के ये दो जाच-रण हैं । 14 सितम्बर 1957 को जब हमारे मित्र ख्लावक्त राय जो ने राष्ट्रीयकरण करने

का प्रस्ताव पेश किया था तो उस समय हमारे मित्र ही मंत्री थे और हमारे मित्र ने उस का खुब विरोध किया और जम कर के विरोध किया ।

उपसमाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : अव खत्म कीजिये ।

श्री राजनारायणः तो मैं यह कहना चाहता हूं चन्द्रशेखर जी से भी कि हम वेकार ही पत्ते पर क्यों वढ रहे हैं। बेकार का झगडा मत बढ़ाओं कि कौन मिल किस के यहां रहे और कौन मिल किस के यहां। सब का समाजी-करण कर लो, लेकिन अगर सचमच का समाज-वाद चाहते हो तो समाजवाद का अर्थ भी समझो । समाजवाद का अर्थ सदा ही आर्थिक विषमता को घटाना रहा है इस लिये आधिक विषमता को घटाने की राह को पकडो । जो राह आधिक विषमता को बढाने वाली है वह राह है समाज-वाद की दुश्मन । तो एक वाक्य मैं कहता हं कि अगर हम एक ही कानन बना दें तो हम इन तमाम झंझटों से बच जायेंगे, हम इन झंझटों से भी वरी और उन इंझटों से भी वरी। कानन बनाओ कि आज हमारे देश में कोई भी व्यक्ति 1500 रुपये महीने से ज्यादा न खर्चा कर सकता है और न आमदनी कर सकता है। अगर यह काम हो जाय तो बहत सा काम बन जाय । अगर कोई अपने को समाजवादी कहने का दम भरता है और अगर हमारी प्रधान मंत्री श्रीमती इन्दिरा नेहरू गांधी में कुछ क्षमता और मुझ बझ है तो उन को घोषणा करने दीजिये कि आमदनी और खर्चे पर प्रधान मंत्री यह एक प्रतिबन्ध लगा रही हैं। अगर यह प्रति-बंध हो जाय तो जितनी दिक्कत हमारे मित्र दीक्षित जी ने बतायी या हमारे कुलकणी जी

ने बतायी या श्री अजित प्रसाद जैन जी ने बतायी बह सारी दिक्कत समाप्त ।

और एक दूसरा प्रक्रन उठता है कि...

THE VICE-CHAIRMAN (SHRI D. THENGARI) : You have to wind up very soon.

श्री राजनारायणः में कहता हं, कहने

there must be parity between Industrial and agricultural produce. कृषि जन्य पदार्थों और कल कारखानों से उत्पन्न हुए आवश्यक जिंदगी के पदार्थों की कीमतों में न्याययुक्त संतुलन होना चाहिये । 1955 से यह सारे अख्तियार सरकार ने अपने हाथ में ले लिये हैं । सारे अख्तियार फंडामेंटल नेसि-सिटीज आफ लाइफ की जो चीजें हैं उन की कीमतों को कंट्रोल करने के बारे में केन्द्र की सरकार के पास है । तो जैसा कि मेरे कुछ मित्र कहने लगते हैं कि एक प्रगतिशील दिशा का उदय हो रहा है, तो मैं कहना चाहता हूं कि प्रगतिशीलता इस में नहीं है...(*Time bell* rings) आप मुझे 5 मिनट और दे दीजिये...

उपसभाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : पांच मिनट नहीं । आप किसी पर अन्याय नहीं करेंगे । सब को टाईम दिया गया है ।

श्री राजनारायण : केवल पांच मिनट दे दीजिये ।

उपसभाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : 5 मिनट नहीं, 2 मिनट में आप वाइंड अप कीजिये।

श्री राजनारायण : बहुत अच्छा। जल्दी जल्दी कर कहा हूं । आज अगरं श्रीमती इन्दिरा नेहरू गांधी प्रगतिशील हैं तो यह उन के हाथ में है । इधर उधर क्यों जाती हैं? कानून के झगड़े में क्यों पड़ती हैं । प्राइस फिक्सेशन की पालिसी चल रही है । क्यों नहीं कह देतीं कि आज इंसान की जिन्दगी के लिये जो जरूरी चोजें हैं, लागत के डचौढ़े मूल्य के अन्दर उन की बिकी होगी। श्रीमन् यही अजित प्रसाद जैन हैं, यह उस समय मंत्री थे । 1951 से 1958 तक किसानों

के गन्ने पर कंट्रोल और चीनी मिल के मालिकों को चीनी पर छूट ।

एक माननीय सदस्य : गलत है ।

श्री राजनार। जग: 1951 से लेकर 3 जुन, 1958 तक, जब कि केन्द्र की सरकार ने कहा है कि अब चीनी 36 रुपये मन गेट पर विकेगी । 6, 7 साल तक इस सरकार ने खुब खिलवाया है चीनी मिल मालिकों को । उस समय के यही मंत्री महोदय हैं और आज तक मौजूद हैं। वह चले गये हैं, हम डटे खडे ह। हम ने कहा था कि किसानों के गन्ने की कीमत नहीं बड़ेगी तो मिल नहीं चलेगी। और एक प्रश्न मैं आप से पूछना चाहता हं क्योंकि आप समाजवादी सरकार के अंग हैं, क्या वह सरकार समाजवादी कहलाने वाली है जिसने 30 प्रतिशत चीनी की छट दी चीनी मिल मालिकों को कि वे जिस कीमत पर चाहें बेचे केवल 70 प्रतिजत पर कंट्रोल है यह क्यों ? यह किसानों के हित के लिये है ? यह प्ंजी-पतियों की गोदी में सोनेवाली इन्दिरा रानी की सरकार जब आज किसानों का नाम लेती है तो हम को बहत गस्ता आता हैं। आज यह किसानों और मजदूरों के नाम पर पुंजीपतियों का हित साधन करने जा रही है। इस लिये श्रीमन, मैं आज कहना चाहता हूं कि यह केन्द्र की सरकार के नाम से ही आज उत्तर प्रदेश का किसान ऊबा हआ है। उस ने मांग की है कि 13 रुपये विंबटल से कम किसानों को गन्ने की कीमत हरगिज नहीं मिलनी चाहिये और 15 दिसम्बर से पूर्वी जिलों के किस,न चीनी के कारखानों में गन्ना देने से मना करने वाले हैं। वहां हड़ताल होगी। इसलिये आज इस अवसर पर आप के द्वारा मैं सरकार से और शिन्दे साहब से और श्री जगजीवन राम जी से कहना चाहता हूं कि क्यों तुम ने सात रुपये विंबटल दाम दे दिया ? यह किस के हक में है ? चीनी के मिल मालिकों के गई पर बैठ कर रस पियोगे और बाद में कहोगे कि किसानों हम तुम्हारे हितैपी हैं, शाबास, बढ़े चलो । यह क्या है ? यह ढोंग है, यह हिपोक्रेसी है, यह विडंबना है। इस से समाजवाद नहीं आयेगा।

इसलिये श्रीमन, आखिर में मैं कहना चाहता हं कि चीनी की मिलों का समाजीकरण हो, अभी हो, फौरन । इन को निजी उद्योगपतियों के हाथ से निकाला जाय और जब यह निजी उद्योगपति रूपी आकाज से गिरे तो सरकार रूपी हाथ के खजर में न अटक जाय इस लिये इसको जनता तक जाने दो । वर्ना वह सरकारी हाथ रूपी खजूर आज जनता के खून को पी जायगा । श्रीमन, कंटोल आफ प्राइज सब से बडा सवाल है । श्रीमन, मैं ज्यादा नहीं कह सक्ंगा, समय नहीं है लेकिन एक डा० लोहिया की लिखी हुई सौ पेज की पुस्तक है, "एकाना-मिक्स आफ्टर मार्क्स " उसको पढा जाय । श्रीमन, जिसके पास कीमत को कंट्रोल करने की ताकद है उसके हाथ में सब है। अगर आज सरकार के हाथ में सारी इंडस्टीज आ जांय, सारे उद्योग आ जांय और सरकार चीनी के दाम को बढा दे, गन्ने के दाम को घटा दे तो इससे क्या किसानों का हित होगा ! क्या हित होगा !

उपसभाव्यक्ष (श्री दत्तोपंत ठॅगड़ी): राज-नारायण जी, अब आप खत्म कीजिये ।

श्वी राजनारायण : इसलिय केवल राष्ट्रीय-करण, राष्ट्रीयकरण शब्द ही प्रमुख हो गया है । श्रीमन्, हम भी पहले राष्ट्रीयकरण शब्द का ही प्रयोग करते थे ।

उपसमाव्यक्ष (श्री दत्तोपंत ठेंगड़ी) : अब आपको खत्म करना है ।

श्वी राजनारायण : आपने तो हमें दो मिनट दिया था । अच्छा एक मिनट ही दे दीजिये । तो श्रीमन्, राष्ट्रीयकरण, राष्ट्रीयकरण शब्द का प्रयोग बहुत होता है लेकिन मैं फिर आज श्री जेड० ए० अहमद से कहना चाहता हूं कि राष्ट्रीयकरण शब्द के साथ बलात्कार नहीं होना चाहिये । यह टेक-ओवर है, अधि-ग्रहण है । जैसे कि 14 बैंक लिये गये तो वह अधिग्रहण है । बैंकिंग अधिग्रहण अधिनियम है । राष्ट्रीयकरण नहीं है । अगर हमारे कुछ इन्दिरा गांधी के भांड़ जो कि ढोल बजाते हैं, राष्ट्रीयकरण की बारात में वह आगे हो गये

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[श्री राजनारायण]

हैं, वह अगर ढोल पीट रहे हैं कि राष्ट्रीयकरण हो गया, राष्ट्रीयकरण हो गया तो ऐसा नहीं है । राष्ट्र का मतलब क्या है । राष्ट्र का मतलब है, नेशनलैटीज प्लस पीपुल इज ईक्वल टु नेशन । जनसमूह और जनता बराबर है राष्ट्र । नेशन और गवर्नमेंट में फर्क है । नेशन और गवर्नमेंट का फर्क करना हर जनतंती, और हर समाजवाद के विद्यार्थी और प्रोफेसर को सीखना है . . .

उपसमाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : अच्छा, अब आप बैठिये ।

श्री राजनारायण : ...इसलिये केवल राष्ट्रीयकरण शब्द कह कर के भ्रम न पैदा किया जाय, समाजीकरण के अर्थ पर हमारे मित्र श्री चन्द्रशेखर जी आ जांय ।

श्रीमन्, मैं आपका बड़ा अनुग्रहीत हूं कि आपने मुझे कुछ थोड़ा सा समय दिया। मैं अपनी सारी बातो को कहने का समय तो नहीं पा सका किन्तु फिर भी मैं आपके प्रति आभार प्रकट करता हूं और बैठता हूं।

श्री चन्द्रशेखर : माननीय उपसभाध्यक्ष महोदय, दार्शनिक विवाद में न जा कर मैं केवल आज का जो प्रश्न है उसके बारे में अपने विचार रखना चाहूंगा । सब से पहले मैं यह बता देना चाहता हूं कि माननीय त्रिभुबन नारायण सिंह जी ने इंडस्ट्रियल पालिसी रेजोल्युशन का जिक किया तो मुझे ऐसा लगा कि वह हमें यह बताना चाहते हैं कि, उस प्रस्ताव में कोई कमी नहीं थी और वह प्रस्ताव शायद अनन्त अनादि काल तक के लिय इस देश के लिये एक मानदंड वन गया है हमारे यह निर्णय करने के लिये की हम किस दिशा में जांय . . .

श्री राजनारायण : यह बिल्कुल गलत है।

श्री चन्द्र शेखर :...लेकिन, उपसभाध्यक्ष महोदय, जब उस प्रस्ताव को हमने पारित किया था तब उसमें बहुत कमियां रह गई थीं और उन कमियों का नतीजा और परिणाम हमें आज भुगतना पड़ता है। उन्होंने शडचुल ए और शेडचल वी की वात की । शेडचूल ए में जितने उद्योग हैं जो कि सरकारी क्षेत्र में लिये जायेंगे उसमें कौन से उद्योग हैं ! महोदय. ऐसे उद्योग जिनमें अधिक प्ंजी लगे, ऐसे उद्योग जिनमें लाभ बहुत दिनों के बाद हो और एसे उद्योग जो कि निजी पुंजीपतियों के उद्योगों को सहारा देने के लिये, उनको मदद देंने के लिये, उत्पादन का काम करें। जितनी उपभोग्य की वस्तुयें थीं उन वस्तुओं को उत्पादित करने का काम निजी क्षेत्नों में छोड़ दिया गया और नतीजा यह हुआ कि निजी उद्योग बराबर लाभ करते रहे और जो सार्वजनिक उद्योग थे वह अधिक पुंजी लगा कर के, अधिक मेहनत कर के, इन निजी उद्योगों के लिये साधन उपलब्ध करते रहो । एक विडम्बना हमारे समाज में चलती रही । कोई आज ही यह बात नहीं सोची जा रही है । हमारे मित्र राजनारायण जी मार्कंस्, ट्राटेस्की और लेनिन का, बहुत बातों का, जिक्र करते हैं लेकिन वह भूल जाते हैं कि यह ज्ञान कोई आज नहीं हुआ बल्कि जब भूवनेश्वर में कांग्रेस का अधि-वेशन हुआ था तो कांग्रेस ने इन गल्तियों को महसूस किया था और कांग्रेस ने कहा था कि उपभोग्य की जो वस्तुयें हैं उनका भी उत्पादन सार्वजनिक क्षेत्र में होना चाहिये । उसी समय हमने यह भी कहा था कि खेत में जो चीजें पैदा होती हैं और उनसे जो उद्योग चलते हैं जिसमें कि चावल की मिलों का और दूसरी बातों का जिक किया गया था उनका राष्ट्रीयकरण होना चाहिये । मैं यह मानता हं कि यह निर्णय देर 🔸 से किया गया । मैं माननीय अजित प्रसाद जी जैन से सहमत नहीं हं कि 15 वर्षों में परि-स्थिति बदल गई, उस समय राष्ट्रीयकरण होना जरूरी नहीं था और आज राष्ट्रीयकरण होना

श्री राजनारायणः परिस्थिति तो वदली है।

जरूरी है।

श्री चन्द्रझेखर : जो माननीय राजनारायण जी ने कहा उसमें सत्य है कि वर्षों तक, कम से कम एक दशक तक, हमारी सरकार ने शुगर मिलमालिकों को, चीनी मिल मालिकों को,

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खुली लूट करने की छुट दी और उन्होंने जनता का अपार धन अपने धनकोषों में संगृहीत किया और उसका नतीजा यह हुआ कि गन्ना के उत्पा-दक जो हैं उनकी डानि हई, खास तौर से उत्तर प्रदेश में जहां कि लाखों परिवार गन्ना की खेती करते हैं, बार बार उनका संघर्ष चला लेकिन उन संघर्षों को नजरअंदाज किया गया । आज परिस्थिति उद्योग के क्षेत्र में नहीं बदली हई हैं, माननीय अजित प्रसाद जी जैन से मैं कहना चाहंगा, आज सामाजिक शक्तियां बदल गई हैं, आज सामाजिक शक्तियों का क्षेत्र बदल गया है, 1948, 1949 में उन लोगों को कांग्रेस छोडनी पड़ी थी जो लोग कि समाजवाद का नाम लेते थे और 1969 में जिसको कांग्रेसी रहना है उसको अपने को समाजवादी कहना पड़ता है, यह मजब्री है, यह जमाना बदला हआ है, यह समाज की शवितयां बदली हई हैं, अन्यथा, महोदय, कोई परिवर्तन नहीं आया । 1930 में. 1932 में, 1935 में चीनी मिले बनने लगी, उत्तर प्रदेश में करीब 65 या 67 मिलें लगीं, उन्होंने कितना धन कमाया । हमारे मिल्न सीताराम जयपुरिया वहां नहीं हैं, उन्होंने कोई एक उद्धरण पंडित जवाहरलाल नेहरू का दिया...

श्री राजनारायणः विल्कुल गलत दिया है।

श्वी चन्द्रशेखर : . . मैं एक दूसरा उद्धरण उनकी सेवा में देना चाहता हूं।

श्री राजनारायणः अपना उद्धरण दो, जवा-हरलाल नेहरू का उद्धरण न दो ।

* श्री चन्द्रशेखर : जवाहरलाल जी ने यह भी कहा था कि हिंदुस्तान के गांवों की झोप-ड़ियों से आंधी उठ रही है और हो सकता है कि यह आंधी बवंडर का रूप धारण कर ले और अगर इन झोपड़ियों से सुख की, राहत की, सांस नहीं आयेगी तो हमारा समाज नष्ट-भ्रष्ट हो जायगा । अभी माननीय जयपुरिया जी ने कहा कि दंड का प्रावितन है लेकिन दंड नहीं दिया गया, उत्तर प्रदेश में बंगाल जैसा दंड नहीं दिया जायगा, तो मैं उनकी कोई धमकी तो नहीं

देता लेकिन जयपुरिया जी और उनकी तरह सोचने वाले लोगों को एक चेतावनी जरूर देना चाहता हूं कि आखिरकार यह बंगाल में क्यों हो रहा है, क्या कभी आपने इसको सोचा है । बीस बाईस वर्षों के अन्दर कानून का सहारा ले कर शान्ति अमन की बातें कह कर के आपने. मजदूरों को पीसा, 20-22 वर्षों से उनको कहा, जूट मिल नेशनलाइज हो जायगी, कपास की मिलें नेशनलाइज हो जायगी, उनका राष्ट्रीय-करण हो जायगा और मैं आज कहता हूं कि जय-पुरिया जी उसको नहीं रोक सकते, हमारे मिल श्री सी॰ डी॰ पांडे नहीं रोक सकते और भाई महावीर भी नहीं रोक सकते ।

श्री राजनारायण : ज्योति बसु भी नहीं रोक सकते ।

श्री चन्द्रशेखर : जमाना जिस तेजी से जिस दिशा में बढ़ रहा है कि ये सरकारी गड़ियों में आयेंगे और जो इस मार्ग में अवरोध डालेगा वह समाप्त हो जायगा । इसलिये मैं माननीय राजनारायण जी से कहूंगा कि दार्शनिक वातें करते रहिये लेकिन ज्योति बसु को गाली दीजिये, आप जानते हैं कि मैं उनका समर्थक नहीं हूं, लेकिन माननीय राजनारायण जी समाजीकरण की बात करें, उच्च सिद्धांतों की बात करें और कार्यक्रमों के ऊपर जनसंघ और श्री चन्द्रभान गुप्त से मिलकर हुकूमत बनाने की बात करे, यह समाजवाद उनको मुबारक हो और ऐसे समाजवाद की परिभाषा...

श्वी राजनारायण : और विड़ला से मिल कर के, शान्तिप्रसाद जैन से मिल कर के, मिक कोट को पहन कर के, साउदीअरेबिया का डाइ-मंड ले कर के चन्द्रशेखर इन्दिरा रानी के साथ समाजवाद मनाये यह भी शोभा की बात नहीं है।

श्री चन्द्रशेखरः कम से कम इसमें मैं कोई सफाई नहीं देना चाहता ।

श्री राजनारायणः मत दीजिये ।

श्री चन्द्रशेखर : मैं जानता हूं कि यह सर. कार बहुत से गलत काम करती है और मैंने उन गल्तियों का बराबर विरोध किया है...

श्री राजनारायण : इसके लिये तारीफ है ।

श्री चन्द्रशेखर: ... लेकिन मैंने किसी निजी स्वार्थ में आकर के या किसी क्षणिक भावावेश में आ कर के या अपने दिल व दिमाग के पागल पन की वजह से किसी व्यक्ति के विरोध में समाज के साथ विश्वासघात नहीं किया जो काम श्री राजनारायण जी का दल आज कर रहा है। यह दोनों में परिवर्तन है।

श्री राजनारायण : विल्कुल गलत । चन्द्र-भान गुप्ता से सहयोग करने का हमारे दल का कोई प्रश्न ही नहीं उठता । जब चन्द्रभानु गुप्ता की गर्ज पड़ेगी हमारे कार्यक्रम से सहयोग करेंगे, जब इन्दिरा गांधी को गर्ज पड़ेगी हमारे कार्यक्रम से सहयोग करेंगी । हमारे कार्यक्रम से कौन नहीं बंधा है । समाजवादी हो कर ऐसा न कहो । ऐसे अनावण्यक ब्रैवेडो की जरू-रत नहीं है । हमें पापी से घृणा नहीं, हम पाप से घुणा करते हैं । और अगर चन्द्रभानु गुप्ता की इन्दिरा से तुलना करनी है तो यह सदन उसके लिये जगह नहीं है, इसको बाहर करो । क्या इन्दिरा रानी हों, क्या चन्द्रभानु गुप्त हों, क्या मोरारजी भाई हों, क्या कामराज हों, क्या पाटिल हों, क्या घोष हों, क्या दिनेश सिंह हों, क्या कर्ण सिंह हों, क्या भानु प्रकाश सिंह हों और क्या सुरेन्द्र पाल सिंह हों, यह सब अलग चीज है । इसकी बहस यहां नहीं है । बन्धु, यह सदन है, सदन का जो विषय है वह लीजिये।

श्री चन्द्रशेखरः आप वैठिये ।

उपसभाध्यक्ष (श्री दत्तोपंत ठॅगड़ी) : राज-नारायण जी, आप बैठिये, आप बोल चुके हैं।

श्री चन्द्रज्ञेखरः दूसरों को समझाइये । मैं जानता हूं।

श्री राजनारायणः मगर आप हमारे नाम पर कहेंगे तो जवाब देंगे ।

श्री चन्द्रशेखरः अभिनय में एक पात होता है, उसकी कभी कभी उत्तेजना सुखदायी होती है । मैं राजनारायण जी को उसी रूप में लेता हं ।

श्री राजनारायण : उसी रूप में मैं चन्द्र-खिर को लेता हूं, जोकरी का पार्ट अदा करते े।

श्री चन्द्रशेखर : महोदय, मैं कह रहा था क आज प्रश्न सीमित है और वह प्रश्न यह है के यह जो ज़ुगर मिलें हैं वे किस तरह से समाज हा और गन्ना उत्पादकों का शोषण करती रही हैं। एक बार नहीं अनेक बार यह सवाल इस सदन में भी उठा है और दूसरी जगहों में भी उठा है। सन् 1956-57 की बात राज-नारायणजी ने कही । श्री खुशवक्त राय ने प्रस्ताव रखा था, उस समय गलती किया सरकार ने कि उसको स्वीकार किया था । 1955 में उत्तर प्रदेश की विधान सभा में माननीय गेंदा सिंह ने इस सवाल को जब उठाया उस समय श्रीमन्, चन्द्रभानु गुप्ता जो उद्योग मंत्री थे उन्होंने कहा था कि हमारी सरकार की नीति यह है कि सहकारिता के क्षेत्र में चीनी उद्योग को लाया जाये। 1955 के बाद 14 वर्षतो बीत गये अब तक कुछ हुआ नहीं। अब एक काम के लिये, जिसका जिक हमारे माननीय मित्र श्री चन्द्र दत्त पांडे जी कर रहे थे, उत्तर प्रदेश की हुकुमत ने या वहां के मंति-मंडल ने एक प्रस्ताव किया है कि ये चीनी मिलें सरकारी कब्जे में ली जायें लेकिन केन्द्रीय सर-कार इस मामले में एक सार्वदेशिक नीति निर्धा-रित करे । एक चतुराई की बात है लेकिन उस चतुराई से मुझे मालूम नहीं होता माननीय शिन्दे जी को क्यों कठिनाई होती है । माननीय शिन्दे जी और माननीय जगजीवनराम जी से मैं कहूंगा आप कभी कभी पहल करना भी सीखिये । इतिहास आपको किसी वात के लिये मजबूर कर दे और उस समय आप करें तो यह नेतृत्व का काम नहीं है । नेतृत्व का काम यह है कि यह देखे कि इतिहास किस दिशा में बढ़ रहा है, हमें किस दिशा में जाने का संकेत मिल रहा है और उस दिशा में हम कदम उठाये और अगर उस दिशा में कदम नहीं उठता है तो उसका नतीजा, उसका परिणाम यह होता है कि समाज में और देश की राजनीति में अवांछ-नीय तत्व पैदा हो जाते हैं और अवांछनीय

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तत्व समाजवाद के नाम पर कहें, या स्थिरता के नाम पर कहें या क्रांतिकारिता के नाम पर कहें, वह अवांछनीय तत्व हमारे सामाजिक मरूयों को और राजनैतिक आधारशिला को हमेशा सीमित करते हैं। मेरा केवल यह कहना है कि 1955 में वी० एम० बिडला साहब की सदारत में एक कमेटी बनी, और एक बात उन्होंने कही कि यु० पी० की मिलों में 9 करोड़ रु० की एसेट लगी हई है। अगर मैं कहं 9 करोड़ से अधिक की सम्पत्ति ले ली जाये तो उसमें हमारे कुछ दोस्त संविधान की बात लाते हैं। महोदय, आज नहीं तो कल हमें भी मजबर होकर कहना पडेगा कि आज का संविधान अगर समाज की गति के अनुरूप चलने में हमें बाधा देता है, या आज के संवि-धान के कारण हमारी जन आकांक्षाएं परी नहीं होतीं. तो संविधान में जो संपत्ति के अधिकार के बारे में कहा गया है, उसको संविधान से हमको हटाना पडेगा। इस संसद को और इस देश को सोचना पडेगा कि आखिरकार करोडों लोगों की इच्छाओं को संविधान की एक धारा के कारण हमें नहीं रोकना होगा । संविधान की एक धारा के बारे में मुख्य न्याया-धीश माननीय हिदायत उल्ला जी ने कहा है कि प्रापर्टी राइटर फन्डामेन्टल राइट्स में नहीं होने चाहियें । आज अगर हम देखें तो दस, बारह लाख की पुंजी लगा कर करोड़ों रुपये इन पंजीपतियों ने कमाये हैं और हमारे मान ीय मित्र श्री सीताराम जयपुरिया कहते हैं कि पिछले साल हमने करोड़ों रुपये किसानों को गन्ने की कीमत के दे दिये । मैं उनसे जानना चाहता हं कि क्या यह सही नहीं है कि खांड-सारी और गुंड इन्बस्ट्री ने मिलमालिकों से अधिक रूपया गन्ने की कीमत का किसानों को दिया और उस सनय सरकार की ओर से आपको सरक्षा दी गई...

SHRI A. G. KULKARNI : The U.P. factories got the highest rates.

श्वी चन्द्र दोखर : जिन इलाकों में मिलें लगी हुई हैं महोदा, वहां किसान कोल्लू नहीं चला सकता है. वहां खांडसारी नहीं वन सकती,

यह नीति क्यों है ? क्या यह नीति उनको सुरक्षा देने के लिये नहीं है । किसने उससे फायदा उठाया ? महोदय, मैं दूसरी बात कहना चाहता हूं, सीरा जो बनता है, मोलेसेज जो बनता है, कितनी कीमत गवर्नमेन्ट की ओर से तय की गई ?

श्वी राजनाशायण : चन्द्रशेखरजी, देखिये आप कहें तो मैं सफायी कह दूं । चन्द्रशेखर जी बिल्कुल ठीक कह रहे हैं । उत्तर प्रदेश में जब प्रभुनारायण उद्योग मंत्री थे उन्होंने खांडसारी वाला मामला खोल दिया । उन्होंने कहा यह उत्पादन बढ़ा सकते हैं । क्रशर को लगाने की छूट दी सोलह रु०, सत्नह रुपया विंवटल दाम मिलने लग गया । अगर जाज कशर को राज्य सरकार खोल दे तो 13 रु० विंवन्टल एकाएक मालिक को देना पड़ेगा, क्योंकि मालिक तो इसलिये दे रहा है वह जानता है यह कशर को नहीं दे सकता, यह हमको झख मार कर देगा । अगर सोसलिस्ट पार्टी के मंत्नी ने जो नियम बनाया था वही कांग्रेस वना दे तो मामला बन जाये ।

श्री चन्द्रशेखर : महोदय, सोशलिस्ट पार्टी के मंत्री ने बहत काम किये जो मैं चाहता हं कोई कांग्रेसी न करे । इसलिये महोदय, मैं उसमें नहीं जाऊंगा । मैं यह कहना चाहता हं कि काफी संरक्षण दिया गया है । एक दूसरी वात कही हमारे मित्र लोकनाथ मिश्र ने कि इन मिलों को बंद नहीं करने दिया जाता । आखिर-कार एक ही तो उद्योग है जो उत्तर प्रदेश की आर्थिक व्यवस्था का आधार है। इसलिये आवश्यक है कि सरकार इसको कब्जे में ले और इसके लिये एटानीं जनरल की रिपोर्ट कोई जरूरी नहीं है । महोदय, मैं यह चाहंग ---माननीय शिन्दे साहब से करबद्ध निवेदन करूंग -- उस पक्ष की बहस में न जायें कि राज्य सरकार करेगी, केन्द्रीय सरकार करेगी । अगर उत्तर प्रदेश की अर्थ नीति को बनाए रखना है, अगर वहां के 22 लाख परिवारों को वर्बादी से, विनाश से बचाना है तो केन्द्रीय सरकार जरू-रत पडने पर सारे देश की मिलों को ले और

[श्री चन्द्रशेखर]

उनको ले कर सहकारिता के क्षेत में चलाये। कोई जरूरी नहीं है कि राष्ट्रीयकरण ही हो। सारी मिलों को लेकर सवाल चल रह। है तो सहकारित क्षेत्र में मिलें चल सकती हैं। और सहकारिता के क्षेत्र का विरोध अब एक नया दर्शन बन गया है राजनारायण जी का...

श्री राजनारायण : देखिये, हम जो कह रहे हैं वही शुद्ध सहकारिता होगी, वही कामयाब होगा। कमलापति विपाठी की तरह नहीं कि 6.000 रु० ले लिया सहकारित। के नाम पर। वह नहीं चलेगा ।

चाहता हूं कि सरकार को अविलम्ब इन सारी the sugar industry. चीनी मिलों को निजी उद्योग से लेकर, जहां Government's आवश्यक हो और जहां उपयुक्त वातावरण क्षेत्र में उनको चलाया जाय । यह एकमात्र उपाय है और मुझे विशेष रूप से यह निवेदन करना है कि उत्तर प्रदेश और भारत सरकार के विवाद को विलम्ब करने का रास्ता न अपनाया जाय । तुरन्त केन्द्रीय सरकार इस मामले में पहल करे और अधिक विलम्ब होने से पहले कोई क़दम उठाये।

SHRI BANKA BEHARY DAS : Mr. Vice-Chairman, it is a pleasure that most of the Members who have participated in this debate have supported the cause of nationalisation of the sugar mills in this country. I may remind my friend that the three biggest agro-industries in this country which employ a huge amount of labour, prospered before the Second World War. And out of these three agro-industries, textiles, jute and sugar, sugar was one of the biggest industries in this country which enjoyed protection for a pretty long time. That is why before the War also, the sugar industry to a certain extent changed the economies of a few States in a bigger way. But I am very sorry to say that the protection that was granted to the sugar industry, though it was primarily to benefit the agriculturists, helped these industrialists who started the sugar industry and the cane-grower at that time did not get justice which the protection meant because protection was given only to the produce of I

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the sugar industry, not to the agriculturist. After the War the sugar matter was discussed everywhere, the sugar industry started suffering because even before and after the War, all the profits that the sugar industry gained due to the protection, were not utilised for modernising or expanding the industry. That is why the malady in the sugar industry started after the Second World War. Before that period, all the profits of the sugar industry gained due to the protection, were given to the industrialists and the honest agriculturist did not get anything. It was the industrialists and to some extent the middlemen and the traders who got the maximum benefit. So, it was a protection given not to the entire industry or the country as such but to the industrialists who owned these industries

Mr. Vice-Chairman, after the War the श्री चन्द्र शेखर: इसलिये में यह कहना Government also did not give proper attention to They were interested only in the matter of excise duty. The policy regarding control and decontrol has been vacillating throughout this period. I may remind Mr. Ajit Prasad Jain हो, वहां सहकारिता के क्षेत्र में अन्यथा सरकारी that after the planning was started in this country from 1952 to 1957 there was absolutely no control on sugar and the ruling price per quintal was Rs. 82 or Rs. 83. After 5 years of decontrol, in the year 1958 there was control for hardly three years and the price went up during the control period and the average price was between Rs. 84 and Rs. 94 per quintal. Then in 1961 for two years decontrol came and the price again went up to Rs. ioi to Rs. 105. In 19G3 again control was re-imposed for two and the ruling price at that time was Rs. vears 108 to Rs. 112. So if you see the history of control and decontrol of sugar, you will find that when there was no control and when control came, the price was fixed at a higher again decontiol came, the price rate and when Again when control came, went up. the price was fixed at Rs. 111 which was much higher than the decontrol price in the market. Mr. Vice-Chairman, throughout this period the sugar industry has not been treated properly because the Government was more interested in two aspects, one to get more of excise duty and the other to give benefit to the industrialists. Here I may quote certain figures. In 1950-51 when the rate of excise duty was Rs. 7-37 the total revenue on account of excise duty was hardly Rs. 6 crores and in 1960-61 when the rate was Rs. 28 65 the excise revenue went up to Rs. 54 crores. Now the rate is

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the same and th: excise duty has gone beyond Rs. 70 crores. So it is clear that after the War th *t* Government neglected the industry by n 5t forcing modernisation of the mills; they did not compel them to modernise their mils. This is the only reasons why the sugar industry is suffering now.

Mr. Vice-Chairman, in this connection may I remind /ou that when the Sen Committee was set up to look into the malady of the a igar industry, it recommended that uni ss the sugar mills in India are completely ationalised and modernised, the sugar in dustry will not be able to stand the test of ime. They even went to the extent of saying that those mills which have got the capacity of less than 1250 tons should be upgraded and expanded and if they refute to expand, then the Government shoi Id take over these mills. Though the S :n Committee were not interested to disc iss about nationalisation, they came to th i conclusion that unless their installed ci pacity is raised, nationalisation should t ike place. Even after the Sen Committee Report in 1965, I am very sorry to sal that the Government were only inter -sted in control and decontrol and in getting more of excise duty. They also went in for partial decontrol. Now w iat is the purpose of this partial decontro ? In the name of partial decontrol the consumers in this country were fleeced in he makret and the industrialists wer< allowed to make much more profits at 1 he cost of the consumers. Mr. Vice-Chairman, my complaint against the Government is not that they have not nationalised the mills. But my complaint is that throughf ut this period, the postwar period, th :y gave importance only to two aspect one to have control and decontrol so :hat the industrialists get the benefit 1 nd the second aspect was to enhance the excise duty so that they get much revem t at the cost of the consumers in this c wntry. But nothing was done to moderni .e those mills. Mr. Vice-Chairman, now such a situation has developed in th< country that this industry can neve, stand on its own legs unless there is lationalisation of the industry. It is ne use saying that in U.P. or in Bihar the mills are sick. I am not going to quote f om the Sen Committee's Report. They h vc also given some compliment to the < o-operative sugar industries of Maharashtra but they also have said that the workers working in the cooperative factories in Maharashtra are not getting enough of justice. That aspect we shouli. not forget. I am not 9-55 R.S./69

going into the question whether the mills in U.P. are better or those in Maharashtra are better. But we have to take into a consideration the entire industry as it is in the country.

Mr. Vice-Chairman, my contention is that this debate has given us scope W discuss about the policy of nationalisation also. Of course, I do not agree with anybody if he says that nationalisation should be equated with State capitalism. I want the producers, i.e., the agriculturists, and also the workers to participate- in the ownership and control of the industry. If we want to see that the Fourth Plan also succeeds, then I will advocate here that the Industrial Policy Resolution should be reviewed. I am very thankful to Mr. T. N. Singh who drew our attention to the lacunae in the Resolution and also how in its implementation, we _Nhave departed from it. Here again if you want to change the structure of the country's economy, the first emphasis should be that not only the key industries in this country should be nationalised but all these sectois which go into mass consumption goods should also be brought under State control. As the Reserve Bank Governor, Mr. Jha, has said, control only at the stage of production will punish the producer whereas it will give enough of scope to the middlemen and to the industrialists. The honest producers will be at a disadvantage whereas the middlemen and others will get the advantage of the whole economy. So I would suggest that not only in this context we should think of the sugar industry but we should think of all those industries which go into mass production. All of them should be under State control. I do not say that it should be done just now but I want to say that the Industrial Policy Resolution should be completely revised so that not only the key industries, not only the key sectors but all those sectors which deal with essential mass consumption goods are brought under State control. Otherwise in this planned economy it wiH not be possible at all to check the inflationary tendencies in the country because we cannot completely depend upon the present control machinery of the Government. In spite of the drawbacks that the public sector is suffering from, which I want should be remedied, there should be a constant effort to change the character of the public sector industries. We should not only bring key industries but other industries also which go into mass consumption, e.g., sugar, textiles and other consumer industries under the public sector.

Unfortunately,

far we have been

Discussion

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SHRI A. G. KULKARNI : All cooperative sugar factories had to implement the Central Wage Board Award on sugar. There is no favouritism.

SHRI BANKA BEHARY DAS : Sir, I am not contesting him.

Then, Sir, there is another wrong notion in this country that whenever a mill is sick, whether it is a textile mill or a sugar mill, it should be taken over. I do not understand why the taxpayer's money should be paid by way of compensation for such sick mills which have become sick on account of negligence on the part of the industrialists. So the attitude of the Government towards nationalisation under the present conditions should also be changed. I was against it when the Sick Mill Bill came here. Those mills were deliberately made sick to fleece the consumers and hence the industrialists should not be allowed to benefit and the taxpayer's money should not be allowed to be wasted in taking over such sick mills

So it is a wrong approach. That is why I will say we should judge it from the sector-wise angle, judge it from sector to sector, and if we think that a particular sector ought to be nationalised in the interests of the economy, we should not bother whether the mill is prosperous or not, because we are not going to give the benefit to the person who, because of his inefficiency or because of his cheating the taxpayer, has made this country sick or that industry sick. So our approach should be not on the basis of one sick mill, or one very strong mill or a healthy mill. Our basis should be from sector to sector, and we feel that the mass consumption goods nector should be brought into the public sector, and that is why it is absolutely necessary for the sugar industry to be brought under public control.

{Interruptions)

SHRI B. K. P. SINHA : Mr. Vice-Chairman, I shall try to be very bri if. I am thankful to you for giving me this opportunity to express my views broadly on this issue of nationalisation. My involvement with the sugar industry is not very great though I come from an area where two sugar mills are located. My knowledge is not adequate, however, to give me the confidence to pronounce one way or other on the merits of the issue of nationalisation. But, Mr. Vice-Chairman, we have set before this country the goal of achieving a socialist society.

talking in very general terms. talking of carrying the torch of eradicating poverty, education to every hut in this wide country. We have not yet spelt out what exactly we mean by the conception of socialism. We have not categorised or itemised the steps that we propose to take to achieve a socialist order. Unfortunately, I llnd that our conception of socialism is based on the Fabian conception, a conception that prevails in the Western countries, a conception which leaves the apparatus of free enterprise untouched but at the same time tries to dole out some benefits to the large mass of people or the large mass of workers. Unfortunately, I feel that that conception of socialism is not suitable for this country. I know of only one socialism, Mr. Vice-Chairman, the socialism that was propagated and preached by Karl Marx and Lenin. I know of no other conception of socialism which can suit the development of this country or, for the matter of that, any Mr. Vice-Chairman, the backward country. sore point of capitalism is not maldistribution. The sore point of capitalism is its fetters on production. Unless we have a new socialist order as Dr. Z. A. Ahmad pointed out, a new system of production relations on which the industrial structure is based, we would not be achieving socialism and we would not be progressing at the pace at which progress is needed to extricate this country from poverty and ignorance. Mr. Vice-Chairman, there are people who point to us the example of Japan or West Gennany and tell us that it is possible to build on that basis even in this country. But they were very advanced countries. The know-how was there. The surveys were there The designs were there. The workers The technicians were there. And were there only a part of, say, the real apparatus or the material machinery, which goes into had been destroyed. production of goods, Therefore it was easy for them, with the help of the large sums of money that the richer Western countries doled out to them, to rebuild their economy rapidly in the shortest possible time. But for a poor country, which has for thousands of years lived in a state of suppression,, oppression and for that country it is not possible to proceed and develop on the path on which these advanced countries have developed. The example of the various undeveloped countries is before us. undeveloped Those countries, which have taken a fully socialist path, have achieved progrewss in the shortest possible time. Those, which have taken to

some other path their economy is stagnating today. A i r. Vice-Chairman, therefore, I feel tbat, i "we really want to achieve a socialist socie y, then we must get out of the Concep ion that the so-called ten-point programme provides the panacea for developme! t. The ten-point programme, in my j opinion, is a very colourless programm ;. It is a programme which any weli ire State today adopts for its citizens. We need to go further if we really wan to achieve a socialist society in the si mtest possible time. The character of an economy is determined by its productic I apparatus. Unless that production appa atus is socialised, nationalised-I do not quarrel with these words-unless th it apparatus is nationalised quickly ai d extensively, it is futile for us to think I iat we are on the way to achieve a socialist society.

श्री राजनारायणः जरा इस वात को समझा दीजिये ।

उपसभाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : नहीं राजनारायण जी. समय नहीं है ।

श्री राजनारायणाः इनके कहन का मतलव क्या मैं यह समझूं कि उत्पादन के सम्बन्ध भी बदले और उत्पादन के तरीके और संगठन भी बदले ?

श्री बजकिशोर प्रसाद सिंहुः जी हां।

Therefore, the new production appa. ratus must be b ised on production rela tions, which ; re essential to achieve socialism. Oni of the ironies of free enterprise is tha ., while maintaining the apparatus if yoi try to introduce greater and greater equ Jity by doling out money, say, to the woi iers or to other sectors of the economy, hen there is less and less saving, and if t] ere is less saving, there is less investment i nd if there is less investment, there is no progress. But in the modern world it is not possible to sustain a system in wl ich there are large inequalities. Th< refore it is necessary to think of a systei i where inequality would be eliminated but at the same time savings would be of such an order that with those sa ings we can quickly rebuild our econo Therefore there is no way out of a ny. socialist society. For the establishment cf a socialist society it is necessary to h; ve a socialised sector of pronuction or а nationalised sector of

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Mr. Vice-Chairman, I will be very brief that our I find Constitution. now. incorporating property rights and the machinery that political we have in this country, stands in the way of rapid advance. I am not prepared to go as far as Prudhon and declare that all property is theft. But at least I feel that I would cease to be modern, would become anti-diluvian, if I do not take the view that the right to life must take primacy over the right to property, and if property rights and the constitutional structure embodying them came in the way of rapid advance, they must be subjected to rapid change. But then, with the Constutition as it is, it is not possible for us to brush aside property; compensation and the other elements that are there. necessary for the establish a scheme of Therefore I feel it is Government today to priorities, a scheme of priorities with the aim of coming to a decision as to which sectors of the economy it is necessary to nationalise and by nationalising which sectors it would be possible to control and operate the economy in such a way that rapid advance would be possible. At this stage I cannot say whether in that scheme of priorities this sugar industry will find a high place. But then, in nationalisation we have not to consider only the economic aspects. We have to consider the political aspects also and, therefore, if in the scheme of priorities that is drawn this industry finds a high place, I see no reason why this industry should not be nationalised. But then, I also feel that this is an issue which cannot be decided in House in a discussion of this nature. the This is a matter which should receive cool and mature consideration after an analysis of all the facts from all angles and then, if this step really helps the economy of this country, then nationalisation, in my opinion, should be a must

SHRI ARJUN ARORA : Mr. Vice-Chairman, Sir, the most painful aspect of this debate was the pathetic speech of Mr. T. N. Singh. It was a sight for the God to see Mr. T. N. Singh disowning the Planning Commission and blaming Jawaharlal Nehru.

SHRI K. CHANDRASEKHARAN : And he is in charge of administrative reforms. You have put him Incharge of administrative reforms.

SHRI ARJUN ARORA : It is awfully bad that he is a Member of the Administrative Reforms Commission. Mr. T. N. Singh was a Member of the Planning I Commission for a very long time and if

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[Shri Arjun Arora]

there were mistakes in the Plans Mr. T. N. Singh cannot escape the responsibility for them. His could have been an honest नहीं है इसलिये में सफाई कर रहा हूं। speech if he had today made a clean breast of his own shortcomings as a of the Planning Member Commission. Sir, if there were any mistakes in the sire serve at the i

much time extra which is taken up by Mr. Rainarain.

श्री राजनारायण : चुकि टी० एन० सिह

Discussion

उपसभाष्यक (श्री दत्तो पंत ठेंगड़ी) :

श्री राजनारायण : श्रीमन्, श्री टी॰ एन॰ श्री राजनारायण : यह इंटरएशन नहीं है । सिह को तो जवाहरलाल जी न उसी जगह ह तो प्वाइंट दे रहा हूं श्री अर्जुन अरोड़ा बैठाया था डाक्टर लोहिया को हराने के लिये।।

Plans, Mr. T. N. Singh is the person in this House who is responsible for them.

TST S I Mr- T- N- Singh blamedjawahailal समय मुझे मिलता है । Nehru of gigantism. He said Jawarharlal Nehru wanted everything to be gigantic and he blamed him for it. Sir, ours is a gigantic country and if our problems, which are also gigantic, have to be solved- and the most gigantic of the problems of this country is the problem of poverty- this country will have to go in ior gigantic schemes and Jawaharlal Nehru did the correct thing when he went in for gigantic schemes. He of course made some gigantic mistakes also and today I am convinced that one of Jawaharlal Nehru's gigantic mistakes was the elevation of Mr. T. N. Singh from an insignificant, Sub-editor in a Lucknow newspaper to a Member of the Planning Commission. He made this mistake. The correct place for Mr. T. N. Singh was where he was at Lucknow.

श्री राजनारायण : श्रीमन, इस को यह भी बता दीजिये कि टी० एन० सिंह की वजह से नेगनल हैराल्ड भी चला था । जब नेगनल हेराल्ड पर कूर्की हई थी तो टी० एन० सिंह ने ही बनारस से रुपया ला कर दिया था।

श्री अर्जुन अरोड़ाः हम ने कानपुर से चन्दा कर के भेजाथा।

श्री राजनागयण : तव जवाहरलाल जी की पोलिटिकल हिस्ट्री वनी । उस के कारण रहे हैं टी० एन० सिंह और रहे हैं ठाकुर दास वकील ।

SHRI ARJUN ARORA : If after every sentence of mine Mr. Rajnarain gets up, Sir, you will at least please give me that

श्री अर्जन अरोड़ाः उस पर भी मैं अभी आ श्री अर्जुन अरोड़ाः मेरे पास जितने प्वाईट हैं उतने हमारे समय के लियें काफी हैं । आप को जितना समय मिलता है उस का चौथाई

> Mr. T. N. Singh said that the Centre will have to nationalise the sugar industry. He was very keen to absolve the U.P. Government and its Chief Minister, Mr. C. B. Gupta, of any responsibility for nationalising the sugar industry. There was till 1951 a scheme in U.P. under which sugar mills could start crushing only if they obtained a licence every year from the Government of U.P. It was true of the Governments of U.P. and Bihar. This licence system was in vogue in U.P. and it is open to the U.P. Government to restore that annual licensing system which was in force in U.P. till 1951. Once that system is restored the U.P. Government can easily refuse licence to any mill that it likes and easily take it over. It is not that the Centre alone can do it. If the U.P. Government is sincere about its resolutions, it can take over the industry. Of course I want the Centre to take over the sugar industry. I want the Centre to get the credit for it but I must point out that the U.P. Government is not so helpless in this matter as Mr. T. N. Singh and Mr. C. B. Gupta pretend, i Sir, it was surprising that Mr. T. N. Singh who was Member in charge of Industry in the Planning Commission blamed the Plans and said that the Plans were industry. oriented. He said that that meant neglect of agriculture. There is no conflict between industry and agriculture in the world of today. Agriculture itself needs the products of industry as much as industry i^eds the products of agriculture Sir, how can we have fertilisers, for example...

SHRI RAJNARAIN : Even today in Russia agriculture is treated like a colony for Industry. Tt develop industry agriculture bas be< i exploited. There is conflict between industry and agriculture. This is why in Ir iia too you are not going to establish parit between the prices of industrial produa and agricultural produce.

THE VICE-C HAIRMAN (SHRI D. THENGARI) : Please do not interrupt.

SHRI ARJUN ARORA : We are not discussing Russia

SHRI RAJNARAIN : You said no. where is the wod; so I want to point this out t o you a id correct you.

THE VICE-C IAIRMAN (SHRI D. THENGARI) : Mr. Rajnarain, after every sentence tl ere cannot be interruptions like this. Yi u were not interrupted.

SHRI ARJUN ARORA : Sir, this running commeitary should be stopped

SHRI ARjm ARORA : Sir, Mr. Rajnarain

श्री राजनगरायण : श्रीमन्, समझ गया । आप की आज्ञा शिरोधार्य कर रहा हूं । जब मैं पार्टी कहता हूं नो अशोक मेहता साहब जो प्लानिंग कमीशन में थे, हमारी पार्टी में लगते थ । उन्होंन कहा कि कैपिटल फार्मेशन कहां से होगा ? यह फडामेन्टल प्वाइंट है ।

उपसभाव्यक (भी दत्तोपन्त ठॅगड़ो) : अब All the fundamt ntal points are not to be dragged in just now.

occasior illy waxes eloquent over

श्री राजनागयणः आप की आज्ञा णिरो-

धायं है ।

parliamentary procedure. The correct parliamentary in Cedure is to listen to speeches and th »n speak only when one's turn comes. Ui fortunately his turn came earlier. So he l hould please stop his running comment

Sir, there is no conflict between industry and agri(alture in the 20th century.

श्वी राजनारायण : श्वीमन्, जब यह गलत बनियाद पर खड़ होंगे तो कहना ही पड़ेगा।

THE VICE-CHAIRMAN (SHRI D. THENGARI) : No, you wi'l not interruption. You listen patiently. You please consider the time.

श्री **राजनागःयण**ः श्रीमन् उन को सात बजे तक का समय दिया जाय ।

Discussion

THE VICE-CHAIRMAN (SHRI D. THENGARI) : No: you will not interrupt him

THENGARI) : No; you will not interrupt him. You listen patiently. You please consider the time.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : You now finish your speech.

SHRI ARJUN ARORA : My speech will begin when Mr. Rajnarain stops his interruptions; my speech has not yet begun.

SHRI BANKA BEHARY DAS : Don't punish us.

SHRI ARJUN ARORA : Sir, Sitaram Jaipuria was another interesting speaker in this debate. He claimed that the private sector has dojie well in the sugar industry. Now if the private sector has done well in the sugar industry, then why this cry about lack of modernisation in sugar industry? The Sen Report and the Gundu Rao Report are two big volumes which condemn the private sector. Mr. Sen is a person whom I do not kniow but I know that he is not a politician. I know Mr. Gundu Rao. He is a hfe-long sugar technologist. These two tecinical people have condemned the private sector in the sugar industry for lack of modernisation. Lack of modernisation is a big problem of the sugar industry, particularly in U.P. and Bihar where the sugar industry was the first to be started. It is a big condemnation of the private sector in the sugar industry.

Then, Sir, more than one speaker referred to the failure of the co-operative movement in U.P. U.P.'s peasantry was one of the worst exploited during the British rule. The British did not only exploit them, but they also created the peculiar system of Zamindari in U.P. This was their act of vindictiveness for the participation of the peasantry of U.P. in the freedom struggle of 1857. Sir, U.P.'s peasantry has been one of the worst exploited in the country and, therefore, one of the poorest. It does not have the resources to raise money for the cooperative movement. When the Congres? Government of Pandit Govind Ballabh Pant did a good thing and abolished the Zamindari, the agriculturists in U.P. had to pay ten times the land revenue for acquiring the proprietary rights. This continued in the fifties. So whatever money the agriculturist in U.P. could

[Shri Arjun Arora]

save was given to acquire proprietary rights. The peasantry in no other State had to do this. The peasantry in U.P. remains the poorest and the most resource- J less. The Co-operative movement does require some resources on the part of the co-operators.

Workers not only in U.P. but all over the country, workers enggaged in the sugar industry want its nationalisation. There is the organisation called the Indian National Sugar Mill Workers Federation, which was formed in 1946. One of its objectives is to work for the nationalisation of the sugar industry. Early in November this year the General Council of that organisation called for the early nationalisation of the sugar industry. This was done unanimously. Mr. Kashinath Pandey, who has changed his mind and changed his party, was a party to that decision. I urge upon the Government on behalf of them...

SHRI K. S. CHAVDA : He has not at all changed his party. He is in the original Congress.

THE VICE-CHAIRMAN (SHRI D. THENGARI) : No, let us not enter into that controversy. Kindly wind up.

SHRI ARJUN ARORA : You are wrong, Mr. Chavda. He has gone to Congo.

SHRI K. S. CHAVDA : He is the original Congress.

SHRI ARJUN ARORA : The workers wanted it, whether Mr. Kashinath Pandey wanted it or not. The organisation to which he belongs wants it.

The cane-growers in U.P. are a pitiable lot, but they also want nationalisation of the sugar mills in U.P. The sugar-cane in U.P. is considered bad because the recovery is less than in other parts of the country. How has it come about ? The U.P. Government collects a cane cess. The U.P. Government collects a purchase tax on the purchase of sugarcane by the mills. These two taxes are supposed to be spent *on* the development of sugar-cane. The yield must increase and the quality must improve. Though every year crores of rupees are collected for the development of sugar-cane, nothing is done to improve the quality. The sugar-cane grower in U.P. a serf. He is not free to sell his |

Discussion

produce where he wants. Mr. Jain defended the system under which the sugar-cane grower is tied to a particular sugar mill. He has to sell his produce to that sugar, mill. How does tht at sugar mill treat him ? While all over the country cash payments are made for purchases made by the factory, sugar mills in U.P. do not pay the price to the sugar-cane grower. They hold it back and every year crores and corores are due from the sugar mills. The demand for the nationalisation of the sugar mills in U.P. is now more than ten years old. In 1959 the then Chief Minister of U.P., Dr. Sampurnanand, wanted the appointment of a high power committee to examine the implications of nationalisation of the sugar industry, but Mr. S. K. Patil, the great friend of Mr. Chavda, who now sits in the Opposition, was then the Food Minister. He turned it down.

gHRI K. S. CHAVDA : We also stand for nationalisation.

SHRI ARJUN ARORA : Mr. S. K. Patil, your leader, does not. Please repudiate him.

SHRI N. SRI RAMA REDDY : He is not the leader.

SHRI ARJUN ARORA : One of the leaders of your party.

SHRI N. SRI RAMA REDDY : I say again, my good friend, I do not want to say things. He is not our leader.

(Interruptions)

SHRI ARJUN ARORA : Is he your follower ? He is your financier. He is your party's financier.

SHRI N. RAMA REDDY : Why do you jump from one thing to another ?

SHRI ARJUN ARORA : He is one of the leaders of Congress (O).

THE VICE-CHAIRMAN (SHRI D. THENGARI) : Kindly close.

SHRI N. SRI RAMA REDDY : Of the country.

SHRI ARJUN ARORA : Not of the country, but of Bombay where he lost the election.

SHRI K. S. CHAVDA : He has won from Banaskantha.

SHRI CHIT! \ BASU (West Bengal) : Mr. Vice-Chain ian, so far as the sugar industry in thi country is concerned, there are abou two hundred district all over the con itry and of these about 29 are in UP. Whatever may be the importance of the su; ar industry in different parts of the ce rntry, I think you will agree with me that the sugar industry in UP and Biha> occupies a very important position in t le economy of the State-concerned. So ;ar as UP is concerned about 29 districts of the whole State more or less def end upon the cultivation of sugar-cane and naturally the economy of these 29 dist icts is largely dependent upon the sugar industry itself. About 22 lakhs of people who cultivate sugarcane are directly in olved in this industry. Therefore, this industry has been developed, as we h< ve known earlier, under a state of protection from the Government. As has heen stated earlier, it had tariff protections it had a protected market for sale, it had protected and fixed price, and as a result of these variety of protections — s nce I have not much time to discuss - - with this much I think you would agre; with me that this industry enjoyed i variety of protections, and under the s lefter of variety of statutory protections this industry earned, if not fabulous, bm convertble profits. Even today I find fro; a the Report of 1967-68. I also refer to rny friend, Mr. Kulkarni- that 116 private sector sugar factories earned Rs. 11.51 crores as profit and 30 co-operatives e ir ned Rs. 1²³ crores as profit. That m ans that even after such a plight as is sa d by the sugar industrialists they earner a profit of Rs. 11.59 crores. We have to see things in the proper background. As our friend, Mr. Dik-shit, was very n uch pleased to refer, the capital which w is invested in the earlier stage of the in lustry in Uttar Pradesh was not more t ian Rs. g crores. If you add the profit he Uttar Pradesh sugar industries have so far earned, I think it will be more than Rs. 200 crores up to now.

SHRI A. G. KULKARNI : Just one clarification I would give you.

The VICE-CHAIRMAN (SHRI D. THENGARI) : Will you refrain from saying anything ? You had your say. -

SHRI CHITTA BASU : Have I said anything wrong ?

SHRI A. G. KULKARNI : I want to give him a clarification. . .

SHRI CHITTA BASU : You are having profit. I have not no grudge that you should not earn profit. But it should be nationalised along with your profit or loss_> if you incur.

It is alleged that although the sugar Industry had been earning profit after profit under a variety of statutory protections, as I have stated earlier, they have not ploughed back their profits in reserves for thie modernisation and rehabiliatation of the industry. Not only that, Mr. Vice-Chairman, the depreciation funds which these industries are bound to feed have also been converted in various other ways various very questionable ways, if I am not to use a stronger language. Not only that, whatever may be their profit and loss accounts, I think you will agree with me that there are manipulations of acco-ounts to a large extent. After all these things the sugar industrialists have earned covetable profit during these years, and the industries have not been nurtured, they have not been rehabilitated, they have not been properly nourished, as a a result of which the workers in the factories are suffering a lot. The cane growers are not even being paid the legitimate sale price. I was looking into the old files wherein I found that our hon. Minister, Mr. Shinde, in the Lok Sabha sometime ago, about three or four months ago-I have forgotten the date-had to actaul that an amount of Rs. 25 crores were due to the growers to the country. The industrialists purchase the sugarcane but th - culth ators are not being properly paid, not paid in time also, they are being paid unremunerative price. Therefore, this industry is now in the deepest of doldrums. Now I think everybody will agree that for the nation's interest the industry is to be modernised, it is to be rehabilitated, and for that purpose something is to be done.

Mr. Vice-Chairman, the report of the Sen Commission and the report of the Gundu Rao Committee have been referred to here. They have said in unmistakable terms that the industry was not being modernised by these industrialists, and in the interests of the country,

[Shri Chitta Basu]

ill the interests of the industry, in the interests of the cultivators, in the interests of the consumers the industry is to be modernised. I hear a suggestion which is very much put forth as to why those sick mills are not being taken over by the Government by way of forming a Sick Sugar Mills Corporation. There are also suggestions that the Industries Development and Regulation Act may be applied in the matter of takeover of these sick mills. I am very much opposed to this very idea. I am veryrmuch opposed to this idea because it is with the State exchequer's money that the sick mills are being renovated, are being rehabilitated, are being modernised, and after being modernised and rehabilitated they are again to be given back to the old proprietors or factoryowners who were raally responsible for the present plight or the unhappy state of affairs of those mills. Therefore, if the industry is to be at all modernised, it is to be under the State sector. The Government will give money, Government will supervise, and only after the supervision and after the patronage or financial assistance by the Government this industry can be modernised and rehabilitated in the interests of thi consumers, cultivators and the country as a whole. Therefore, Mr. Vice-Chairman, at th.; present stage there is no other alternative than to go straight for the nationalisation of the sugar industry- That alone will ensure the survival of the industry in the interests of the cane growers, in the interests of the consumers, in the interests of our accepted policy.

श्री नन्द किशोर मट्ट : उपसभाध्यक्ष महो-दय चीनी उद्योग के राष्ट्रीयकरण की मांग को लेकर आज इस माननीय सदन में बहुत ही महत्व-पूर्ण चर्चा हुई है । इस संबंध में हमारे कुछ मित्रों नं इस मांग को लेकर इसके दार्शनिक और विभिन्न पहलुओं पर भी चर्चा की है । मैं उन सबका बड़ा आदर करता हूं और मान करता हूं । जिस प्रकार अधिकांश सदस्यों ने चीनी उद्योग के राष्ट्रीयकरण की मांग के संबंध में विचार रखे हैं, उसी कड़ी में मैं अपने संक्षिप्त विचार आपके समक्ष रख़ंगा ।

थीमन्, बैंकों के राष्ट्रीयकरण का निर्णय लेने के पश्चात् इस देश में चीनी उद्योग के राष्ट्रीकरण की जो मांग हो रही है वह यह बतलाती है कि इस समय देश में कितनी जागृति है, सर्वसाधारण आज कितना जागरूक हो चुका है, । अपने अधिकारों के प्रति और इस सदन के जरिये और जो भी जनतंत्रात्मक तरीके उसके सामने हैं, उनके जरिये वह अपनी न्यायोचित मांग को जोरदार तरीके से देश की सरकार के समक्ष रख रहा है ।

श्रीमन, हमारे देश की अर्थ व्यवस्था मुलतः कृषि पर आधारित है । हम और आप सभी जानते हैं कि जिस देश की आधारभूत अयें-व्यवस्था कृषि है, उस देश में भी कृषकों का कितना शोषण हआ है और जो शोषण हुआ है, उसके संबंध में में अधिक कहना नहीं चाहता हं। लेकिन इसी सिलसिले में चीनी उद्योग में काम करने वाले जो गन्ना उत्पादक हैं, उनका भी गोषण बहत अधिक हआ है। आज मे 30 साल पहले जब यू० पी० और बिहार की सर-कारों ने इस उद्योग को संरक्षण दिया था, तो इसी आशय से दिया था कि अन्ततः श्रमिकों कों और जो गन्ना उत्पादन करते हैं, उन लोगों को राहत मिलेगी । चीनी उद्योगपतियों ने नाजायज फायदा उठाया । उन्होंने इसका अनाप जनाप रुपया कमाया और इसका परि-णाम यह हआ कि सरकार को मजबूरन इस उद्योग पर कंटोल करना पडा । परन्तु कंटोल करने के बाद सरकार की नीति कमजोर थी। जितने भी गन्ना उत्पादन करने वाले थे और जो श्रमिक लोग थे, उन्हें कठिनाइयों का सामना करना पडा । साथ ही साथ उपभोक्ताओं को भी कठिनाई का सामना करना पडा और इस तरह से उद्योगपतियों ने इस नीति की आड़ं में काफी लाभ उठाया। गन्ना उपज करने वाले और खास कर के इस उद्योग में काम करने वालों ने जब इस स्थिति को देखा, तो उन्होंने मांग की इस उद्योग का राष्ट्रीयकरण होना चाहिये । इस संबंध में राष्ट्रीय मजदूर कांग्रेस ने इस उद्योग के राष्ट्रीयकरण की मांग की और संग-ठित यही पहली मजदूरों की संस्था थी, जिसने इस तरह की मांग की थी, परन्तु दुर्भाग्य की बात है कि सरकार ने इस और ध्यान न देकर दूसरी दिशा में इस संबंध में विचार किया ।

माननीय मित्र भी टी० एन० सिंह जी ने | हैं और वहां की सरकार जो कई मामलों में इस संबंध में नेशन नाइजेशन की बात की और कहा कि राष्ट्रीयक ण से कोई लाभ होने वाला नहीं है, क्योंकि-जिन जिन उद्योगों का राष्टीय-करण किया गया, उनमें घाटा हआ । उन्होंने पब्लिक सैक्टर के उद्योगों की काफी आलोचना की और कहा कि अगर किसी बात की कठि-नाई है, तो किसी नीति को कार्यान्वित करने के बारे में है । मैं वडे नम्न शब्दों में कहना चाहता हं कि इस तरह की बातें कह कर आज लोगों को गलत रास्ते पर नहीं ले जाया जा सकता है। आज हमारे देश में जनता, श्रमिक, कृपक और सभी जागरूक हैं और इस तरह की दलीलों से उन पर प्रभाव बहने वाला नहीं है। आज पब्लिक सैक्टर में जगर कोई कमी है, तो कमी उन लोगों की वजह से है, जो नौकरशाही के लोग हैं। आज यह नौबरशाही पंजीपतियों से प्रभा-वित होकर तरह तरह की अड़चनें डालती हैं। इसलिये हमें उन अडचनों को पहले दूर करना चाहिये और जिस तरह से देश के प्रमुख उद्योगों का राष्ट्रीयकरण विया जा चका है, उसी तरह से चीनी उद्योग के भी राष्टीयकरण कियाँ जाना चाहिये ।

श्रीमन, मैं आपका ध्यान एक बात की ओर दिलाना चाहता हं कि इस उद्योग के बारे में सरकार ने जो निर्णय लिये उसका उद्योगपतियों ने नाजायज फायदा उठाया । मगर आज मज-दूर, कृषक और जनता काफी जागत हो चकी है और उसी चेतना के परिणामस्वरूप सरकार ने उद्योगों के लिय बेज बोर्ड बनाये । चीनी उद्योग के लिये एक वेतन बोर्ड 1957 में बनाया गया था और दूसर। वेतन बोर्ड 1967 में बनाया गया था । गजेन्द्रगडकर कमिशन ने इस संबंध में यह बात कही भी कि यह ठीक है कि तन-ख्वाह बढाने के लिगे ये वेतन बोर्ड स्थापित किये गये हैं, परन्तू इस उद्योग में काम करने वाले जितने भी मजदूर हैं, उनका भला तब ही हो सकता है जब कि इस उद्योग का राष्टीयकरण कर लिया जाय ।

श्रीमन, इस संबध में मझे यह निवेदन करना है कि उत्तर प्रदेश में सबसे अधिक चीनी मिलें

अप्रगतिशील है. उसने इस मांग का समर्थन नहीं किया। फिर भी उसी सरकार ने अभी दो महीने हए यह मांग की है कि चीनी उद्योग का राष्टीयकरण किया जाय । इस संबंध में उसने अपनी जिम्मेदारी केन्द्रीय सरकार पर डाल दी है । मैं जानता हं कि केन्द्रीय सरकार की अपनी कठिनाई हो सकती है, परन्तू उनकी कठिनाई का यह मतलब नहीं है कि जिस उद्योग से देश की जनता का, 50 करोड़ जनता का, सबेरे से गाम तक संबंध है, उस संबंध में किसी तरह से आनाकानी या हील हवाल कर सकती है। इस उद्योग में सबसे बड़ी कठिनाई यह है कि इसमें काम करने वाले लोगों को कठिनाई का सामना करना पड रहा है। गन्ने की कीमत तय की जानी चाहिये । इस संबंध में सरकार की जो नीति है वह सही नहीं है। आज गन्ना उत्पादन करने वालों को जिस सबसे बडी कठि-नाई का सामना करना पड रहा है, वह यह है कि उसको जो कीमत मिलनी चाहिये, अपने श्रम का जो फल मिलना चाहिये, वह आज नहीं मिल रहा है। यह स्थिति तब ही वदली जा सकती है, जब सरकार इस संबंध में आग आये और उसके सामने जो प्रगतिशील सुझाव रखे गये हैं, उन सुझावों पर वह आचरण करे।

श्रीमन, उद्योग किसी व्यक्ति का नहीं है वह समाज का है। जो उस उद्योग के लिये काम करता है उनका और विशेयकर उपभोक्ताओं का विशेष ध्यान रखा जाना चाहिये । आज स्थिति क्या है, उसको देखा जाना चाहिये । जो गन्ना उत्पादन करता है, उसको तो फायदा नहीं मिलता है और जो बीच का आदमी है, मिडिल-मैन है, उसको फायदा होता है । इसलिये, मेरा निवेदन है कि इस मिडिलमैन को पहले हटाया जाना चाहिये । मैं यह बात किस आधार पर कहना चाहता हं, वह मैं आपके सामने रखना चाहता हं । पहले हर जगह पर इलैक्ट्रिसिटी कंपनियां, बिजली घर हआ करते थे और इन विजली घरों को प्राइवेट कंपनियां चलाया करती थीं। परन्तु जिस प्रकार से उनका राष्ट्रीयकरण किया गया, जिस प्रकार से

[श्रीनंद किंगोंर भट्ट]

हर जगह पर इलैक्ट्रिसिटी बोर्ड बनाये गये, उनसे संबंधित लोगों को शामिल करके उन्हें चलाया गया, उसी आधार पर चीनी उद्योग का भी राष्ट्रीयकरण किया जाना चाहिये । अगर सर-कार ने इस तरह का कदम उठाया, तो उसे किसी प्रकार की कठिनाई नहीं होगी ।

आज इस उद्योग के संबंध में जो सबसे बडी समस्या है वह स्वामित्व की है, जिसकी वजह से यह उद्योग कुछ ही लोगों के हाथ में सीमित है । अब काम यह करना है कि इस उद्योग को जनता के हाथ में आ जाना चाहिये, जो इस उद्योग में काम करते हैं, उनके हाथ में यह काम आ जाना चाहिये । इस संबंध में और समाज-वाद के संबंध में जो बातें श्री राजनारायण जी ने कही हैं, मैं उनसे सहमत हं । परन्तु राष्ट्रीय-करण के नाम पर एक अधिकारी के बदले दूसरे अधिकारी को यह काम दे दिया जाय, एक पुंजीपति की जगह किसी सरकारी अफसर को वहां पर विठला दिया जाय, इस तरह से समस्या का हल नहीं होगा। इस तरह की वातों से जनता संतुष्ट नहीं होगी । जब तक जनता के, कृषकों के और मजदूरों के प्रतिनिधियों को उसके इंतजाम में जामिल नहीं किया जायेगा, तब तक वे और किसी बात से संतुष्ट नहीं होंगे। मेरे कहने का मतलब यह है कि इस उद्योग में जो वर्कर्स हैं जबतक उनको भागीदार नहीं बनाया जायगा, जब तक मजदूरों को काम करने के लिये प्रोत्साहन नहीं मिलेगा, तब तक इस उद्योग की आगे उन्नति नहीं हो सकती है।

चीनी उद्योग एक कम्पलीट इकोनोमी है । उसका तन्व फैंक्टरी की ओनरशिप तक ही सीमित नहीं है, बल्कि जो फैंक्टरी में काम करते हैं, जो गन्ना पैदा करते हैं, उन लोगों का भी इंटिग्रेशन होना चाहिये । जब तक फैक्टरी और गन्ना पैदा करने वालों का इंटिग्रेशन नहीं होगा, तब तक यह समस्या हल नहीं हो सकती है । आज हमारे देश में प्रोग्नेसिव नीतियों की कमी नहीं है, बल्कि उनको कियान्वित करने की कमी है । मैं मंत्री जी से यह निवेदन करना चाहता हूं कि इन नीतियों को इम्पलीमेंट करने का जो तरीका है, उसमें बदलाव आना चाहिये । जब तक संबंधित व्यक्तियों का इन पालि-सियों को चलाने में हाथ नहीं होगा, सहयोग नहीं होगा, तब तक कोई काम नहीं हो सकता है । केवल यहां पर चर्चा करने से आगे काम नहीं बढ़ सकता है ।

श्रीमन्, मैं चाहता हूं कि चीनी उद्योग के लिये एक ऐसी स्पेशियलाइज्ड एजेन्सी बना दी जाय, जिसमें संबंधित व्यक्तियों का योग हो और उद्योग को सही माने में चलाने में मदद मिल सके ।

अन्त में, श्रीमन्, आपने जो मुझे इस समय बोलने के लिये समय दिया है, उसके लिये मैं आपको धन्यवाद देना चाहता हं ।

THE VICE-CHAIRMAN (SHRI D. THENGARI) : Mr. Rizaq Ram, you will be the las* speaker before the Minister speaks. Kindly be brief.

श्री रिजक राम : उपसभाध्यक्ष महोदय, आज चीनी मिलों के राष्ट्रीयकरण करने के वारे में बहस हो रही है। यह प्रक्ष काफी जटिल है, क्योंकि इसमें एक ओर गन्ना उत्पा-दन करने वाले किसान हैं, श्रमिक लोग है जो कि अनपढ हैं, उनके हितों का सवाल है, उनकी अपनी मांगों का सवाल है, उनके अपने जीवन व्यवस्था का सवाल है और दूसरी तरफ उनके विरोध में. जिन लोगों का हम राष्ट्रीयकरण करने की मांग कर रहे हैं, वे लोग पंजीपति हैं, और संगठित हैं। उनके पास ग्रक्ति है, उनके पास प्रभाव है. रुपये पैसे की ही जवित नहीं है, बल्कि राजनीतिक क्षेत्र में और दूसरे क्षेत्रों में भी उनका प्रभाव छाया हुआ है । इसलिये गरीब जनता के मकाबले में एक बहत बडी शक्ति है और दूसरी तरफ बेजवान और अनपढ लोग हैं।

यह समस्या काफी जटिल है, लेकिन मुझे बड़ी खुणी है कि आज सदन में इस संबंध में बहस हो रही है और इस संबंध में माननीय सदस्य ने राष्ट्रीयकरण के संबंध में एक बडा

प्रस्ताव रखा है और बड़े बड़े सुझाव सदस्यों ने सदन के सामने रखे तथा हर सदस्य वे इस मांग का समर्थन किया । इस उद्योग के राष्ट्रीय-करण के संबंध में पहले से ही विरोध चला अ रहा है और इस संबंध में कई कई बातें कही गई हैं। यह भी कहा गया है कि चीनी उद्योग जो कोआपरेटिव सैक्टर में है, उसमें काफी खराबियां हैं, नाफी उसमें घाटा है और इस तरह से तरह तरह की उममें वटियां बतलाई गई हैं। मैं एक बात अर्ज करना चाहता हं कि जहां तक कोआपरेटिव सैक्टर का ताल्लुक है, मैं अपने तज्बें की बिना पर एक बात निवेदन करना चाहता हं कि नीजि उद्योगपति और अमली तरीके अख्तियार करने के अलावा अपने ढंग से कोआपरेटिव सैक्टर में दखल डालने के लिये अपनी परी शक्ति लगाए हुए हैं। मैं हरियाणा के बारे में आपके सामने एक मिसाल रखना चाहता हं। शुरू में वहां एक फैक्टी निजी क्षेत्र में थी । जब दूसरी मिल रोहतक में लगाने का प्रस्ताव सरकार ने रखा। तो जो जुगर मेग-नेटस निजी क्षेत्र में थे । वे वीच में आये, उन्होंने हेरा फेरी की और इस तरह से सारी बातों को जमाया कि उन्होंने मणीनरी के खरीदने की एजेन्सी लेली । उपसभाध्यक्ष जी, आप हैरान होंगे कि उन्होंने जो मणीनरी रोहतक के को-आपरेटिव गगर मिल के लिये सप्लाई की वह इतनी निकम्मी थी कि उसके लगाने में मुक्ति-लात आईं और जिस बक्त उस मिल को चालू किया गया, वह मशीनरी बेकार साबित हई। कई साल तक उस मिल में लगातार घाटा चलता रहा । यह इसनिये किया गया क्योंकि निजी क्षेत्र में जो उनकी अपनी मिल थी, उसका वह मकाबला न कर सके और यह सिद्ध हो जाय कि कोआपरेटिव सैक्टर में चीनी बनाने का तजबी ठीक नहीं रहा । इसलिये उस झे में उस काम को प्रोत्साहन देने के वजाय, उसे फेल करने के लिये जगर मेगनेटस ने ऐसे ढंग अख्तियार किये । पानीपत में जब कोआपरे-टिव सैक्टर में जिल लगने को हई, तो उन्होंने कहा कि मशीनरी उनकी मार्फत खरीदी जाय । पहले तजर्बा हो जुका था, इसलिये चेकोस्लो-

[9 DEC. 1969]

वाकिया से उससे बहत सस्ती मशीनरी खरीदी गई, किश्तों पर खरीदी गई । लगभग 20 लाख से लेकर 30-35 लाख रुपये सालाना तक का मुनाफा उससे हुआ है, जबकि रोहतक का मिल कई साल तक घाटे में चलता रहा जब तक उसकी मणीनरी बदली नहीं गई । ऐसे हथकन्डे पंजीपति लोग कोआपरेटिव सैक्टर या पब्लिक सैक्टर को फेल करने के लिये अख्ति-यार करते हैं और फिर कहते है कि निजी क्षेत्र के वगैर भला नहीं हो सकता। उपसभा-ध्यक्ष जी, आपको मालुम है कि हरियाणा छोटी सी स्टेट है। वहां तीन घुगर मिलें हैं, 1 निजी क्षेत्र में और 2 कोआपरेटिव सँक्टर में । तीन साल पहले बीमारी लगने की वजह से जितनी भी गन्नें की फसल थी ज्यादातर सुख कर खराब हो गई। लेकिन कोआपरेटिव मिल्स जितनी थीं, उन्होंने 7-8 लाख रुपये तक सुर्खा फसलों का मुआवजा दिया, उस हालत में जबकि उनसे बांड्स लिये हुए थे, लेकिन निजी क्षेत्र में ऐसा नहीं होता । कोआपरेटिव सेक्टर में एक भावना रहती है, एक विचार रहता है कि यह मिल लोगों की है, यह ग्रोअर्स की अपनी है, श्रमिकों की अपनी है और उनकी भला के लिये वह चलाई जाती है न कि लटमार के लिये ।

अभी आपने देखा कि सदन में एक और सवाल उठाया गया। करीब एक घन्टे से ज्यादा बहस हुई यह तय करने के लिये कि प्रान्तीय सरकारों को अधिकार है या केन्द्रीय सरकार को। मैं नहीं समझता इस वक्त क्या आवय्यकता है, इस बात का फैसला करने की।

उपसमाव्यक (श्री दत्तोपंत ठेंगड़ी)ः जल्दी खत्म कीजिये ।

श्वी रिजक राम : सवकी कसर मुझसे तो नहीं निकालनी चाहिये । यही काफी दंड है कि आपने मुझे आखिर में वोलने का मौका दिया.। मैं तो सोचता था कि जव हम और आप अकेले रह जायेंगे, तव आप मुझे बोलने का मौका देंगे ।

[श्री रिजक राम]

तो में यह अर्ज कर रहा था कि राज्य सर-कारों और केन्द्रीय सरकार का जो प्रश्न है, उसे इस वक्त उठाने की आवश्यकता नहीं थी। उपसमाध्यक्ष जो, आप जानते हैं कि भूमि सुधार का कानून बनाने का अधिकार राज्य सरकार को है। राज्य सरकार उसके सम्बन्ध में कानून बनाती है, मगर एक नीति के तहत । अभी फुड और एग्रीकल्चर मिनिस्ट्री ने सब चोफ मिनिस्टर्स को बुलाया और यह सिद्धान्त तय करने के लिये बुलाया कि कृषि की उपज करने वालों के और सरकार के बीच में कोई बिचौला नहीं होना चाहिये। उन्होंने चीफ मिनि-स्टर्स को बलाया, उस कान्फ्रेंस में यह तय किया कि एक साल के अन्दर ऐसा कानून भूमि के बारे में सब स्टेट पास करें कि बिचौला भूमि की उपज के बारे में न रहे । इसमें सेन्टर को कहीं आवश्य-कता नहीं थी, सेन्टर को कोई कानन बनाना नहीं था। जहां तक चोनी मिलों के राष्ट्रीयकरण का सवाल है, मझे कोई सन्देह नहीं है कि केन्द्रीय सरकार को चीनी मिलों के राष्ट्रीयकरण का पूरा अधिकार है, दोनों सरकारों को अधिकार हो सकता है, राज्य सरकारें भी कर सकती हैं और सेन्ट्ल गवनंमेंट भी कर सकती है, इस बात में सन्देह नहीं । लेकिन इसके साथ ही थोड़ा अफसोस भी है और हैरानी भी है। जहां सरकार यह पालिसी निर्धारित कर चकी है कि खेती की उपज को पैदा करने वाले लोगों के बीच और सरकार के बीच कोई विचौला नहीं होगा, उसे यह भी निर्धारित करना चाहिये कि खेती की उपज, उसकी प्रोसेसिंग और उसके डिस्ट्रीव्युशन के बीच में कोई मिडिलमैन लूट-मार करने वाला नहीं होगा, चाहे निजी उद्योग वाला हो या दूसरा कोई भी हो । जो पैदा करता है, उसके और प्रोसेस करने में, तकसीम करने में किसी बीच के आदमी को मुनाफाखोरी की इजाजत नहीं हो, यह पालिसी सरकार निषिचत करे। मैं समझ नहीं पाया कि जहां भूमि सुधार के बारे में सरकार ने फैसला कर-वाया, चीफ मिनिस्टर्स को कान्फ्रेंस की, वहां यह फैसला भी साथ क्यों नहीं करवाया कि

खेती, से जो उपज होती है, उसमें निजी क्षेत्र वाले लोग चाहे चावल की मिल वाले हों, चाहे तेल की मिल वाले हों, चाहे आटा की मिल वाले हों, जो लूटमार करते रहते हैं, उनको खत्म करने के लिये स्टेट गवर्नमेंट्स या केन्द्रीय सरकार एक साल के अन्दर ऐसा कानून बनाएं ताकि वह लूटमार से किसान बच सकें। केन्द्रीय सरकार इस वारे में खुद समर्थ हो तो खुद कानून बनाये और अगर खुद समर्थ हो तो खुद कानून बनाये और अगर खुद समर्थ नहीं तो चीफ मिनिस्टर्स की कान्फोंस बुला कर जल्दी से जल्दी यह फैसला ले कि बे इसके बारे में कानून बना कर इस एक्स प्लायटेशन को बन्द करवायें।

एक बात और कह कर बैठता हं। पब्लिक अंडरटेकिंग्स के बारे में कहा गया कि पब्लिक अंडरटेकिंग्स में वह मनाफा नहीं है, जितना निजी क्षेत्र में है । मैं उस बहस में नहीं पड़ता । जो उत्पादन पब्लिक अंडरटेकिग्स कर रही है, उसके बारे में निजी क्षेत्र के बड़े से बड़े उद्योग-पति जे० आर० डी० टाटा ने भी इस बात को माना है कि यदि प्राइवेट सेक्टर भी वह उत्पादन करता तो घाटा होना लाजिमी था। सवाल यह है कि जो ऐसे क्षेत्र हैं उनमें लोगों का कितना हाथ हो, पैदा करने वालों और मजदरों का कितना हाथ हो । हमने यह देखा है कि निजी क्षेत्र वाले गरीव किसानों के अन-जानपने का कितना नाजायज फायदा उठाते है। निजी क्षेत्र में हमने देखा है कि कितना अन्याय किसानों के साथ होता है। उनसे बांडस लिखवा लिये जाते हैं कि दस मील के इलाके में सब गन्ना उनको दिया जायगा, मिल वाले लेंगे। लेकिन मिल वालों की कोई जिम्मे-दारों नहीं और जो लोग थोडी आवाज उठाने वाले होते हैं --- मैंने देखा है जमना नगर में और दूसरे इलाकों में ---उनको विक्टि-माइज किया जाता है, उनकी फसल खड़ी रहती और दूसरे लोगों की खरीद ली जाती है। और उस की गोदी में इतनी बेईमानियां होती हैं । दूसरी बात जो सेस वे वसूल करते हैं, उसको वे डेवलपमेंट के लिये नहीं लगाते और तरह तरह से उन लोगों को लुट मार में

फंसाया जाता है। तो मैं यह अर्थ करना चाहता हं कि कौआपरेटिव सेक्टर से, पब्लिक सेक्टर से निजी खेत्र की इस तरह से तुलना को जाय यह बिलकुल गलत है। सिद्धांत रूप से गलत है। कभी पब्लिक सेक्टर में या कोआपरेटिव सेक्टर में काम करने वाले या उद्योग चलाने बाले यह नहीं सोचेंगे कि हम को किसानों के लाथ या श्रमिकों के साथ कोई धोखा या लुटमार करनी है। वह ऐसी बात नहीं सोचेंगे कि मोलेसेंज को बेईमानी से बचा कर लाखों रुपया कमायें। वह ऐसी बात नहीं सोचेंगे कि सेस की रुपया बचा बचा कर दूसरे कामों में लगायें बल्कि वह उन लोगों, की भलाई के लिये कुछ काम करेंगे और उसके लिये अपना रुपया भी लगा देंगे। इन शब्दों के साथ मैं आपका धन्यवाद करता हं।

SHRI ANN VSAHEB SHINDE : Sir, the House has been pleased to discuss the demand for nitionalisation of the sugar industry. Whi s discussing this demand, hon. Members have covered a very wide ground. Som; of the hon. Members criticised the policy of the Government. Many times pi bi ic memory is very short. I would like tc recall the years 1966 and 1967 when the major parts of our country where sugarca ic is grown were affected by drought an. there was a very drastic reduction in the acreage of sugarcane. As a result, ugar shortage developed. But I think as . result of very appropriate policies formulated by Government, Government w is in a position to overcome the difficult si uation. And the policy of partial decontr P1 was adopted under those circumstances. I must submit that the policy has pai(rich dividends. Though there is some nisunderstanding about the policy, Imay.ubmit that the cane growers in this c< untry benefited as never before as a resi It of this policy, and production has a so gone up. For the year which was just »ver, we had a production of 35.5 Iakh * jnnes. In the current year, the trends of pi xluction are so encouraging that we ex ject a production of more than 40 lakh tonnes. The sugar prices have also com down, and availability is very easy. So, it would not be correct to say that the C overnment has been wrong in adopting » lis policy. May I submit, Sir, that receitly when this year's policy was to be fori ululated, we consulted ihe Chief Ministe s and to our surprise and

ersonally to fity surprise, we found that

many of the Chief Ministers who were critical of this policy of partial decontrol th tois -\ es came forward and said that the partial d ml policy :he only right policy and i i should be adopted. There was near-unanimity in the Chief Ministers' conference about this policy. I do not want to take up the time of the House in explaining Government's approach in regard to this.

THE VICE-CHAIRMAN (SHRI D.

श्री राजनारायण : वह मिनिस्टर जो पहले अपोजीशन में थे, अब ऐसा कहने लगे ? वह

कौन कौन थे ?

THENGARI) : You may continue, Mi. Shinde.

SHRI ANNASAHEB SHINDE : I am making a factual statement.

श्री राजनारायणाः बिहार के, उत्तर प्रदेश केया कहां के हैं? यह इंटरप्शन नहीं है।

यह तो जानने की चोज है।

SHRI ANNASAHEB SHINDE : INOW, when this problem of sugar industry was being discussed, naturally some references were made to certain regions and some hon. Members stated that the element of regionalism should not be introduced into this. I quite agree with this proposition and I think that though the problems of sugar industry may be different in different regions, we must consider them from the point of view of national importance of the sugar industry and no element of regionalism or provincialism should be brought into it. But I must say that the sugar industry in U.P. has attracted considerable criticism both in this House and outside, and I must say most reluctantly that the health of sugar industry in U.P. and Bihar is really not very good, or rather it is not good at all.

SHRI CHITTA BASU: It is bad.

SHRI ANNASAHEB SHINDE : You can say that.

श्री **रिजक राम** : हरियाणा में भी ऐसा

ही है ।

SHRI ANNASAHEB SHINDE : I quite see that. So, the main reason is that a large number of sugarcane growers in the country are mainly concentrating in U.P. and Bihar. From the figures available with me, the total number of sugarcane growers supplying sugarcan: to the sugar industry is about 26 lakhs in the country.

Qut of that, 20 lakhs are from U.P. and Bihar. So you can imagine the magnitude of the problem as far as U.P. and Bihar are concerned, from the point of view of the cane growers' interests.

SHRI JAGDISH CHANDRA DIKSHIT : It is 23 lakhs.

SHRI ANNASAHEB SHINDE ; You have your own figures, I have my own figures.

Therefore, from the point of view of the economy of sugarcane and sugarcane growers, U.P. and Bihar are continuing to occupy a very important position. Moreover, Sir. the industry in U.P. has a very peculiar history. For instance, most of the sugar factories in U.P. are mostly outmoded and old. Out of a total of 71 factories in U.P. only 5 are less than 20 years old. Fifty are of the age-group 30-39; that means they are more than 30 years old. And 1,0 are over 40 years old-Most of the factories have very old plants. Naturally their efficiency is not very satisfactory. And when the efficiency of the p'ants is not satisfactory, naturally it has mtny other implications.

Then, Sir, even from the point of view of capacity we find that a very large number of factories in U.P. and Bihar are very smill units. They are uneconomic units and this factor also has got other implications. In U.P. it has been a habit with the factory owners that they always keep on some arrears to the cane growers. Since I have come into Parliament, *i.e.* from 1962, I have been connected in one form or ano.her with this Ministry and I have not seen a single year when this problem of arrears to the cane grower, was not raised in either House of Parliament. There have been complaints from cane growers. We have always been advising the State Governments that they must adopt most coercive measures to recover the arrears. Despite all this-and the State Governments have b""n taking ne steps to recover the arrears-the arrears of the cane growers have been continuing. Even according to the figures with me, in 1968-69, out of the total prices of sugarcane, i.e. Rs. 329 crores, Rs. 12.34 crores were in arrears throughout the country. Of 1967-68, it was Rs. 16.7 lakhs. Even from earlier years there were arrears of Rs. 36 lakhs. So this problem of arrears has been one of the irritating points. verv Once the

sugarcane grower sells his sugarcane, the sale is complete and in fact, the sugarcane grower is entitled to the full price of the cane. But in this sugarcane industry, a system has developed whereby the cane growers have always been put into difficulties, and especially in U.P. and Bihar, this problem has been very acute because I find that the average cane grower in U.P. is very small. The average cane grower in Eastern U.P. for instance, has been supplying four to five tonnes of sugar cane. So, we can well imagine the position. While in Maharashtra it is 82 tons per cane-grower, in U.P. and Bihar it is 4 to 5 tons. In Western U.P. it is slightly higher, 12 to 13 tons. In Eastern U.P. and Bihar where poverty is extreme, cane-growers are very few and even out of the 4 to 5 tons which they grow, they are in arrears in their supplies. I entirely share the views of Shri Ahmad when he referred to the extreme poverty of the cane-growers in U.P. Their resources are very limited. There is no growth there. There is no good seed- There are no irrigation facilities in Bihar. For instance more than 63 per cent of the cane-growing area is unirrigated. In U.P. also more than 35 per cent is broadly unirrigated. And because of all these difficulties, the arrears of cane-growers, the inefficiency of factories, the outmoded plants, the cane-growers are very much pressed and they are always in difficulty. That is why this problem has become very sharp in U.P. and we have to sympathetically therefore, undrerstand this problem. I would not like to go into the legal aspects of the problem. But as I have already said, legal advice has been given to us that the State Government as well is competent to take over the sugar industry, and if that be the only point of some Members, I do not think it should really form a point of controversv

SHRI RAJNARAIN : On a point of information.

SHRI ANNASAHEB SHINDE : Let me finish. I am not yielding.

श्री **राजनारायण :** श्रीमन्, आन ए प्वाइंट आफ इंफार्मेशन ।

THE VICE-CHAIRMAN (SHRI D. THENGARI) : ls it seeking information or giving information ?

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श्री राजनारायण : श्रीमन, यह पार्लिया-री पदति है । प्वाइंट आफ इंफामेंशन ता है । उनका इंफामेंशन देनी चाहिये । मन्, मेरी यह इंफामेंशन है, मुझको कुछ समय ले बताया गया कि एटानी जनरल की ओपी-यन इस सरकार ने ली और एटानी जनरल अपनी राय कह हिफरेंट ती जमने यह कहा

> श्वी राजनारायण : लीगल आसपेक्ट मैं नहीं जानता, मैं यह जानना चाहता हूं कि एग्री-कल्चर डिपार्टमेंट के किसी सेकेटरी ने किसी स्तर पर कोई ओपीनियन दी है !

उपसभाव्यक (श्री दत्तोपंत ठेंगड़ी) : अभी आप बैठिये | And he will proceed unin_ terrupted.

श्री राजनारायण : आप हमारा प्वाइंट समझे ।

उपसभाध्यक्ष (श्री दत्तोपंत ठेंगड़ी) : सम-झने की बात नहीं है, आप हमारा प्वाइंट समझ लीजिये, आप बैठिये ।

SHRI ANNASAHEB SHINDE : Sir, if my Ministry or my Secretary has any difficulty, naturally we will consult the Law Ministry. Sir, I was explaining the point as to what has been the approach of my Ministry in regard to the sugar industry. I must very humbly sav and tell the honourable Members here that I am one of the workers in India who is very closely associated with the working of the cooperative movement in this country and I have worked as a very humble and ordinary worker in the fields in the villages. To my mind, especially for an industry like the sugar-cane, the only solution, that appears to be there is that the should be owned by the canesugar industry growers. That seems to be the ultimate with which we must proceed. I objective myself have orgainised sugar factories with cane-growers and though in some States the experience may be contrary or may be not too satisfactory, I can submit with some authority wherever the cane-growers that have they are organised these cooperatives, the managed well and wherever State Governments are also very helpful to the cooperative movement, there these cooperative factories are going on very well and the canegrowers have benefited most and the canegrowers of

मेंटरी पढति है। प्वाइंट आफ इंफार्मेशन होता है । उनको इंफार्मेशन देनी चाहिये । श्रीमन, मेरी यह इंफार्मेंशन है, मझको कुछ समय पहले बताया गया कि एटानीं जनरल की ओपी-नियन इस सरकार ने ली और एटानीं जनरल ने अपनी राय कुछ डिफरेंट दी, उसने यह कहा कि नहीं स्टेट ऐगा नहीं कर सकती, सेंटर को करना चाहिये और अगर सेंटर चाहे तो सब स्टेट से करवा सकती है। एक बात । दूसरी बात यह कि श्री जगजीवन राम जो एग्रीकल्चर मिनिस्टर हैं, उस एग्रीकल्चर मिनिस्ट्री के सेके-टरी ने अपनी औपीनियन दी कि नहीं इसको स्टेट नहीं कर सकती, इसको सेंटर कर सकता है और फिर किसी एग्रीकल्चर मिनिस्टर ने कहा कि जब ऐसो बात है तो इसमें ला डिपार्ट-मेंट की ओपीनियन भी ले लो । तो लॉ डिपार्ट-मेंट के एक सेकेटरी ने यह राय दे दी कि यह ठीक है, इसको सेंटर डी कर सकता है, स्टेट नहीं कर सकता है । लाँ डिपार्टमेंट के सेकेटरी की यह ओपीनियन है ।

उपसमाध्यक्ष (श्री दत्तोपंत ठेंगड़ी): अच्छा आप बैठिये ।

श्री राजन रायण : तो यह मेरी इंफा-में शन है। मैंने आन प्वाइंट आफ इंफार्मेशन यह पूछा है । मैं यह जानना चाहता हूं कि जो हमारी इंपामें शन है वह सही है या गलत है । इसमें एवीकल्चर डिपार्टमेंट, इसमें लॉ डिपार्टमेंट, इसमें एटार्नी जनरल का डिपार्ट-मेंट, सब कंसल्टेड है और बाद में डच्ट् सम पोलिटिकल रौजंस अब लॉ डिपार्टमेंट का मिनिस्टर कहता है कि ऐसा भी हो सकता है । हम इस लीगल क्विलिंग्स में नहीं जाना चाहते, हमार अपना डाइरेक्ट कंसर्न है, अगर हमें मालम हो जाय कि एटानीं जनरल की ओपीनियन है कि स्टेट भी कर सकता है तो हमारे लिये बड़ी आसानी होगी, हम बिहार और उत्तर प्रदेश में इसको करवा ही देंगे । इसका यह जवाब देंगे कि क्या है।

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[Shri Annashaheb Shinde]

the cooperative sugar factories have b-ru getting, by and large, higher prices than what the joint stock factories have been paying to the cane-growers. Even the efficiency and other things of the factories managed by the cane-growers are much better than many other factories. I do not agree at all with the assessment of Shri Jaipuria. He may have his own experience in U.P. and some other States. But by and large, the country's picture as far as the cooperative movement is concerned, is very encouraging, and that is why the Governm :nt of India's approach has been to encourage the cooperative movement. And honourable I Members will be satisfied to know that fcrtien we began the First Plan there were only three cooperative sugar factories in the country. But now out of the 210 existing working factories, the number of cooperative sugar factories is 62 and if we take into consideration the total number of factories which are licensed, the House will be pleased to know that out of the total number of 267, the total number of cooperatives is around 109. So, the position of production in the cooperative sector by the end of the Fourth Five Year Plan would be almost 40 to 45 per cent out of the total production. So, progressively, as far as the sugar industry is concerned, it is being cooperativised and the cane-growers are getting a more and more predominant position, and I think the Government of India's approach will be progressively in this direction so that the cooperatives have a dominant position as far as the sugar industry is concerned. I must also submit that this is one of the outstanding achievements of the Government of India during the last two or three Plans though many a time because of some setbacks in some other sectors of economy we failed to realise what we achieved in certain other sectors and this is really a very outstanding achievement made as a result of the efforts of the cooperatives. the State Governments, and the Government of India's policy of encouraging the cooperatives.

As far as the nationalisation in U.P. is concerned or even the nationalisation of the sugar industry is concerned, naturally if the Government of India has to take certain steps, all its implications, its economics, etc. will have to be closely gone into and the Government of India is giving some thought to this problem and all lin' pros and cons will have to be considered and the Government of India wiH no doubt arrive at some decision on the basis of the merits of the industry and the merits of the case. That is the only thing that I have to submit at this stage. I have nothing more to add.

SHRI JAGDISH CHANDRA DIKSHIT : Sir, jusl one point. The question is, of course, as pointed out by the honourable Minister, whether the Government has been trying to encourage the cooperatives. I have my doubts for the simple reason that although in the Industrial Policy Resolution of 1956, it had been d tliat 'the principle of cooperation shall b: applied wherever possible and a steadily increasing proportion of the activities of the private sector developed along cooperative lines' and 'special assistance will be given to enterprises organised on cooperative lines for industrial and agricultural purposes, and in the Third Plan it had been categorically stated that tin aim of the Covernment was to promote a pattern of industrial organisation which will lead to high levels of productivity and give full scope to cooperative organisations and that in licensing new industrial units the cooperative organisa-sations were to be encouraged, yet the policy decision taken by the Licensing Committee in 1963 took a contrary view and said, "other things being equal preference was to be given to establishment cooperative the of factories". Now, term 'preference' my point is that does the mean the same thing as the terms 'encouragement' or 'development'? My argument is that 'preference' which always development cannot proceed it. succeeds So I have my doubt about the intention of the Government to develop cooperatives of canegrowers to install or operate Sugar factories.

SHRI ANNASAHEB SHINDE Ι think, Sir, the honourable Member has not properly understood the Government of India's policy. We say we give pre ference to the cooperatives. That means if there are two applications, including one from the cooperatives, we do not at all consider the joint stock factory's application. For instance, during the last year and a half we have licensed about 56 factories and out of this number 49 are cooperative factories. Joint stock proposals have been accepted where the State Governments have supported their proposals and where there are no proposals rom the cooperative sector.

SHRI S. N. MISHRA : There is one thing which I am not able to understand from the reply of the hon. Minister.

3651 Short Ditation

Much of what le has said does not seem to have श्री राजनारायण : मैंने अपने भाषण के rele\ ance to the immediate context of the discussion. The discussion came in the w; ke of दौरान में सरकार को यह बताया था कि 15 demand made by the h on the balance of U.P. G avernment, दिसम्बर से उत्तर प्रदेश में गन्ना उत्पादक मिला the which on the balance of ci >nsiderations, 'राग्यर ज उतार अवरा म गता उत्पादक ामला social and economic, cami to the conclusion को गन्ना देना बन्द करने जा रहे हैं। उनको that the sugar industry should be nationalised in the State. Thi Government of India is now मांग है कि 13 रु भिवन्टल गन्ने की कीमत confrontec with the demand that the sugar मिल मालिकों से सरकार दिलवाये, तो क्या should be nationalised. That matter h industr is been pending before the Government. इस मांग पर सरकार किसी स्तर पर विचार vVhen we wanted to raise the discussion, we कर रही है और जो एक विपत्ति 15 दिसand legal implications of the m tter so that we म्बर से आने वाली है कि मिल का चक्का चलना could come to the right ji Igment about this. at हो जायेगा, उसके संबंध में सरकार क्या ustainable. We have had कोई उचित कदम उठा रही है। legally was absolutely no 1 ght from the hon. Minister on what the I r.P., Government has said. We wanted t< • know in this very context what they hal it because what we are o चर्चा का विषय है, उसको ठीक से पढा जाये nsidering is the demand for nationalisation The देश में जोनी उद्योग के राष्ट्रीयकरण की मांग Minister said something very u-eful, very देश में नागा उद्याग क राष्ट्रायकरण का माग important and I attach great value to it but it के संबंध में चर्चा को जाय । "देश के चीनी

SHRI A. C. KULKARNI : There are two or sain & creelance and the three points which I would like to make, Sir, for clarification. Is it not a fact that the private sector नची कर रह हैं। अनावज्यक ढंग पर लोग sugar factories, when they sa; they have got " देश के" कहे जा रहे हैं। में कहना चाहता हू cooperatives, it is due to the sugarcane price paid at जैसा कि उत्तर प्रदेशमें है, फिर उत्तर प्रदेश की Government rate and the price realised for sigar was the highest, above the other price by Rs. io संयुक्त सोगलिस्ट पार्टी ने मांग की कि 25 नवम्बर per quintal ? The co-oper tives have given Rs. को करीब 2 लाख जनता आई, जिसने कि सरकार 17 to Rs. 20 per [uintal as a remunerative price and tha is why they could not show profits. को कहा कि चीनी उद्योग का समाजीकरण हो, The 1 92 per cent, of the agriculturists ai उस संबंध में सरकार को स्पष्ट उत्तर देना चाहिये below 1 acre or ij acres in the co-oj erative sector. Secondly is it not a fact th; t the co- कि उत्तर प्रदेश के चीनी उद्योग के बारे में केन्द्र sector. Secondly is it not a fact thi, t the correction sector acting the sector sector has along with th: private sector implemented the Second $\/$ age Board Award? I **HTATIC FULL FACT ACTION** is an **HTATIC FULL FACT ACTION** of the sector acting the sector acti is of 11 months whether it is in U.P. or सरकार ने भी कोई प्रस्तान किया है। और Maharashtra or Gujarat or Mysore and the arsali the er p which is current crop. Is this also not a fact that thereby the agriculturists e;rn more ? SHRI K. CHANDRASEKHARAN : May I also know whether it is iot a fact that in Sir, this discussion pinpoints the need for Maharashtra the majority of the members of the nationalisation. The word 'nationalisation' can sugarcane co-operative societies are below three be treated as taking over by the State acres?

दूसरा स्पष्टीकरण मैं चाहंगा कि आज जो

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important and I attach great value to it out a " does not carry us far in the direction of the demand with which they are confronted by the "देश के" होता तो सब जगह होता । "देश

में " है, यानी देश के अंदर जहां जहां चीनी

sponsored public undertakings or even in the co-operative sector. With this end in view may I know from the Government whether the Government have got at present any definite policy in regard t_a

[Shri K. Chandra Sekharan]

natioanalisation or is it that since the matter is possible for decision at the State level from the legal point of view, the policy of the Government of India is to leave the matter to the State Governments concerned and not to have a national policy in regard to this crucial matter ?

SHRI ANNASAHEB SHINDE : Sir, Shri Kulkarni raised three points. The first one is a simple point which should not take any time. About the implementation of the Wage Board recommendations, I must say that by and large the sugar industry in the country, whether in the private sector or in the co-operative sector has been implementing the recommendations of the Wage Board. Then as far as the balance sheets of joint stock companies and cooperatives are concerned, there is no comparison because the balance-sheets of cooperative factories are drawn up on a different principle altogether; they show the profit and loss only after the cane price is paid and the cane price depends upon certain factors. But generally speaking, as I have said, the cane price paid by the co-operative societies is much more than that paid by the joint stock companies. In Maharashtra there are only two districts wher the adsali cane is grown. In the rest of the places it is of the same type as elsewhere— the districts of Adsali cane are Poona and Ahmednagar.

Shri Rajnarain raised some point about the cane price. The Government has announced its policy of cane price and the price policy is known to the hon. Member.

श्री राजनारायण : दिसम्बर 15 तारीख

से वहां हड़ताल होने जा रही है।

SHRI ANNASAHEB SHINDE : Then Shri Chandrasekharan referred to the point whether the Government of India has a policy. As I have said, the Government of India is considering this issue and naturally when it comes to some conclusions, those conclusions will be known to the House and to the hon. Member, and that will be the policy of the Government of India.

THE VICE-CHAIRMAN (SHRI D.) : The House" stands adjourned till 11 A.M. tomorrow.

The House then adjourned at eight of the clock till eleven of the clock on Wednesday, the 10th December, 1969.

GIPN—SI—55 R.S./69—17-7-70—570.